
Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, December 1, 2004/Agrahayana 10, 1926 (Saka)

No. 32

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath or Affirmation

Three members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House.

1 in Hindi

2 in English

11.05 A.M.

3. Obituary References

The Speaker made references to the passing away of His Excellency Sheikh Zayed Bin Sultan Al Nahyan, President, United Arab Emirates, His Excellency Yasir Arafat, President, Palestinian National Authority and Chairman, Palestine Liberation Organisation, Shri N. Venkata Ratnam, a member of Eighth Lok Sabha, Shri Meetha Lal Meena, a member of Fourth and Sixth Lok Sabhas, Shri Krishnanand Rai, a member of Provisional Parliament, Shri Subodh Chandra Hansda, a member of First, Second, Third and Fifth Lok Sabhas, Shri B.P. Maurya, a member of Third and Fifth Lok Sabhas, Shri Kishen Pattnayak, a member of Third Lok Sabha, Shri Nilamani Routray, a member of Ninth Lok Sabha, Shri Shyamnandan Mishra, a member of Provisional Parliament, First, Second and Sixth Lok Sabhas and Shri V.V. Raghavan, a member of Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.32 A.M.

4. Introduction of Minister

The Prime Minister introduced Shri Shibu Soren, Minister of Coal.

11.33 A.M.

5. Starred Questions

Starred Question Nos. 1-3 were orally answered. Replies to Starred Question Nos. 4-20 were laid on the Table.

6. Unstarred Questions

Replies to Unstarred Question Nos. 1-230 were laid on the Table.

7. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2003 published in Notification No. G.S.R. 422 in Gazette of India dated the 13th December, 2003.
- (ii) The Indian Police Service (Pay) Third Amendment Rules, 2003 published in Notification No. G.S.R. 423 in Gazette of India dated the 13th December, 2003.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2003 published in Notification No. G.S.R. 424 in Gazette of India dated the 13th December, 2003.
- (iii) The Indian Police Service (Pay) Seventh Amendment Rules, 2003 published in Notification No. G.S.R. 425 in Gazette of India dated the 13th December, 2003.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2003 published in Notification No. G.S.R. 426 in Gazette of India dated the 13th December, 2003.
- (v) The Indian Police Service (Pay) Fourth Amendment Rules, 2003 published in Notification No. G.S.R. 427 in Gazette of India dated the 13th December, 2003.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2003 published in Notification No. G.S.R. 428 in Gazette of India dated the 13th December, 2003.

- (vii) The Indian Police Service (Pay) Sixth Amendment Rules, 2003 published in Notification No. G.S.R. 429 in Gazette of India dated the 13th December, 2003.
- (viii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2003 published in Notification No. G.S.R. 430 in Gazette of India dated the 13th December, 2003.
- (ix) The Indian Police Service (Pay) Eighth Amendment Rules, 2003 published in Notification No. G.S.R. 431 in Gazette of India dated the 13th December, 2003.
- (x) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2003 published in Notification No. G.S.R. 432 in Gazette of India dated the 13th December, 2003.
- (xi) The Indian Police Service (Pay) Fifth Amendment Rules, 2003 published in Notification No. G.S.R. 433 in Gazette of India dated the 13th December, 2003.

2. A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution: -

- (1) The Prevention of Terrorism (Repeal) Ordinance, 2004 (No. 1 of 2004), promulgated by the President on the 21st September, 2004.
- (2) The Unlawful Activities (Prevention) Amendment Ordinance, 2004 (No. 2 of 2004), promulgated by the President on the 21st September, 2004 together with a corrigendum thereto (in English version only) published in Notification No 32 in Gazette of India dated the 24th September, 2004.
- (3) The Banking Regulation (Amendment) and Miscellaneous Provisions Ordinance, 2004 (No. 3 of 2004), promulgated by the President on the 24th September, 2004.
- (4) The Securities Laws (Amendment) Ordinance, 2004 (No. 4 of 2004), promulgated by the President on the 12th October, 2004.
- (5) The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Ordinance, 2004 (No. 5 of 2004), promulgated by

the President on the 11th November, 2004.

- (6) The National Commission for Minority Educational Institutions Ordinance, 2004 (No. 6 of 2004), promulgated by the President on the 11th November, 2004.

3. The Indoor Use of low power Equipment in the frequency band 2.4 GHz to 2.4835 GHz (Exemption from Licensing Requirement) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 542 (E) in Gazette of India dated the 25th August, 2004, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

4. A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1096 (E) published in Gazette of India dated the 24th September, 2003, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.

(ii) S.O. 760 (E) published in Gazette of India dated the 2nd July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai to Kanniyakumari Section) in Kanniyakumari district in the state of Tamil Nadu.

(iii) S.O. 802 (E) published in Gazette of India dated the 8th July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.

(iv) S.O. 803 (E) published in Gazette of India dated the 8th July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Trichy-Viralimalai-Madurai Section) in the state of Tamil Nadu.

(v) S.O. 810 (E) published in Gazette of India dated the 13th July, 2004, authorising the Special Land Acquisition Officer, National Highways, Bangalore, Karnataka as competent authority to acquire land for widening of National Highway No. 7 (Hyderabad Bangalore Section).

(vi) S.O. 883 (E) published in Gazette of India dated the 3rd August, 2004, regarding acquisition of land for building (Re-

alignment on four lanes) of National Highway No. 79 (Gulabpura to Station Nagar) in the State of Tamil Nadu.

- (vii) S.O. 886 (E) published in Gazette of India dated the 5th August, 2004, making further amendment in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(6) A copy of the Notification No. S.O. 887 (E) (Hindi and English versions) published in Gazette of India dated the 5th August, 2004, regarding entrustment of stretch of National Highway No. 9 to National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(7) A copy of the Central Motor Vehicles (Third Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 513 (E) in Gazette of India dated the 10th August, 2004 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an Explanatory Memorandum.

(Due to interruptions in the House, Lok Sabha adjourned at 12.45 P.M. and Re-assembled at 1.46 P.M.)

1.46 P.M.

8. Calling Attention

Shri Ajoy Chakraborty called the attention of the Minister of Finance to the situation arising out of the collapse of the Global Trust Bank and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

9. Government Bills - Introduced

2.54 P.M.

The Contempt of Court (Amendment) Bill, 2004.

2.56 P.M.

The Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2004.

The motion for leave to introduce the Bill at (ii) above moved by Shri P. Chidambaram was opposed. After some discussion, the motion was adopted and the Bill was introduced.

3.02 P.M.

10. Statement regarding Ordinance laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Banking Regulation (Amendment) and Miscellaneous Provisions Ordinance, 2004 (No. 3 of 2004), was

laid on the Table.

3.03 P.M.

11. Matters Under Rule 377

1. Shri Chandra Sekhar Sahu raised a matter regarding need to delegate powers to Members of Parliament to review implementation of Central Government sponsored projects in their constituencies.
2. Dr. Thokchom Meinya raised a matter regarding need to take initiatives to open a dialogue with insurgent groups in the North Eastern States of Manipur, Assam and Nagaland.
3. Shri Kavuru Sambasiva Rao raised a matter regarding need to introduce direct flights from Riyadh and Dammam to Hyderabad.
4. Shri Pankaj Choudhary raised a matter regarding need to set up a Head Post Office at Maharajganj, Uttar Pradesh.
5. Prof. Rasa Singh Rawat raised a matter regarding need to provide air-link to Ajmer city in Rajasthan.
6. Shri Chandramani Tripathi raised a matter regarding need to release the Central share of funds for various developmental programmes in Madhya Pradesh.
7. Shri P. Rajendran raised a matter regarding need to enact a Central legislation for enabling regulation of admissions to unaided private professional institutes.
8. Shri Shailendra Kumar raised a matter regarding need to construct a bridge on river Yamuna at Mahewa Ghat in Chail Parliamentary constituency, Uttar Pradesh.
9. Shri Vijay Krishna raised a matter regarding need to bring Bharat Wagon and Engineering Company Limited, Patna under the administrative control of the Ministry of Railways.
10. Shri Ilyas Azmi raised a matter regarding need to set up a Mango Research Centre in Shahabad fruit belt, Uttar Pradesh.

11. Shri A.K.S. Vijayan raised a matter regarding need to provide adequate relief to the farmers affected by natural calamities in Nagappatinam and Tiruvarur districts of Tamil Nadu.
12. Shri Bhartruhari Mahtab raised a matter regarding need to expedite the construction of the second rail bridge over river Mahanadi in Orissa.
13. Shri Pawan Kumar Bansal raised a matter regarding need to declare Punjabi as an official language of the Union Territory of Chandigarh.

3.18 P.M.

12. Government Bill-Passed

The Customs and Excise Laws (Repeal) Bill, 2004.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

Prof. Rasa Singh Rawat

Shri Mohan Singh

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.26 P.M.

13. Discussion under Rule 193

Time taken: 2 hrs. 57 mts.

Discussion regarding problems being faced by the Jute Industry, raised by Shri Basudeb Acharia on the 18th August, 2004, continued.

The following members took part in the debate:-

Shri Santasri Chatterjee

Shri Shailendra Kumar

Shri Anwar Hussain

Shri Ajoy Chakraborty

Shri Rupchand Pal

Shri Alok Kumar Mehta

Shri Brahmananda Panda

Prof. Rasa Singh Rawat

Shri Narayan Chandra Borkataky

Shri Shankar Sinh Vaghela replied to the debate.

The discussion was concluded.

4.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd December, 2004)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday,
December 2,
2004/Agrahayana
11, 1926 (Saka)

No. 33

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21-23 and 28 were orally answered. Replies to Starred Question Nos. 24-27 and 29-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231-460 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(A) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2003-2004.

- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (B)
 - (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2004-2005.

4. Assent to Bills

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the Second Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on 17th August, 2004:-

- (1) The Appropriation (Railways) No. 3 Bill, 2004;
- (2) The Appropriation (No. 3) Bill, 2004; and
- (3) The Finance (No. 2) Bill, 2004.

5. Reports of Estimates Committee

Shri C. Kuppusami presented the following reports (Hindi and English versions) of Estimates Committee:-

- (1) First Report on Action Taken by Government on the recommendations contained in the Twelfth Report of Estimates Committee (13th Lok Sabha) on the Ministry of Railways(Railway Board) -

‘Shifting of North-Western Railway Zonal Headquarters from Jaipur to Ajmer’.

- (2) Second Report on Action Taken by Government on the recommendations contained in the Sixteenth Report of Estimates Committee (13th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs-Banking Division) - ‘Regional Rural Banks’.
- (3) Third Report on Action Taken by Government on the recommendations contained in the Seventeenth report of Estimates Committee (13th Lok Sabha) on the Ministry of Home Affairs - ‘Relief and Rehabilitation Measures in Natural Calamities’.
- (4) Fourth Report on Action Taken by Government on the recommendations contained in the Nineteenth Report of Estimates Committee (13th Lok Sabha) on the Ministry of Human Resource Development (Department of Secondary and Higher Education) - ‘All India Council for Technical Education’.
- (5) Fifth Report on Action Taken by Government on the recommendations contained in the Fifteenth Report of Estimates Committee (13th Lok Sabha) on the Ministry of Tourism - ‘Development of Infrastructure for Growth of Tourism – Development of Ajmer City’.

6. Report of Committee on Subordinate Legislation

Shri N.N.Krishnadas presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Committee on Papers Laid on the Table

Shri Hannan Mollah presented the First Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2004-2005) and Minutes relating thereto.

8. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented a copy each of the following Reports: -

- (1) Second Report (Hindi and English versions) on the Action Taken by the Government on the Recommendations/Observations contained in the 15th Report of the Standing Committee on Railways - (2003) (13th Lok Sabha) on 'Ongoing & Pending Projects'; and
- (2) Third Report (Hindi and English versions) on the Action Taken by the Government on the Recommendations/Observations contained in the 17th Report of the Standing Committee on Railways - (2004) (13th Lok Sabha) on 'Railway Recruitment Policy'.

9. Motion for Election to Committee

Prof. Vijay Kumar Malhotra moved the following motion:-

“That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shri A.R. Antulay resigned from the Committee.”

The motion was adopted.

10. Motion for Election to the Rehabilitation Council of India

Shrimati Meira Kumar moved the following motion: -

“That in pursuance of section 3 (3) (h) and 4(1) of the Rehabilitation Council of India Act, 1992 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rehabilitation Council of India, subject to the other provisions of the said Act.”

The motion was adopted.

12.04 P.M.

11. Calling Attention

Shri Varkala Radhakrishnan called the attention of the Minister of Railways to the need to create a separate and exclusive Railway Zone for Kerala.

The Minister of Railways made a statement in regard thereto.

12.24 P.M.

12. Report the Business Advisory Committee

Shri Ghulam Nabi Azad presented the Fourth Report of the Business Advisory Committee.

13. Government Bill- Introduced

The Prevention of Terrorism (Repeal) Bill, 2004.

The motion for leave to introduce the Bill moved by Shri S. Regupathy on behalf of Shri Shivraj V. Patil was opposed. The motion was adopted and the Bill was introduced.

14. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Prevention of Terrorism (Repeal) Ordinance, 2004 (No. 1 of 2004) was laid on the Table

15. Government Bill- Introduced

The Unlawful Activities (Prevention) Amendment Bill, 2004.

16. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Unlawful Activities (Prevention) Amendment Ordinance, 2004 (No. 2 of 2004) was laid on the Table.

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12.29 P.M.

17. Submissions by Members

The following members made submissions regarding the arrest of Kanchi Seer, Jayendra Saraswathi, and alleged ill-treatment meted out to him:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Mohd. Salim
- (3) Shri Raghunath Jha

(4) Shri Pranab Mukherjee

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.13 P.M.)

2.14 P.M.

18. Matters under Rule 377

- (1) Shri Rayapati Sambasiva Rao raised a matter regarding need to redress the problems being faced by tobacco traders of Andhra Pradesh due to adverse market conditions.
- (2) Shri N.S.V. Chitthan raised a matter regarding need to advise the Government of Kerala to increase the storage capacity of Mullai Periyar Dam so as to ensure adequate supply of water to the farmers of Madurai and Ramanathapuram districts of Tamil Nadu.
- (3) Dr. Satyanarayan Jatiya raised a matter regarding need to provide better facilities for rail passengers in Madhya Pradesh.
- (4) Shri Mansukhbhai D. Vasava raised a matter regarding need to introduce mobile telephone services in Bharuch Parliamentary Constituency, Gujarat.
- (5) Shri Dushyant Singh raised a matter regarding need to address the problems faced by the poppy growers of Rajasthan.
- (6) Shri Khiren Rejiju raised a matter regarding need to provide financial assistance to the Government of Arunachal Pradesh for setting up a proper Power Grid system in the state.

- (7) Shri A.P. Abdullakutty raised a matter regarding need to set up an Inland Container Terminal at Kannur in Kerala with a view to boost export of handloom products.
- (8) Shri Ramji Lal Suman raised a matter regarding need to ensure availability of Urea and D.A.P. fertilizers in the country.
- (9) Shri K. Subbarayan raised a matter regarding need to categorise Tirupur city in Coimbtore district, Tamil Nadu as a Special Export Zone and grant a Special Financial Package for development of infrastructure facilities in the city.
- (10) Shri Shrinivas Patil raised a matter regarding need to set up LPTs in Satara and Sangli districts in Maharashtra with a view to enabling clear reception of television signals.
- (11) Shri Prabhunath Singh raised a matter regarding need to open a Central School at Maharajganj in Siwan district of Bihar.
- (12) Shri E. Ponnuswamy raised a matter regarding need to construct a sports stadium in Managalore, Tamil Nadu.

2.30 P.M.

19. Statutory Resolution – Negatived

Time Taken: hrs. mts.

Shri Ramji Lal Suman moved the following Resolution:-

“That this House disapproves of the Banking Regulation (Amendment) and Miscellaneous Provisions Ordinance, 2004 (No. 3 of 2004) promulgated by the President on 24th September, 2004.”.

After discussion as indicated in para 20 below, the Resolution was negatived.

20. Government Bill – Passed

The Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2004.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 19 above) and the motion for consideration of the Bill:-

- (1) Shri Kharabela Swain
- (2) Shri Mahboob Zahedi
- (3) Shri K.S. Rao
- (4) Shri Mohan Singh
- (5) Shri Santosh Kumar Gangwar
- (6) Shri Jaiprakash
- (7) Shri Suravaram Sudhakar Reddy
- (8) Shri Rajiv Ranjan Singh 'Lalan'
- (9) Shri Anandrao Vithoba Adsul
- (10) Smt. P. Satheedevi
- (11) Prof. Rasa Singh Rawat
- (12) Shri P.C. Thomas
- (13) Shri Bikram Keshari Deo
- (14) Shri Dahyabhai Vallabhbbhai Patel
- (15) Shri Suresh Angadi
- (16) Shri Braja Kishore Tripathy

Shri P. Chidambaram replied to the combined debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 -4 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

5.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd December, 2004)

G.C. MALHOTRA,

Secretary-General.

Bulletin-Part I
(Brief Record of Proceedings)

Friday, December 3, 2004/Agrahayana 12, 1926 (Saka)

No. 34

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41, 42 and 44 were orally answered. Replies to Starred Question Nos. 43 and 45-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461-509 and 511-689 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

**2. SHRI
SHANKERSINH**

VAGHELA to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2003-2004.
- (2) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

Tenth Lok Sabha

- (1) Statement No. XXXVII Fifth Session, 1992
- (2) Statement No. XLV Sixth Session, 1993
- (3) Statement No. XXXV Ninth Session, 1994

(4) Statement No. XXXI Eleventh Session, 1994

Eleventh Lok Sabha

(5) Statement No. XXX Third Session, 1996

(6) Statement No. XXXII Fourth Session, 1997

Twelfth Lok Sabha

(7) Statement No. XXXIII Second Session, 1998

(8) Statement No. XXIX Fourth Session, 1999

Thirteenth Lok Sabha

(9) Statement No. XXVIII Second Session, 1999

(10) Statement No. XXVIII Third Session, 2000

(11) Statement No. XXIII Fourth Session, 2000

(12) Statement No. XXII Fifth Session, 2000

(13) Statement No. XXI Sixth Session, 2001

(14) Statement No. XIX Seventh Session, 2001

(15) Statement No. XVI Eighth Session, 2001

(16) Statement No. XIV Ninth Session, 2002

(17) Statement No. XI Tenth Session, 2002

(18) Statement No. IX Eleventh Session, 2002

(19) Statement No. VII Twelfth Session, 2003

(20) Statement No. IV Thirteenth Session, 2003

(21) Statement No. III Fourteenth Session, 2003

Fourteenth Lok Sabha

(22) Statement No. I Second Session, 2004

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Pratiche (India) Trust, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pratiche (India) Trust, New Delhi, for the year 2003-2004.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2003-2004.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Research on International Economic Relations, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council for Research on International Economic Relations, New Delhi, for the year 2003-2004.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2003-2004.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2003-2004.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2003-2004.
- (8) A copy of the Export-Import Bank of India (Issue and Management of Bonds) (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. LEG-59/46 in Gazette of India dated the 22nd July, 2004 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2004, together with Auditor's Report thereon:-
- (i) Ballia Kshetriya Gramin Bank, Ballia
 - (ii) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur
 - (iii) Bolangir Anchalik Gramya Bank, Bolangir
 - (iv) Chhatrasal Gramin Bank, Orai
 - (v) Chikmagalur - Kodagu Grameena Bank, Chikmagalur
 - (vi) Devi Patan Kshetriya Gramin Bank, Gonda
 - (vii) Dhenkanal Gramya Bank, Dhenkanal
 - (viii) Golconda Grameena Bank, Hyderabad
 - (ix) Gomti Gramin Bank, Jaunpur.
 - (x) Gurgaon Grameen Bank, Gurgaon.
 - (xi) Himachal Gramin Bank, Mandi
 - (xii) Jaipur Nagur Aanchalik Gramin Bank, Jaipur.
 - (xiii) Jammu Rural Bank, Jammu
 - (xiv) Kanpur Kshetriya Gramin Bank, Kanpur.

- (xv) Kolar Gramin Bank, Kolar.
- (xvi) Koraput Panchabati Gramya Bank, Koraput.
- (xvii) Malwa Gramin Bank, Sangrur.
- (xviii) Nadia Gramin Bank, Nadia
- (xix) Pravatiya Gramin Bank, Chamba.
- (xx) Prathama Bank, Muradabad.
- (xxi) Rajgarh Sehore Kshetriya Gramin Bank, Sehore
- (xxii) Sabarkantha – Gandhinagar Gramin Bank, Himatnagar
- (xxiii) Sagar Gramin Bank, Kolkata
- (xxiv) Samyut Kshetriya Gramin Bank, Azamgarh.
- (xxv) Shri Venkateswara Grameena Bank, Chittoor
- (xxvi) Siwan Kshetriya Gramin Bank, Siwan.
- (xxvii) Thane Gramin Bank, Thane
- (xxviii) Tripura Gramin Bank, Agartala
- (xxix) Begusarai Kshetriya Gramin Bank, Begusarai
- (xxx) Bhagirath Gramin Bank, Sitapur
- (xxxi) Cauvery Grameena Bank, Mysore
- (xxxii) Cuttak Gramya Bank, Cuttak.
- (xxxiii) Nimar Kshetriya Gramin Bank, Khargone.
- (xxxiv) Pandyan Grama Bank, Virudhunagar.
- (xxxv) Aligarh Gramin Bank, Aligarh
- (xxxvi) Bhandara Gramin Bank, Bhandara
- (xxxvii) Dungapur Banswara Kshetriya Gramin Bank, Dungarpur
- (xxxviii) Faizabad Kshetriya Gramin Bank, Faizabad
- (xxxix) Farrukhabad Gramin Bank, Farrukhabad
- (xl) Kalahandi Anchalika Gramya Bank, Bhawanipatna
- (xli) Malaprabha Gramin Bank, Dharwad.
- (xlii) Patliputra Gramin Bank, Patna
- (xliii) Raebareli Keshtriya Gramin Bank, Raebareli
- (xliv) Pithoragarh Keshtriya Gramin Bank, Pithoragarh.
- (xlv) Rushikulya Gramin Bank, Berhampur.
- (xlvi) Sarayu Gramin Bank, Lakhimpur Kheri
- (xlvii) Shahjahanpur Keshtriya Gramin Bank, Shahjahanpur.
- (xlviii) Singhbhum Kshetriya Gramin Bank, Chaibasa
- (xlix) Sri Sathavahana Grameena Bank, Karimnagar
- (l) Sri Rama Grameena Bank, Nizamabad
- (li) Surat Bharuch Gramin Bank, Bharuch.
- (lii) Akola Gramin Bank, Akola
- (liii) Arunachal Pradesh Rural Bank, Pasighat
- (liv) Cachar Gramin Bank, Silchar
- (lv) Champaran Kshetriya Bank, Motihari.
- (lvi) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
- (lvii) Etawah Kshetriya Gramin Bank, Etawah
- (lviii) Etah Gramin Bank, Etah.
- (lix) Ganga Yamuna Gramin Bank, Dehradun.
- (lx) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur.
- (lxi) Hindon Gramin Bank, Ghaziabad.

- (lxii) Kakathiya Grameena Bank, Hanamkonda.
- (lxiii) Kanakadurga Grameena Bank, Gudivada.
- (lxiv) Kosi Kshetriya Gramin Bank, Purnia.
- (lxv) Kutch Gramin Bank, Kutch
- (lxvi) Lakshmi Gaonlia Bank, Golaghat.
- (lxvii) Magadh Gramin Bank, Gaya
- (lxviii) Mithila Kshetriya Gramin Bank, Darbhanga
- (lxix) Mizoram Rural Bank, Mizoram
- (lxx) Netravati Grameena Bank, Mangalore
- (lxxi) Palamau Kshetriya Gramin Bank, Palamau
- (lxxii) Ranchi Kshetriya Gramin Bank, Ranchi.
- (lxxiii) Saran Kshetriya Gramin Bank, Chapra
- (lxxiv) Sree Anantha Grameena Bank, Anantapur.
- (lxxv) Subansiri Goanlia Bank, North Lakhimpur.
- (lxxvi) Surenderanagar Bhavnagar Gramina Bank, Surenderanagar.
- (lxxvii) Vaishali Kshetriya Gramin Bank, Muzaffarpur.
- (lxxviii) Vallalar Grama Bank, Cuddalore
- (lxxix) Varda Grameena Bank, Kumta
- (lxxx) Allahabad Keshtriya Gramin Bank, Allahabad.
- (lxxxii) Ambala Kurishetra Gramin Bank, Ambala.
- (lxxxiii) Baitarani Gramya Bank, Mayurbhanj
- (lxxxiv) Balasore Gramya Bank, Balasore
- (lxxxv) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur
- (lxxxvi) Chambal Kshetriya Gramin Bank, Morena.
- (lxxxvii) Chandrapur Gadchiroli Gramin Bank, Chandrapur.
- (lxxxviii) Chitradurga Gramin Bank, Chitradurga.
- (lxxxix) Godavari Grameena Bank, Rajahmundry.
- (lxxxix) Indore-Ujjain Kshetriya Gramin Bank, Ujjain.
- (xc) Jamnagar Rajkot Gramin Bank, Jamnagar
- (xci) Jhabua-Dhar Kshetriya Gramin Bank, Jhabua
- (xcii) Kalpatharu Grameena Bank, Tumkur
- (xciii) Kashi Gramin Bank, Varanasi.
- (xciv) Langpi Dehangi Rural Bank, Diphu
- (xcv) Nainital Almora Kshetriya Gramin Bank, Nainital
- (xcvi) North Malabar Gramin Bank, Kannur.
- (xcvii) Pinakini Grameena Bank, Nellore
- (xcviii) Rani Lakshmi Bai Kshetriya Gramin Bank, Bhopal.
- (xcix) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri
- (c) Sahyadri Gramin Bank, Shimoga
- (ci) South Malabar Gramin Bank, Malappuram.
- (cii) Sravasthi Gramin Bank, Bahraich.
- (ciii) Sri Saraswathi Grameena Bank, Adilabad.
- (civ) Sriganganagar Kshetriya Gramin Bank, Sriganganagar.
- (cv) Surguja Kshetriya Gramin Bank, Ambikapur
- (cvi) Tungabhadra Gramin Bank, Bellary
- (cvii) Yavatmal Gramin Bank, Yavatmal.
- (cviii) Aurangabad Jalna Gramin Bank, Aurangabad

- (cix) Banaskantha Mehsana Gramin Bank, Patan
- (cx) Bardhaman Gramin Bank, Bardhaman.
- (cxi) Basti Gramin Bank, Basti
- (cxii) Bijapur Grameena Bank, Bijapur.
- (cxiii) Gopalganj Kshetriya Gramin Bank, Gopalganj.
- (cxiv) Haryana Kshetriya Gramin Bank, Bhiwani
- (cxv) Hissar - Sirsa Kshetriya Gramin Bank, Hissar.
- (cxvi) Howrah Gramin Bank, Howrah
- (cxvii) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.
- (cxviii) Kisan Gramin Bank, Budaun
- (cxix) Krishna Grameena Bank, Gulbarga
- (cxx) Kshetriya Kisan Gramin Bank, Mainpuri
- (cxxi) Mahakaushal Kshetriya Gramin Bank, Narsinghpur.
- (cxxii) Manjira Gramin Bank, Sangareddy
- (cxxiii) Mayurakshi Gramin Bank, Birbhum
- (cxxiv) Monghyr Kshetriya Gramin Bank, Mungur.

(cxxv) Murshidabad Gramin Bank, Murshidabad

(cxxvi) Nagaland Rural Bank, Kohima

- (cxxxvii) Pragjyotsh Ganolia Bank, Nalbari
- (cxxxviii) Puri Gramya Bank, Pipili
- (cxxxix) Raigarh Kshetriya Gramin Bank, Raigarh.
- (cxxx) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur
- (cxxxxi) Rayalseema Grameena Bank, Cuddapah.
- (cxxxii) Sangameshwara Grameena Bank, Mahabubnagar.
- (cxxxiii) Santhal Parganas Gramin Bank, Dumka
- (cxxxiv) Sharda Gramin Bank, Satna
- (cxxxv) Sri Visakha Grameena Bank, Srikakulam
- (cxxxvi) Tulsi Gramin Bank, Banda.
- (cxxxvii) Vidur Gramin Bank, Bijnore
- (cxxxviii) Vindhyavasini Gramin Bank, Mirzapur
- (cxxxix) Visveshvaraya Grameena Bank, Mandya.
- (cxl) Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala

5. SHRI E.V.K.S. ELANGO VAN to lay on the Table-

- (1) A copy of the Notification No. S.O. 1169 (E) (Hindi and English versions) published dated the 20th October, 2004 making certain amendments in the Notification No. S.O. 25th July, 1991 under sub-sections (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Gas Cylinders Rules, 2004 (Hindi and English versions) published in No. 627 (E) in Gazette of India dated the 21st September, 2004 under sub-section (8) of the Explosives Act, 1884.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Centre for Trade Information for the year 2003-2004.
 - (ii) Annual Report of the National Centre for Trade Information, New Delhi, for 2003-2004, alongwith Audited Accounts and Comments of the Comptroller and Auditor General.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd July, 2004 Rajya Sabha passed the Payment of Wages (Amendment) Bill, 2004.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Payment of Wages (Amendment) Bill, 2004.

6. Financial Committees– A Review (2001-02), (2002-03) And (2003-04)

Secretary-General laid on the Table (Hindi and English versions) of the “Financial Committees – A Review (2001-02), (2002-03) and (2003-04).”

7. Parliamentary Committees – Summary of Work

Secretary-General laid on the Table a copy of the ‘Parliamentary Committees (other than Departmentally related Standing Committees) – Summary of Work’ (Hindi and English versions) for the period from 1 June, 2002 to 31 May, 2003.

Secretary-General laid on the Table a copy of new Direction 73 A (Hindi and English) of the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Report of Committee on Subordinate Legislation

Shri N.N.Krishnadas presented the Second Report (Hindi and English versions) on Subordinate Legislation.

10. Report of Rules Committee

Shri M.A. Kharabela Swain laid on the Table, under sub-rule 1 of rule 331 of the Rules of Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

11. Report of Committee on Papers Laid on the Table

Shri Hannan Mollah presented the Second Report (Hindi and English versions) on Papers Laid on the Table (2004-2005) and Minutes relating thereto.

12. Report of Standing Committee on Transport, Tourism And Culture

Shri Alok Kumar Mehta laid on the Table a copy of the Eighty-third Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the 'Functioning of the Commission of

13. Motion for Election to the Central Advisory Committee for the National Cadet Corps

Shri Bijoy Handique on behalf of Shri Pranab Mukherjee moved the following motion: -

“That in pursuance of section 12 (1) (i) of the National Cadet Corps Act, 1948, the House do proceed to elect, in such manner as the Speaker may direct, two members from among the members of the Central Advisory Committee for the National Cadet Corps, for the year 2004-2005, for date of election, subject to other provisions of the said Act.”

The motion was adopted.

14. Statements by Ministers

12.04 P.M.

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business commencing the 6th December, 2004.

*(ii) The Minister of State in the Ministry of Home Affairs on behalf of the Minister of External Affairs made a statement regarding terrorist fidayeen attack on CRPF camp at Sopore, District Barahmulla, Jammu and Kashmir) on 3rd December, 2004.

12.12 P.M.

15. Motion regarding the Fourth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

“That this House do agree with the Fourth Report of the Business Advisory Committee of the House on the 2nd December, 2004.”

The motion was adopted.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2. 08 P.M.)

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* At 2.29 P.M.

16. Government Bill – Passed

The following members took part in the debate:-

- (1) Shri P.S. Gadhavi
- (2) Shri K.S. Rao
- (3) Shri Bhartruhari Mahtab
- (4) Shri Varkala Radhakrishnan

Shri P. Chidambaram replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill. Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, as amended be passed was moved by

Shri P. Chidambaram

The motion was adopted and the Bill, as amended, was passed.

2.48 P.M.

17. Statutory Resolution – Under Consideration

Time Allotted : 4 hrs.

Time Taken: 42 mts.

Balance : 3 hrs. 18 mts.

Shri Ramji Lal Suman moved the following Resolution:-

“That this House disapproves of the Prevention of Terrorism (Repeal) Ordinance, 2004 promulgated by the President on 21st September, 2004.”.

18. Government Bill – Under Consideration

The Prevention of Terrorism (Repeal) Bill, 2004.
The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

19. Statutory Resolution – Under Consideration

Shri Rajiv Ranjan Singh moved the following Resolution:-

“That this House disapproves of the Unlawful Activities (Prevention) Amendment Ordinance, 2004 promulgated by the President on 21st September, 2004.”.

20. Government Bill – Under Consideration

The Unlawful Activities (Prevention) Amendment Bill, 2004.

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following members took part in the combined discussion on the Resolutions (vide paras 18 and 20 above):-

- (1) Shri Lakshman Singh
- (2) Shri Madhusudan Mistry (speech unfinished)

The discussion was not concluded.

21. Private Members' Bills – Introduced

- (1) The Regional Rural Banks (Amendment) Bill, 2004 (Amendment of section 2, et al.)
- (2) The Forest (Conservation) Amendment Bill, 2004 (Insertion of new section 3)
- (3) The National Commission for Senior Citizens Bill, 2004 by Shri Anant Gangaram Geete
- (4) The Constitution (Amendment) Bill, 2004 (Amendment of article 298, etc.) by Shri Geete.
- (5) The Constitution (Amendment) Bill, 2004 (Amendment of article 103, etc.) by Shri Geete.
- (6) The Cotton Growers (Welfare) Bill, 2004 by Shri R. Sambasiva Rao.
- (7) The Unemployment Allowance Bill, 2004 by Shri R. Sambasiva Rao.
- (8) The Chilli Growers (Welfare) Bill, 2004 by Shri R. Sambasiva Rao.
- (9) The Indian Penal Code (Amendment) Bill, 2004 (Amendment of Section 55, etc.) by Shri Suresh Chandel.
- (10) The Rural Labour Welfare Fund Bill, 2004 by Shri Suresh Chandel.
- (11) The Drought Prone Areas Development Authority Bill, 2004 by Shri Suresh Chandel.
- (12) The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2004 by Shri Sambasiva Rao.
- (13) The Uniform Marriage and Divorce Bill, 2004 by Shri Bachi Singh Rawat.
- (14) The Government of Union Territory of Andaman and Nicobar Islands Bill, 2004 by Shri Basudatta Singh.
- (15) The Government of Union Territory of Lakshadweep Bill, 2004 by Shri Basudatta Singh.

- (18) The High Court of Gujarat (Establishment of a Permanent Bench at Surat) Bill, 2004
Rana.
- (19) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill of the Schedule) by Shri Pawan Kumar Bansal.
- (20) The Constitution (Amendment) Bill, 2004 (Amendment of the Eighth Schedule) by Shri Singh Rawat.
- (21) The Most Backward Classes (Proportional Representation in Services Institutions) Bill, 2004 by Shri Kashiram Rana.
- (22) The Technology Bank of India Bill, 2004 by Shri Kashiram Rana.
- (23) The Women (Reservation in Service) Bill, 2004 by Smt. Krishna Tirath.
- (24) The Income Tax (Amendment) Bill, 2004 (Insertion of new section 4A) by Shri S.F.
- (25) The Fishermen (Insurance) Bill, 2004 by Shri A.P. Abdullakutty.
- (26) The Ban on Witchcraft Bill, 2004 by Smt. Karuna Shukla.
- (27) The Salary, Allowances and Pension of Members of Parliament (Amendment of section 3) by Shri Pawan Kumar Bansal.
- (28) The Representation of the People (Amendment) Bill, 2004 (Amendment of section 19) by Shri Pawan Kumar Bansal.
- (29) The Provision of Free Medical and Engineering Education to Meritorious Students by Shri Ramdas Athawale.
- (30) The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts) Bill, 2004 by Shri Ramdas Athawale.
- (31) The Forest (Conservation) Amendment Bill, 2004 (Insertion of new section 3) by Shri Reddy.
- (32) The Representation of the People (Amendment) Bill, 2004 (Substitution of new section 19) by Shri Suresh Chandel.
- *(33) The Constitution (Amendment) Bill, 2004 (Amendment of article 164) by Shri Konyak.
- ** (34) The Delimitation (Amendment) Bill, 2004 (Amendment of Section 2) by Shri Konyak.

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* At 4.47 P.M.

** At 4.48 P.M.

22. Private Member's Bill – Withdrawn

The Prevention of Terrorism (Repeal) Bill, 2004 by Shri C.K. Chandrappan.

23. Private Member's Bill – Under Consideration

The Constitution (Amendment) Bill, 2004 (Insertion of new article 21 B, etc.) by Shri Basud

The motion for consideration of the Bill was moved by Shri Basudeb Acharia.

The following members took part in the debate:-

- (1) Shri Thawar Chand Gehlot
- (2) Shri Ramji Lal Suman
- (3) Shri C.K. Chandrappan
- (4) Prof. Rasa Singh Rawat
- (5) Shri Bachi Singh Rawat (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th December, 2004)

Secretary-General.

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Bulletin-Part I

(Brief Record of Proceedings)

Monday, December 6, 2004/Agrahayana 15, 1926 (Saka)

No. 35

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61-64 were orally answered. Replies to Starred Question Nos. 65-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 690-919 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for
(i) the year 2003-2004.

- A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi,
(ii) for the year 2002-2003, together with Audit Report thereon.

- Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) of item No. (1)
(2) above.

- (3) A copy each of the Annual Reports for the year 2003-2004 (Hindi and English versions) alongwith Audited Accounts in respect of the following

institutes:-

- (a) (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
(ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
(iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
(iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
(v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
(vi) Institute of Hotel Management Catering and Nutrition, Chandigarh.
(vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
(viii) Institute of Hotel Management, Catering and Nutrition, Gurdaspur.
(ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
(x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
(xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
(xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
(xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
(xiv) Institute of Hotel Management Catering and Nutrition, Lucknow.
(xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.

- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, New Delhi.
- (xvii) Institute of Hotel Management and Applied Nutrition, Patna.
- (xviii) Institute of Hotel Management Catering and Nutrition, Shimla.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (xxi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.
- (xxii) National Council of Hotel Management and Catering Technology, New Delhi.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2003-2004.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2003-2004.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, for the year 2002-2003.

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. G.S.R. 516 (E) (Hindi and English versions) published in Gazette of India dated the 11th August, 2004 rescinding the Insecticides Price, Stock Display and submission of Reports Order, 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(8) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 3 of the Destructive Insects and Pests Act, 1914:-

(i) The Plant Quarantine (Regulation of Import into India) Order, 2003 published in Notification No. S.O. 1322 (E) in Gazette of India dated the 18th November, 2003.

(ii) The Plant Quarantine (Regulation of Import into India) (Amendment) Order, 2004 published in Notification No. S.O. 167 (E) in Gazette of India dated the 6th February, 2004.

(iii) The Plant Quarantine (Regulation of Import into India) Third Amendment Order, 2004 published in Notification No. S.O. 644 (E) in Gazette of India dated the 31st May, 2004.

(9) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills

(i) Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-

(ii) operative Spinning Mills Limited, Mumbai, for the year 2003-2004.

(10) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, (a)(i) for the year 1998-1999, alongwith Audited Accounts.

- A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi,
- (ii) for the year 1999-2000, alongwith Audited Accounts.
A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi,
 - (iii) for the year 2000-2001, alongwith Audited Accounts.
A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi,
 - (iv) for the year 2001-2002, alongwith Audited Accounts.
A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited
 - (b) (Super Bazar), New Delhi, for the years 1998-99 to 2001-2002.
 - (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (i) The Hazardous Wastes (Management and Handling) Amendment Rules, 2004 published in Notification No. S.O. 826 (E) in Gazette of India dated the 19th July, 2004, together with a Corrigendum thereto published in Notification No. S.O. 914 (E) dated the 12th August, 2004.
- (ii) The Hazardous Wastes (Management and Handling) Second Amendment Rules, 2004 published in Notification No. S.O. 897 (E) in Gazette of India dated the 6th August, 2004.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year
- (i) 2001-2002, alongwith Audited Accounts.
A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India,
- (ii) New Delhi, for the year 2001-2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each: -

- (1) Shri Suresh Kalmadi - 16August, 2004 to 26 August, 2004
- (2) Shri Abdul Mannan Hossain - 16August, 2004 to 26 August, 2004
- (3) Dr.Chinta Mohan - 3 July, 2004to 21 July, 2004
- (4) Km. Mamata Banerjee - 16August, 2004 to 26 August, 2004

5. Government Bill – Introduced

The Securities Laws (Amendment) Bill, 2004.

6. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Securities Laws (Amendment) Ordinance, 2004 (No. 4 of 2004) was laid on the Table

7. Government Bill - Introduced

The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2004.

8. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Ordinance, 2004 (No. 5 of 2004) was laid on the Table.

9. Government Bill – Introduced

The National Tax Tribunal Bill, 2004.

10. Submissions by Members

Regarding the reported threat to the Indian Cricket Team from a terrorist group in Bangladesh

The following members made submissions regarding the reported threat to the Indian Cricket Team from a terrorist group in Bangladesh: -

- (1) Shri Sushil Kumar Modi
- (2) Shri Mohan Rawale
- (3) Prof. Vijay Kumar Malhotra
- (4) Shri Ghulam Nabi Azad

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.02 P.M.)

11. Matters under Rule 377

- (1) Shri S.K. Kharventhan raised a matter regarding need to release a commemorative stamp in honour of Tyagi Dheeran Chinnamalai of Tamil Nadu, who fought against the Britishers.
- (2) Prof. Chandra Kumar raised a matter regarding need to conduct a survey of the population of certain castes with a view to provide them proportionate reservation.
- (3) Dr. Laxminarayan Pandeya raised a matter regarding need to ensure early commissioning of telephone exchanges in Mandsaur Parliamentary Constituency, Madhya Pradesh.
- (4) Shri P. Karunakaran raised a matter regarding need to provide financial assistance to the Government of Kerala to safeguard the interests of Khadi and Village industries in the State.
- (5) Shri Shailendra Kumar raised a matter regarding need to improve working condition of and provide better facilities to bidi workers in Chail Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Anandrao V. Adsul raised a matter regarding need to conduct a fresh survey for laying rail line on Shegaon- Khamgaon – Jalana route.
- (7) Dr. Jagannath Manda raised a matter regarding need to take suitable measures to check the spread of AIDS in the country.
- (8) Shri A. Ravichandran raised a matter regarding need to provide stoppage of Pothigai Express at Thiruthangal and also provide basic amenities at the station.
- (9) Shri Rajen Gohain raised a matter regarding need to take concrete measures to check recurring floods in Nagaon Parliamentary Constituency, Assam.
- (10) Shri Dawa Narbula raised a matter regarding need to create a separate postal division for Darjeeling.

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2.16 P.M.

12. Statutory Resolution – Withdrawn

Time Taken: 5 hrs. 29 mts.

Discussion on the following Resolution moved by Shri Ramji Lal Suman on the 3rd December, 2004 continued: -

“ That this House disapproves of the Prevention of Terrorism (Repeal) Ordinance, 2004 (No. 1 of 2004) promulgated by the President on 21st September, 2004.”

After discussion as indicated in para 15 below, the Resolution was withdrawn by leave of the House.

13. Government Bill- Passed

The Prevention of Terrorism (Repeal) Bill, 2004.

14. Statutory Resolution – Negatived

Discussion on the following Resolution moved by Shri Rajiv Ranjan Singh on the 3rd December, 2004 continued:-

“ That this House disapproves of the Unlawful Activities (Prevention) Amendment Ordinance, 2004 (No. 2 of 2004) promulgated by the President on 21st September, 2004.”

After discussion as indicated in para 15 below, the Resolution was negatived.

(11

15. Government Bill- Passed

The Unlawful Activities (Prevention) Amendment Bill, 2004.

Combined discussion on the Resolutions (vide paras 12 & 14 above) and the motions for consideration of the Bills moved by Shri Shivraj V. Patil on the 3rd December, 2004 (vide paras 13 & 15 above) continued:-

The following members took part in the combined debate: -

- (1) Shri Madhusudan Mistry
- (2) Shri Mohd. Salim
- (3) Shri Mohan Singh
- (4) Shri Ilyas Azmi
- (5) Shri Sushil Kumar Modi
- (6) Shri A. Krishnaswamy
- (7) Shri Anant Gangaram Geete
- (8) Shri Raghunath Jha
- (9) Shri P.K. Vasudevan Nair
- (10) Shri Bhartruhari Mahtab
- (11) Shri Pawan Kumar Bansal
- (12) Shri Prabhunath Singh
- (13) Shri Nikhilananda Sar
- (14) Shri Manvendra Singh
- (15) Shri M.P. Veerendra Kumar
- (16) Shri L. Ganeshan
- (17) Ms. Mehbooba Mufti
- (18) Shri M. Ramadoss
- (19) Shri Asaduddin Owaisi
- (20) Shri K. Yerrannaidu
- (21) Shri L.K. Advani

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Shri Shivraj V. Patil replied to the combined debate.

Shri Ramji Lal Suman spoke (by way of reply to his Statutory Resolution vide para 12 above).

On a point being raised by Shri L.K. Advani regarding reference of both the Ordinance replacing Bills to the concerned Standing Committee and by Shri Mohan Singh and others regarding reference of the Unlawful Activities (Prevention) Amendment Bill, 2004 to the Standing Committee, the Honorable Speaker observed as follows:-

“Hon. Members, although we feel that ordinarily, especially when the House has been called, no law should be passed by way of an Ordinance -- That is what we follow usually -- but making law by means of an Ordinance is provided by the Constitution itself. Therefore, making an Ordinance is not unlawful per se. The question is whether this Bill should be sent to the Select Committee. I am of the opinion that ordinarily a Bill should go to the Select Committee, but here, there is a compulsion because it is a short Session. These important Ordinances will lapse on the 12th of January 2005. Therefore, I feel that it is my duty to see that these Bills replacing Ordinances are passed on the basis of the decision of the members of the House.”

(13)

(i) The motion for consideration of the Prevention of Terrorism (Repeal) Bill, 2004 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Unlawful Activities (Prevention) Amendment Bill, 2004n was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2-8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

6. 53 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th December, 2004)

G.C. MALHOTRA,
Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, December 7,
2004/Agrahayana 16, 1926 (Saka)

No. 36

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81 and 82 were orally answered.
Replies to Starred Question Nos. 83-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 920-1149 were laid on the
Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre, Group 'A' Posts Recruitment (Amendment) Rules, 2004

(Hindi and English versions) published in Notification No. G.S.R. 576 (E) in Gazette of India dated the 8th September, 2004 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2003-2004.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2003-2004.
- (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2003-2004.

(4) A copy of the Notification No. S.O. 1075 (E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2004 containing Order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi Season, 2004-2005 issued under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2003-2004.

(6) A copy of the Annual Statement (Hindi and English versions) regarding discretionary allotments made during the calendar year

2003.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2003-2004.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 2004-2005.

(11) A copy of the Notification No. S.O. 1076 (E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2004, regarding appointment of Shri H.S. Brahma, Joint Secretary to the Government of India in the Ministry of Home Affairs, as the Designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967, issued under sub-section (1) of section 2 of the said Act.

(12) A copy each of the following Notifications (Hindi and English versions) under section 53 of the Unlawful Activities (Prevention) Act, 1967:-

(i) The Qualifications for the members of the Review Committee Rules, 2004 published in Notification No. G.S.R. 675 (E) in Gazette of India dated the 14th October, 2004.

(ii) The Procedure for Admission and Disposal of Application Rules, 2004 published in Notification No. G.S.R. 676 (E) in Gazette of India dated the 14th October, 2004.

(13) A copy of the Border Security Force, Chief Law Officers and Law Officers Recruitment and Conditions of Service (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 760 (E) in Gazette of India dated the 22nd November, 2004 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(14) A copy of the National Security Guard (Group 'B' Non-Gazetted posts) Recruitment (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 300 in Gazette of India dated the 11th September, 2004 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, New Delhi, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, New Delhi, for the year 2002-2003.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 2002-2003.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961: -

(i) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 2002-2003, together with Audit Report thereon.

(20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17 to 19) above.

4. Report of Standing Committee on Urban Development

Mohd. Salim presented the Third Report (Hindi and English versions) of the Standing Committee on Urban Development on 'Implementation of Part IX A of the Constitution'.

5. Statement By Minister

The Minister of Tribal Affairs & Minister of Development of North Eastern Region made a statement regarding 'Revitalization of North Eastern Council'.

12.05 P.M.

6. Motion for Election to All India Council for Technical Education

Shri Arjun Singh moved the following motion: -

“That in pursuance of sections 3 (4) (j) and 4 (1) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the All India Council for Technical Education.”

The motion was adopted.

12.06 P.M.

7. Supplementary Demand for Grant (Railways) – 2004-2005

Shri R. Velu presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2004-2005.

8. Government Bill – Introduced

The National Commission for Minority Educational Institutions Bill, 2004.

The motion for leave to introduce the Bill moved by Shri Arjun Singh was opposed. After some discussion, the motion was adopted and the Bill was introduced.

12.12 P.M.

9. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Commission for Minority Educational Institutions Ordinance, 2004 (No. 6 of 2004) was laid on the Table.

10. Submissions by Members

- (i) **Regarding alleged vindictiveness in registration of cases by CBI against some leaders in the Tehelka case.**

The following members made submissions Regarding alleged vindictiveness in registration of cases by CBI against some leaders in the Tehelka case :-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Sushil Kumar Modi
- (3) Shri Arjun Singh

(ii) To the submission made by Shri Jaswant Singh Bishnoi regarding 'Pradhan Mantri Gramin Sadak Yojna', Dr. Raghuvansh Prasad Singh responded.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2. 08 P.M.)

2. P.M.

11. Matters under Rule 377

- (1) Shri Ajay Maken raised a matter regarding need for setting up a permanent Wage Board or constituting the 6th Pay Commission for the benefit of Central Government employees.
- (2) Smt. Daggubati Purandareswari raised a matter regarding need to renew the insurance policies of farmers and agricultural workers of Andhra Pradesh which lapsed owing to the failure to pay the premia on account of the severe drought in the State.

- (3) Shri M. Anjan Kumar Yadav raised a matter regarding need to provide financial assistance to the Government of Andhra Pradesh for constructing a flyover between Dilkushnagar and Ameerpet in Hyderabad.
- (4) Shri Dushyant Singh raised a matter regarding need to include Rajasthani language in the Eighth Schedule to the Constitution of India.
- (5) Dr. Satyanarayan Jatiya raised a matter regarding need to address the problem of shortage of power in Madhya Pradesh by augmenting the power supply to the State.
- (6) Shri G. Karunakara Reddy raised a matter regarding need to take steps to reopen the Siruguppa Sugar factory in Bellary district, Karnataka and ensure payment of the outstanding dues of the workers.
- (7) Smt. Sumitra Mahajan raised a matter regarding need to improve the functioning of telephone services in Indore and adjoining rural areas of Madhya Pradesh.
- (8) Shri Santasri Chatterjee raised a matter regarding need to bring a Bill to tackle the problem arising out of judicial intervention banning strikes/bandhs by political parties and trade unions.

- (9) Shri Ilyas Azmi raised a matter regarding need to undertake the repair work of the canal in Sabayaspur Tehsil of Hardoi district, U.P. under the 'Food for Work' programme.
- (10) Shri Tek Lal Mahto raised a matter regarding need for constructing a bridge between Khetko and Kathara on Damodar river in Bokaro district, Jharkhand.
- (11) Shri Bir Singh Mahato raised a matter regarding need to upgrade the LPT centre at Bagmundi or set up a HPT centre at Ajaddhya Hill in Purulia district, West Bengal for the benefit of local viewers of Bengali programmes on Doordarshan.
- (12) Shri Sanat Kumar Mandal raised a matter regarding need for doubling the railway line between Sonarpur and Canning in Joynagar Parliamentary Constituency, West Bengal, and developing Canning Town Railway Station as a Model Railway Station with modern facilities.

12. Statutory Resolution – Withdrawn

Time Taken: hrs. mts.

Shri Ramji Lal Suman moved the following resolution: -

“ That this House disapproves of the Securities Laws (Amendment) Ordinance, 2004 (No. 4 of 2004) promulgated by the President on 12th October, 2004.”

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

13. Government Bill – Passed

The Securities Laws (Amendment) Bill, 2004.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 12 above) and the motion for consideration of the Bill: -

- (1) Shri K.S. Rao
- (2) Shri Suresh Prabhu

Shri P. Chidambaram replied to the combined debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 -23 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

14. Statutory Resolution – Withdrawn

Time Taken: hrs. mts.

Shri Bachi Singh Rawat moved the following resolution: -

“ That this House disapproves of the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Ordinance, 2004 (No. 5 of 2004) promulgated by the President on 11th November, 2004.”

After discussion as indicated in para 15 below, the Resolution was withdrawn by leave of the House.

15. Government Bill – Passed

The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2004.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined discussion on the Resolution (vide para 14 above) and the motion for consideration of the Bill: -

- (1) Shri Avinash Rai Khanna
- (2) Shri Anandrao Vithoba Adsul
- (3) Shri Vijayendra Pal Singh Badnore
- (4) Shri K.S. Rao
- (5) Prof. Rasa Singh Rawat

Shri P. Chidambaram replied to the combined debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 – 23 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

3.59 P.M.

16. Discussion under Rule 193

Time taken: 3 hrs. 18 mts.

Shri S. Sudhakar Reddy raised a discussion regarding Foreign Policy of the Government.

The following members took part in the debate: -

- (1) Dr. Laxminarayan Pandeya
- (2) Shri K.S. Rao

- (3) Shri Rupchand Pal
- (4) Shri Mohan Singh
- (5) Shri Suresh Prabhu
- (6) Smt. Tejaswani Seeramesh
- (7) Shri Vijayendra Pal Singh Badnore
- (8) Shri Tathagata Satpathy
- (9) Shri C.K. Chandrappan
- (10) Shri Kharabela Swain
- (11) Shri M.P. Veerendra Kumar
- (12) Shri Asaduddin Owaisi
- (13) Shri Bikram Keshari Deo

The discussion was not concluded.

7. 17 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th December, 2004)

G.C. MALHOTRA

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, December 8, 2004/Agrahayana 17, 1926 (Saka)

No. 37

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101-103 were orally answered. Replies to Starred Question Nos. 104-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1150-1379 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

- 1)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2003-2004.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2003-2004.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2003-2004
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2003-2004.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indo – German Tool Room, Aurangabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 2003-2004.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-

German Tool Room, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 2003-2004.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2003-2004.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 2003-2004.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2003-2004.
- (1) A copy of the Merchant Shipping (Levy of Seamen's Welfare Fee) (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 664 (E) in Gazette of India dated the 8th October, 2004, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (2)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2003-2004.
- (3)(i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2003-2004.
- (4)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Gandhidham, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Gandhidham, for the year 2003-2004.
- (5)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2003-2004.
- (6)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2003-2004.

- (7)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2003-2004, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2003-2004.

(8) A copy each of the following Annual Accounts (Hindi and English versions) under subsection (2) of section 103 of the Major Port Trusts Act, 1963:-

- (a) (i) Annual Accounts of the Jawaharlal Port Trust, Navi Mumbai, for the year 2003-2004, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Jawaharlal Port Trust, Navi Mumbai, for the year 2003-2004.
- (b) (i) Annual Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2003-2004, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2003-2004.

(1) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2003-2004, alongwith Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2003-2004.

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Central

Council for Research in Homeopathy, New Delhi, for the year 2002-2003, alongwith Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homeopathy, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (1) A copy of the Notification No. S.O. 277 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2004 appointing Dr. K.S. Chari to hold additional charge of Registrar of Semiconductor Integrated Circuits Layout-Design for the purpose of the Semiconductor Integrated Circuits Layout-Design Act, 2000, issued under sub-section (1) of section 3 of the said Act.
- (2) A copy of the Notification No. S.O. 278 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2004 appointing the 1st May, 2004 as the date on which the provisions of sections 3 and 5 of the Semiconductor Integrated Circuits Layout-Design Act, 2000 to come into force, issued under sub-section (3) of section 1 of the said Act.
- (3) A copy of the Notification No. S.O. 279 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 2004 establishing a Registry which to be known as the Semiconductor Integrated Circuits Layout-Design Registry and specifying that the head office to be located in New Delhi, issued under section 5 of the Semiconductor Integrated Circuits Layout-Design Act, 2000.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications, for the year 2004-2005.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Centre for Materials for Electronics Technology, Pune, for the year 2003-2004.

- (6)(i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2003-2004.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2003-2004.
 - (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2002-2003.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (7) above.

- (1) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2000-2001.

A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2000-2001, together with Audit Report thereon.

- (b) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2001-2002.

A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2001-2002, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 6th December, 2004 Rajya Sabha agreed without any amendment to the Banking Regulation (Amendment) and

Miscellaneous Provisions Bill, 2004, passed by Lok Sabha on the 2nd December, 2004.

- (ii) Rajya Sabha had no recommendation to make to the Lok Sabha in regard to the Customs and Central Excise Laws (Repeal) Bill, 2004, as passed by Lok Sabha on the 1st December, 2004.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Alok Kumar Mehta presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.02 P.M.

6. Observation by the Speaker – Regarding matters of urgent public importance to be raised after 'Question Hour'

The Speaker made the following observation:-

“Hon’ble members, there has been a considerable increase in the number of notices for raising matters during the so-called ‘Zero Hour’. For instance, 75 notices have been received today. It becomes practically impossible for the Chair to accommodate all the members for raising the matters.

This matter was discussed during the meeting of the Business Advisory Committee held yesterday, the 7th December, 2004. It was observed that many notices received from the hon’ble members seek to raise matters relating to their constituencies and do not involve matters of recent occurrence or of national or international importance.

The members of the Business Advisory Committee were of the view that the number of so-called ‘Zero Hour’ matters may be restricted to about 15 per day and unless matters of emergent national or international importance are involved, each member may be allowed to raise not more than one matter per week.

I seek the kind cooperation of all the hon. members in this matter so that we can have very useful utilisation of this Hour.”

7. Submissions by Members

12.04 P.M.

- (i) Regarding alleged levelling of corruption charges by two Union Cabinet Ministers against each other

The following members made submissions regarding alleged levelling of corruption charges by two Union Cabinet Ministers against each other :-

- (1) Shri Prabhunath Singh
- (2) Shri Vijay Kumar Malhotra
- (3) Shri L.K. Advani
- (4) Shri Lalu Prasad
- (5) Shri Ghulam Nabi Azad

(ii) Regarding death of Christinao Junior, Brazilian football player during a match in Bangalore.

The following members made submissions regarding death of Christinao Junior, Brazilian football player, during a match in Bangalore: -

- (1) Shri Gurudas Das Gupta
- (2) Shri Alemao Churchill
- (3) Shri P.C. Thomas
- (4) Shri Mohan Rawale
- (5) Kum. Mamata Banerjee
- (6) Shri Vijay Kumar Malhotra
- (7) Shri Ghulam Nabi Azad

Hon'ble Speaker also observed that the death of Christinao Junior, was very unfortunate and the entire House joining in expressing condolences to the bereaved family.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2. 04 P.M.)

8. Matters under Rule 377

- (1) Shri Madan Lal Sharma raised a matter regarding need to constitute a high level team for on the spot survey of tourist spots in J&K and provide funds for their development.
- (2) Shri Pawan Kumar Bansal raised a matter regarding need to make realistic amendments in the building by-laws of the Union Territory of Chandigarh.

- (3) Shri Jashubhai Dhanabhai Barad raised a matter regarding need to provide financial assistance to the Government of Gujarat for solving the problem of acute – shortage of drinking water in the Kutch region.
- (4) Shri Chandra Sekhar Dubey raised a matter regarding need to ensure that the workers of Captibh mines owned by TISCO get the benefit of 15 per cent interim relief as per the Coal Wage Board Agreement.
- (5) Smt. Jayaben B. Thakkar raised a matter regarding need to provide additional funds to the Government of Gujarat under ARWSP to solve drinking water problem in the State.
- (6) Shri Suresh Ganapat Waghmare raised a matter regarding need for construction of overbridges at Dhamanagaon, Sindhi and Chandur railway stations in Wardha Parliamentary Constituency, Maharashtra.
- (7) Smt. Manorama Madhavraj raised a matter regarding need to create an independent Ministry for Fisheries and Animal Husbandary for enabling balanced and equitable growth of these sectors.
- (8) Shri A.P. Abdullakutty raised a matter regarding need to encourage the circus industry by treating it at par with the field of sports and the entertainment industry.
- (9) Shri Rajnarayan Alias Rajju Maharaj raised a matter regarding need to four-

lane the National Highway between Hamirpura and Kaimaha in Uttar Pradesh and upgrade Hamirpur-Jaulhupur, Hamirpur-Rath and Vilraya-Panwari *via* Urai State Highways into National Highways.

- (10) Shri Manoj Kumar raised a matter regarding need for construction of culverts on National Highway No. 75 at village Gari, Singra and Patmi in Jharkhand.
- (11) Shri C. Kuppusami raised a matter regarding need to enhance the wage ceiling from Rs. 1600 to Rs. 6500 under the payment of Wages Act and issue a Gazette Notification relating thereto.
- (12) Shri Prabodh panda raised a matter regarding need to rehabilitate the porters facing eviction from Railway land at Kharagpur, West Bengal.
- (13) Shri Sadashivrao Dadoba Mandlik raised a matter regarding need to take suitable steps to commence the sugarcane crushing season simultaneously in Karnataka and Maharashtra.
- (14) Smt. Anuradha Choudhary raised a matter regarding need to give subsidy on the purchase of diesel to farmers in U.P. to make farming lucrative.
- (15) Shri Pradeep Gandhi raised a matter regarding need to provide railway facilities in Rajnandgaon Parliamentary Constituency, Chhatisgarh.

2.26 P.M.

9. Discussion under Rule 193

Shri K. Natwar Singh replied to the discussion on Foreign Policy of the Government, raised by Shri S. Sudhakar Reddy on the 7th December, 2004.

3.10 P.M.

10. Supplementary Demand for Grant (Railways) – 2004-2005

Time Taken: 6 hrs. 11 mts.

Discussion on the Supplementary Demand for Grant (Railways) No. 16 in respect of Budget (Railways) for 2004-2005 commenced.

The following members took part in the debate:-

- (1) Dr. Karan Singh Yadav
- (2) Smt. Sumitra Mahajan
- (3) Shri T.K. Hamza
- (4) Shri Ramji Lal Suman
- (5) Shri Raghunath Jha
- (6) Shri Brajesh Pathak
- (7) Smt. M.S.K. Bhavani Rajenthiran
- (8) Shri Anant Gudhe
- (9) Shri K.V. Thangkabalu
- *(10) Shri Lakshman Seth
- *(11) Shri Ilyas Azmi
- *(12) Shri Prakash Paranjpe
- (13) Shri Yogi Aditya Nath
- *(14) Shri Mitrasen Yadav
- *(15) Shri Ganesh Singh

(16) Shri Santasri Chatterjee

* Written speeches were laid on the Table.

*(17) Shri Bhanwar Singh Dangawas

(18) Shri Brahmanand Panda

*(19) Prof. Rasa Singh Rawat

(20) Shri Prabodh Panda

(21) Smt. Rupatai D. Patil

*(22) Shri Sugrib Singh

*(23) Shri Nand Kumar Sai

*(24) Shri Bhartruhari Mahtab

(25) Ch. Lal Singh

*(26) Shri Raghuraj Singh Shakya

*(27) Shri A.K.S. Vijayan

** (28) Shri P.S. Gadhavi

*(29) Shri Shriniwas Patil

*(30) Shri Chandramani Tripathi

(31) Shri Ganesh Prasad Singh

(32) Smt. Paramjit Kaur Gulshan

(33) Shri Shailendra Kumar

*(34) Shri N.S.V. Chitthan

* Written speeches were laid on the Table.

** He also laid some portion of his written speech on the Table.

- (35) Shri Pawan Kumar Bansal
- *(36) Shri Rakesh Singh
- (37) Shri G. Karunakaran Reddy
- *(38) Shri Manjunath Kunnur
- (39) Dr. Jagannath Manda
- (40) Shri Chandrakant Khaire
- *(41) Shri A.P. Abdullakutty
- (42) Shri Hemlal Murmu
- *(43) Shri S. Mallikarjuniah
- (44) Shri Anwar Hussain
- *(45) Shri Haribhau Rathod
- (46) Shri Avinash Rai Khanna
- (47) Shri A. Ravichandran
- (48) Shri M. Shivanna
- (49) Shri A.V. Bellarmin
- *(50) Shri Bhanu Pratap Singh Verma
- (51) Shri Furkan Ansari
- *(52) Shri S.K. Kharventhan
- *(53) Shri Alok Kumar Mehta
- (54) Shri Thawar Chand Gehlot

- (55) Shri Naveen Jindal
- (56) Shri Parasnath Yadav
- (57) Smt. Jayaben B. Thakkar
- (58) Shri Tufani Saroj

* Written speeches were laid on the Table.

Shri Lalu Prasad replied to the debate.

The Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed list of Supplementary Demand for Grant (Railways)- 2004-2005 was voted in full.

#11. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Fifth Report of the Business Advisory Committee.

12. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2004.

13. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2004.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

9. 21 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th December, 2004)

G.C. MALHOTRA,

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, December 9, 2004/Agrahayana 18, 1926 (Saka)

No. 38

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121-123 were orally answered. Replies to Starred Question Nos. 124, 125 and 127-139 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1380-1609 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Notification No. S.O. 1098 (Hindi and English versions) published in Gazette of India dated the 11th October, 2004 investing the Railway Board of sub-section (2) of section 87 of the Railways Act, 1989, issued under section 2 of the Indian Railway Board Act, 1905.

(2) A copy of the Railways (Punitive charges for overloading of wagon) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1147 (E) 199 of the Railways Act, 1989.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the RITES Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2003-2004.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Scooters India Limited and the Department of Heavy Industry, A 2004-2005.
- (6) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Bharat Brakes (WIL), for the year 2002-2003 within the stipulated period of nine months after the close of the accounting year.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
- (a) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2003-2004.
 - (ii) Annual Report of the Scooters India Limited, for the year 2003-2004, Lucknow, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner for Railway Safety, Lucknow, for the year 2002-2003, under section 10 of the Railways Act, 1989.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the :
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 73 of the Persons with Disabilities (Equal Oppor
- (i) S.O. 1183 (E) published in Gazette of India dated the 26th October, 2004 exempting the posts of Sub-Inspector and Constable: Railway Protection Special Force under the Ministry of Railways.
 - S.O. 1184 (E) published in Gazette of India dated the 26th October, 2004 exempting the posts of Sub-Inspector and Constables in the Protection Special Force from the provisions of section 33 of the said Act.

S.O. 946 (E) published in Gazette of India dated the 23rd August, 2004 exempting all categories of posts of "combatant personnel" on under the Ministry of Home Affairs from the provisions of section 33 of the said Act.

(iv) S.O. 947 (E) published in Gazette of India dated the 23rd August, 2004 exempting all categories of posts of "combatant personnel" (SSB) under the Ministry of Home Affairs from the provisions of section 47 of the said Act.

4. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2004-2005):-

- (1) First Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Twenty-second Sabha on "Delay in operational deployment of imported systems and delay in development-cum-production of a system"
- (2) Second Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Twenty-seventh Sabha on "Purchase of residence for Consulate General of India at Frankfurt"
- (3) Third Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Thirty-sixth Report on "Avoidable import of high capacity diesel powered breakdown cranes"

5. Statements of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya laid on the Table the Statements (Hindi and English Versions) showing Final Action Taken replies of the Government on the recommendation Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) 52nd Report (10th Lok Sabha) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation and Scheduled Castes and Scheduled Tribes in the panel of advocates; and
- (2) 54th Report (10th Lok Sabha) – Reservation for and employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation

6. Statements of Committee on Empowerment of Women

Shrimati Krishna Tirath laid on the Table four Statements (Hindi and English versions) showing Action Taken by the Government on the recommendation of the Committee on Empowerment of Women: -

- (1) Eleventh Report of the Committee on 'Women in Detention';
- (2) Fourteenth Report of the Committee on 'Education Programmes for Women';
- (3) Sixteenth Report of the Committee on 'Training and Empowerment of Women in Local Bodies'; and
- (4) Seventeenth Report of the Committee on 'Violence Against Women During Riots'.

7. Submission by Member

To the submission made by Shri Vijay Kumar Malhotra regarding alleged levelling of corruption charges by two Union Cabinet Ministers against each other, Sir

(Due to interruptions in the House, Lok Sabha Adjourned

at 12. 17 P.M. and re-assembled at 12. 45 P.M.)

8. Calling Attention

Shri P. Mohan called the attention of the Minister of Coal to the situation arising out of reported move to privatise the Neyveli Lignite Corporation and steps taken thereon. The Minister of Coal made a statement in regard thereto.

The Minister of State in the Ministry of Coal also clarified the points raised by member.

9. Motion Regarding Fifth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 8th December, 2004.
The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.53 P.M. and re-assembled at 2.02 P.M.)

2.03 P.M.

10. Matters under Rule 377

- (1) Smt. Pratibha Singh raised a matter regarding need to release funds for construction of a tunnel at Rohtang with a view to link Lahaul valley with Leh.
- (2) Shri Rayapati Sambasiva Rao raised a matter regarding need to increase the minimum support price for cotton and ensure that the cotton purchases of

Cotton Corporation of India are made at the support price fixed.

- (3) Ch. Lal Singh raised a matter regarding need to set up the Panjthirthi Hydro Electric Power Project on Ujh river in Jammu and Kashmir.
- (4) Shri Kashiram Rana raised a matter regarding need to develop Surat railway station in Gujarat as a model railway station.
- (5) Shri Suresh Chandel raised a matter regarding need to include Tarkhan community of Himachal Pradesh in the list of Scheduled Castes.
- (6) Shri Kharabela Swain raised a matter regarding need to extend financial assistance to the Government of Orissa to set up a Special Care Unit for treatment of burn injury cases in the district hospital at Balasore.
- (7) Shri Sushil Kumar Modi raised a matter regarding need to extend the proposed four-lane road between Mokama and Monghyr upto Bhagalpur in Bihar.
- (8) Shri P. Rajendran raised a matter regarding need to extend assistance to the Government of Kerala for protecting the interests of workers engaged in traditional industries.
- (9) Shri Mohan Singh raised a matter regarding need for doubling the rail track on Chhapra – Gonda route and electrification of railway line between Chhapra and Barabanki.
- (10) Shri Ganesh Prasad Singh raised a matter regarding need to ensure proper repair and maintenance of National Highway No. 110 between Arbal and Bihar Sharif via Jahanabad and Akangarsarai.
- (11) Shri Brajesh Pathak raised a matter regarding need to execute the work under 'Sam Vikas Yojna' in district Unnao, Uttar Pradesh through Central Agencies.
- (12) Shri Tukaram Ganpatrao Renge Patil raised a matter regarding need to shift the Locco Shed at Nanded and re-establish it at Purna in Maharashtra.
- (13) Smt. Archana Nayak raised a matter regarding need to check the leakage of hazardous ammonia gas from Oswal Fertilizer Plant at Paradeep Port, Orissa.
- (14) Shri Suraj Singh raised a matter regarding need to provide financial assistance to the Government of Bihar for desiltation of canals in Begusarai district.
- (15) Shri N.S.V. Chitthan raised a matter regarding need to allocate the required amount of Rupees 96 crore for doubling the Madurai-Dindigul railway line.

2.27 P.M.

11. Discussion Under Rule 193

Time taken :5 hrs. 06 mts.

Shri Basudeb Acharia raised a discussion on price rise.

The following members took part in the debate :-

Shri Harin Pathak

Shri Jai Prakash

Shri Lonappan Nambadan

Shri Ramji Lal Suman

Shri Ganesh Prasad Singh

Shri Brajesh Pathak

Smt. V. Radhika Selvi

Shri Bachi Singh Rawat

Shri K.S. Rao

Shri Anant Gangaram Geete

Shri Bhartruhari Mahtab

Shri Bhubaneshwar Prasad Mehta

Kum. Mamata Banerjee

Shri V.K. Thummar

Prof. M. Ramadoss

Dr. Jagannath Manda

Shri Dushyant Singh

Shri Munshi Ram

Shri Shailendra Kumar

Shri S. Mallikarjuniah

Shri S.K. Kharventhan

Shri Ilyas Azmi

Shri Ganesh Singh

Shri Chandramani Tripathi

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

7. 33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th December, 2004)

*Secretary-
General.*

CORRIGENDA

TO

Bulletin-Part I No.37

Dated 8.12.2004

Page No. 11, delete * against Sl.No. (13).

Page No. 13, after Sl. No. (58) add *(59) Shri Ramdas Athawale.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

**Friday, December 10, 2004/Agrahayana 19,
1926 (Saka)**

No. 39

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141-144 and 146 were orally answered. Replies to Starred Question Nos. 145 and 147-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1610-1813 were laid on the Table.

2 Noon

Papers Laid on the Table

The following papers were laid on the Table: -

3. PAPERS LAID ON THE TABLE

1. a copy of the Statement (Hindi and English versions) regarding rejection of Award given by the Board of Arbitration (BOA) for payment of Transport Subsidy of Rs.30/- per month to non-Gazetted staff (under C.A. reference No. 1 of 1988) in terms of Compulsory Arbitration under the Scheme of Joint

Consultative Machinery (JCM) for the central government employees.

2

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2003-2004.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2003-2004.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2003-2004.

(5)(i) A copy of the Annual Report (Hindi and English

versions) of the Apparel Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2003-2004.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 2003-2004.

7. A copy each of the following Reports (Hindi and English versions) of Law Commission of India:-

(1) (1) One-Hundred Eighty-ninth Report on Revision of Court Fees Structure- February, 2004.

(2) (2) One-Hundred Ninetieth Report on the Revision of the Insurance Act, 1938 and the Insurance Regulatory and Development Authority Act, 1999- June, 2004.

8.

(1)(i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2003-2004.

9.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

- (i) The Cost Accounting Records (Chemical Industry) Rules, 2004 published in Notification No. G.S.R. 562 (E) in Gazette of India dated the 2nd September, 2004.
- (ii) The Cost Accounting Records (Milk Food) Amendment Rules, 2004 published in Notification No. G.S.R. 661 (E) in Gazette of India dated the 8th October, 2004.

10.

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 548 (E) published in Gazette of India dated the 27th August, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (ii) G.S.R. 665 (E) published in Gazette of India dated the 11th October, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 23/98-CE., dated the 1st August, 1998.
- (iii) G.S.R. 741 (E) published in Gazette of India dated the 9th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE, dated the 25th March, 1986.
- (iv) G.S.R. 742 (E) published in Gazette of India dated the 9th November, 2004, together with an explanatory memorandum making certain amendments in the

Notification No. 39/2001-CE, dated the 31st July, 2001.

- (v) G.S.R. 581 (E) published in Gazette of India dated the 9th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (vi) G.S.R. 583 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (vii) G.S.R. 612 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (viii) G.S.R. 615 (E) published in Gazette of India dated the 16th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (ix) The CENVAT Credit (Amendment) Rules, 2004 published in Notification No. G.S.R. 617 (E) in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum.
- (x) The CENVAT Credit Rules, 2004 published in Notification No. G.S.R. 600 (E) in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum.

(xi) G.S.R. 567 (E) published in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.

(xii) The Central Excise (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 569 (E) in Gazette of India dated the 6th September, 2004.

(xiii) G.S.R. 624 (E) published in Gazette of India dated the 20th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated the 31st March, 2003.

(xiv) G.S.R. 565 (E) published in Gazette of India dated the 4th September, 2004, together with an explanatory memorandum extending the facility of removal of certain excisable goods mentioned in the Notification from the factory of production to a warehouse, or from one warehouse to another warehouse without payment of duty.

(xv) G.S.R. 618 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 560 (E) published in Gazette of India dated the 31st August, 2004,

together with an explanatory memorandum seeking to prescribe concessional rates of Customs duty for specified items covered in Early Harvest Scheme under India, Thailand Framework Agreement.

(ii) G.S.R. 564 (E) published in Gazette of India dated the 3rd September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.

(iii) G.S.R. 584 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus, dated the 9th July, 2004.

(iv) G.S.R. 653 (E) published in Gazette of India dated the 30th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.

(v) The Publication of Daily Lists of Imports and Exports, Rules published in Notification No. G.S.R. 758 (E) in Gazette of India dated the 19th November, 2004, together with an explanatory memorandum.

(vi) G.S.R. 602 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.

(vii) G.S.R. 603 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Duty Free Replenishment Certificate Scheme announced in the New Foreign Trade Policy, 2004-09.

- (viii) G.S.R. 604 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence for Deemed Export Scheme announced in the New Foreign Trade Policy, 2004-09.
- (ix) G.S.R. 605 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Served from India Scheme announced in the New Foreign Trade Policy, 2004-09.
- (x) G.S.R. 606 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xi) G.S.R. 607 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence for Annual Requirement Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xii) G.S.R. 619 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to operationalise the Duty Entitlement Pass Book Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xiii) G.S.R. 620 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to operationalise the Export Promotion Capital Goods Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xiv) S.O. 951 (E) published in Gazette of India dated the 26th August, 2004, together with an

explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xv) S.O. 952 (E) published in Gazette of India dated the 26th August, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xvi) S.O.1005 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (NT), dated the 3rd August, 2001.

(xvii) S.O.1051 (E) published in Gazette of India dated the 27th September, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xviii) S.O.1052 (E) published in Gazette of India dated the 27th September, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xix) S.O.1189 (E) published in Gazette of India dated the 26th October, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

- (xx) S.O.1190 (E) published in Gazette of India dated the 26th October, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxi) S.O.1259 (E) published in Gazette of India dated the 10th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (NT) dated the 3rd August, 2001.
- (xxii) S.O.1298 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xxiii) S.O.1299 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxiv) G.S.R. 614 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (xxv) G.S.R. 759 (E) published in Gazette of India dated the 19th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

- (xxvi) G.S.R. 566 (E) published in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum making certain amendments in the eight Notifications mentioned therein.
- (xxvii) The Special Economic Zones (Fifth Amendment) Rules, 2004, published in Notification No. G.S.R. 568 (E) in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum.
- (xxviii) G.S.R. 682 (E) published in Gazette of India dated the 18th October, 2004, together with an explanatory memorandum specifying Phase-II, Sitapura Special Economic Zone at Jaipur in the State of Rajasthan as a Special Economic Zone.
- (xxix) (xxix) G.S.R. 774 (E) published in Gazette of India dated the 25th November, 2004, together with an explanatory memorandum seeking to supercede the Notification No. 67/95 (NT)-Cus., dated the 1st November, 1995.
- (xxx) G.S.R. 668 (E) published in Gazette of India dated the 13th October, 2004, together with an explanatory memorandum making certain amendments in the Notification No.12/99-Cus. (NT), dated the 5th February, 1999.
- (xxxi) G.S.R. 81 (E) published in Gazette of India dated the 28th January, 2004, together with an explanatory memorandum seeking to exempt second hand computers and computer peripherals from the whole of the additional duty of Customs leviable thereon.
- (xxxii) G.S.R. 82 (E) published in Gazette of India dated the 28th January, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31st March, 2003.

(xxxiii) G.S.R. 311 (E) published in Gazette of India dated the 12th May, 2004, together with an explanatory memorandum allowing concessional rate of duty on the import of gold and silver when imported into India other than through post, courier or baggage.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975: -

(i) G.S.R. 549 (E) published in Gazette of India dated the 30th August, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Chloroquine phosphate, originating in or exported from China PR, at the rates recommended by the designated authority.

(ii) G.S.R. 641 (E) published in Gazette of India dated the 24th September, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Methylene Chloride, originating in or exported from the Republic of Korea with effect from the 14th October, 2003, at the rates recommended by the designated authority.

(iii) G.S.R. 648 (E) published in Gazette of India dated the 29th September, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on the Sun and/or Dust Control Polyester Film, originating in or exported from the United Arab Emirates and Chinese Taipei with effect from the 26th August, 2003, at the rates recommended by the designated authority.

(iv) G.S.R. 659 (E) published in Gazette of India dated the 7th October, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Poly Vinyl Chloride Paste Resin, originating in or exported from the

Saudi Arabia, Republic of Korea and the European Union, at the rates recommended by the designated authority.

- (v) G.S.R. 663 (E) published in Gazette of India dated the 8th October, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Propylene Glycol, originating in or exported from the United States of America, Singapore, Korea RP and the European Union, at the rates recommended by the designated authority.
- (vi) G.S.R. 669 (E) published in Gazette of India dated the 13th October, 2004, together with an explanatory memorandum seeking to rescind Notification No. 45/2003-Cus., dated the 21st March, 2003.
- (vii) G.S.R. 646 (E) published in Gazette of India dated the 28th September, 2004, together with an explanatory memorandum seeking to rescind Notification No. 73/2004-Cus., dated the 26th July, 2004.
- (viii) G.S.R. 647 (E) published in Gazette of India dated the 28th September, 2004, together with an explanatory memorandum seeking to impose anti-dumping duty on imports into India of Styrene Butadiene Rubber, originating in or exported from Japan, Korea RP or United States of America.
- (ix) G.S.R. 650 (E) published in Gazette of India dated the 30th September, 2004, together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles produced and exported by specified parties from anti-dumping duty.
- (x) G.S.R. 748 (E) published in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Melamine,

originating in or exported from the People's Republic of China with effect from 2nd April, 2004, at the rates recommended by the designated authority.

(xi) G.S.R. 749 (E) published in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum seeking to rescind Notification No. 53/2004-Cus., dated the 2nd April, 2004.

(xii) G.S.R. 751 (E) published in Gazette of India dated the 17th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on 6 Hexanelactam, originating in or exported from Japan, European Union, Nigeria and Thailand, at the rates recommended by the designated authority.

(xiii) G.S.R. 752 (E) published in Gazette of India dated the 18th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Polytetrafluoroethylene, originating in or exported from Russia at the rates recommended by the designated authority.

(xiv) G.S.R. 753 (E) published in Gazette of India dated the 18th November, 2004, together with an explanatory memorandum seeking to rescind the Notification No. 141/1999-Cus., dated the 30th December, 1999.

(xv) The 'Interim Rules of Origin'. In determining the origin of products eligible for the preferential tariff concessions for the Early Harvest Scheme pursuant to the Framework Agreement between the Republic of India and the Kingdom of Thailand (Hindi and English versions) published in Notification No. S.O. 970 (E) in Gazette of India dated the 31st August, 2004, together with an explanatory memorandum.

(xvi) S.O. 1300 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum containing Corrigendum to the Notification No. 101/2004-Cus. (N.T), dated the 31st August, 2004.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) The Service Tax (Second Amendment) Rules, 2004 published in Notification No. G.S.R. 585 (E) in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum.

(ii) G.S.R. 586 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(iii) G.S.R. 587 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service provided by a banking company or a financial institution or any other body corporate or commercial concern in relation to the collection of any duties or taxes levied by the Government of India or Government of a State. from the whole of the service tax leviable thereon.

(iv) G.S.R. 588 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service tax on business auxiliary services in relation to the procurements of inputs, production of goods or provision of service on behalf of the client and other services incidental or auxiliary to these services, subject to certain conditions.

(v) G.S.R. 589 (E) published in Gazette of India dated the 10th September, 2004, together

with an explanatory memorandum seeking to exempt construction service from so much of service tax as in excess of service tax calculated on 33 per cent of the gross amount charged subject to certain conditions.

(vi) G.S.R. 590 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service provided to a client in respect to Enterprise Resource Planning software system by a management consultant in connection with the management of any organisation in any manner, from the whole of the service tax leviable thereon.

(vii) G.S.R. 591 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax equivalent to the cess paid towards import of technology in relation to the intellectual property service.

(viii) G.S.R. 592 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt that portion of value of taxable service mentioned therein from the whole of service tax leviable thereon.

(ix) G.S.R. 593 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt outdoor catering service provided in railway train by an outdoor caterer.

(x) G.S.R. 594 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by an outdoor caterer from so much of service tax as in excess of service tax calculated on fifty per cent of the gross amount charged, subject to certain conditions.

- (xi) G.S.R. 595 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by outdoor caterer located within the premises of any academic institution or medical establishment.
- (xii) G.S.R. 596 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by a pandal or shamiana contractor from so much of service tax as is in excess of service tax calculated on seventy per cent of the gross amount charged, subject to certain conditions.
- (xiii) G.S.R. 597 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.
- (xiv) G.S.R. 598 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on vocational and recreational training institutes providing service in relation to the commercial training or coaching.
- (xv) G.S.R. 599 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt that portion of value of taxable service, which is received prior to 10th September, 2004 in relation to the existing services whose scope has been expanded.
- (xvi) G.S.R. 616 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by an aircraft

operator in relation to transport of export cargo by aircraft.

(xvii) G.S.R. 632 (E) published in Gazette of India dated the 22nd September, 2004, together with an explanatory memorandum seeking to exempt service tax on so much of the value of taxable service provided by a banking company or financial institutions or any other body corporate or commercial concern which is equivalent to interest on overdraft, cash credit or discounting of bills, bills of exchange or cheques in relation to the banking and other financial services.

(xviii) The Service Tax (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 13th September, 2004, together with an explanatory memorandum.

(xix) The Service Tax (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 633 (E) in Gazette of India dated the 22nd September, 2004, together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) G.S.R. 551(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 46/2001-RB dated the 29th November, 2001.

(ii) G.S.R. 552(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 47/2001-RB dated the 5th December, 2001.

(iii) G.S.R. 553(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 63/2002-RB dated the 21st June, 2002.

- (iv) G.S.R. 554(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 70/2002-RB dated the 26th August, 2002.
- (v) G.S.R. 555(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 76/2002-RB dated the 12th November, 2002.
- (vi) G.S.R. 556(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 77/2002-RB dated the 25th November, 2002.
- (vii) G.S.R. 557(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 95/2003-RB dated the 2nd July, 2003.
- (viii) G.S.R. 558(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 96/2003-RB dated the 2nd July, 2003.
- (ix) The Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2004 published in Notification No. G.S.R. 608(E) in Gazette of India dated the 13th September, 2004.
- (x) The Foreign Exchange Management (Compounding Proceedings) (Amendment) Rules, 2004 published in Notification No. G.S.R. 609(E) in Gazette of India dated the 13th September, 2004.
- (xi) The Foreign Exchange Management (Transfer or Issue of Security by a Persons Resident Outside India) (Fourth Amendment) Regulations, 2004 published in Notification No. G.S.R. 625(E) in Gazette of India dated the 21st September, 2004.

- (xii) G.S.R. 626 (E) published in Gazette of India dated the 21st September, 2004 regarding change of nomenclature of Exchange Control Department of R.B.I from the Exchange Control Department to Foreign Exchange Department with effect from the 31st January, 2004.
- (xiii) G.S.R. 711 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.89/2003-RB dated the 29th April, 2003.
- (xiv) G.S.R. 712 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.90/2003-RB dated the 23rd May, 2003.
- (xv) G.S.R. 713 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.91/2003-RB dated the 5th June, 2003.
- (xvi) G.S.R. 714 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.92/2003-RB dated the 7th June, 2003.
- (xvii) G.S.R. 715 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.100/2003-RB dated the 3rd October, 2003.
- (xviii) G.S.R. 716 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.108/2004-RB dated the 1st January, 2004.

(xix) G.S.R. 717 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.109/2004-RB dated the 1st January, 2004.

(xx) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 745(E) in Gazette of India dated the 16th November, 2004.

(xxi) G.S.R. 746 (E) published in Gazette of India dated the 16th November, 2004 containing Corrigendum to the Notification No. FEMA.86/2003-RB dated the 1st March, 2003.

(xxii) G.S.R. 747 (E) published in Gazette of India dated the 16th November, 2004 containing Corrigendum to the Notification No. FEMA.97/2003-RB dated the 8th July, 2003.

(xxiii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 757(E) in Gazette of India dated the 19th November, 2004.

(15) A copy of the Unit Trust of India (Transfer of Undertaking and Repeal) (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 1198 (E) in Gazette of India dated the 28th October, 2004 under section 24 of the Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002.

(16) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) (under C.A. reference No. 8 of 1993) in terms of Compulsory Arbitration

under the Scheme of Joint Consultative Machinery (JCM) for the central government employees.

(17) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) for grant of special pay to Income Tax Inspectors in terms of Compulsory Arbitration under the Scheme of Joint Consultative Machinery (JCM) (under C.A. reference No. 9 of 1993) for the central government employees.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The Coinage of the Hundred Rupees and One Rupee coined to commemorate “150 YEARS OF INDIA POST” Rules, 2004 published in Notification No. G.S.R. 621 (E) in Gazette of India dated the 20th September, 2004.

(ii) The Coinage of the Hundred Rupees and Five Rupees coined in honour of “K. Kamaraj” Rules, 2004 published in Notification No. G.S.R. 622 (E) in Gazette of India dated the 20th September, 2004.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17 A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Employee’) Pension (Amendment) Scheme, 2004 published in Notification No. S.O. 778 (E) in Gazette of India dated the 5th July, 2004.

(ii) The General Insurance (Rationalization of Pay Scales and Other Conditions of Service of Officers) (Amendment) Scheme, 2004 published in Notification No. S.O. 1027 (E) in Gazette of India dated the 22nd September, 2004.

(20) A copy of the Notification No. S.O. 777 (E) (Hindi and English versions) published in

Gazette of India dated the 5th July, 2004 containing Corrigendum to the two Notifications mentioned therein under General Insurance Business (Nationalisation) Act, 1972.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The North Malabar Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 1737/Gen./171/PAIRD/2001 in Gazette of India dated the 15th February, 2001.
- (ii) The Rayalaseema Grameena Bank (Officers and Employees) Service Regulations, 2000 (Year) published in Notification No. 869/A/PD/GOI-SSR/2001 in Gazette of India dated the 22nd June, 2001.
- (iii) The Shivpuri Guna Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. RRB/D-3/0824 in Gazette of India dated the 26th July, 2001.
- (iv) The Prathama Bank (Officers and Employees) Service Regulations, 2001 (Revised) published in Notification No. PBHO/PD/2246/2001 in Gazette of India dated the 31st July, 2001.
- (v) The Gorakhpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 01-02/Pers/353 in Gazette of India dated the 30th August, 2001.
- (vi) The Kshetriya Gramin Bank, Hoshangabad (Officers and Employees) Service Regulations, 2000 published in Notification No.

HO/26/Pers/2001-2002/2248 in Gazette of India dated the 16th August, 2002.

- (vii) The Chhindwara-Seoni Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/PRS/19/2001-2002/334/2750 in Gazette of India dated the 5th November, 2001.
- (viii) The Akola Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. AGB/HO/Pers.-2001/19/1122 in Gazette of India dated the 12th December, 2001.
- (ix) The Chaitanya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. L.R. No. 099/3/10/89 in Gazette of India dated the 30th January, 2003.

- (x) The Buldana Gramin Bank (Officers and Employees) Service Regulations, 2003 published in Notification No. BGB/HO/PRS/2003/860 in Gazette of India dated the 6th May, 2003.
- (xi) The Siwan Kshetriya Gramin Bank (Name of the Bank) (Officers and Employees) Service Regulations, 2001 (Year) published in Notification No. Pers/23/2003-04/222 in Gazette of India dated the 14th June, 2003.
- (xii) The Kosi Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. F.No. Pers./03-04/1064 in Gazette of India dated the 23rd June, 2003.
- (xiii) The Champaran Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Pers./28/03-04/HO/11/89 in Gazette of India dated the 1st July, 2003.
- (xiv) The Yavatmal Gramin Bank (Officers and Employees) Service Regulations, 2000 published

in Notification No. HO/Pers./ 2003-04/435 in Gazette of India dated the 11th July, 2003.

- (xv) The Hadoti Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PS/23/2004-05/Pers. in Gazette of India dated the 16th July, 2003.
- (xvi) The Madhubani Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 18th January, 2001 (Year) published in Notification No. A.S./Govt./25/2003/07/No.9 in Gazette of India dated the 17th July, 2003.
- (xvii) The Kashi Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. KGB/STF/S-539/2003 in Gazette of India dated the 11th September, 2003.
- (xviii) The Bareilly Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/PD 2003/112 in Gazette of India dated the 17th September, 2003.
- (xix) The Mayurakshi Gramin Bank (Name of the Bank) (Officers and Employees) Service Regulations, 2000 (Year) published in Notification No. GSPAD/35051/2003 in Gazette of India dated the 14th November, 2003.
- (xx) The Shahjahanpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. AO/STF/21/1186 in Gazette of India dated the 19th November, 2003.
- (xxi) The Gwalior Datia Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/03-04/PR 5/602/676 in Gazette of India dated the 11th December, 2003.

(xxii) The Uttarbanga Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. P.R.S./27/4177/PRS-16 in Gazette of India dated the 5th January, 2004.

(xxiii) The Saran Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/PERS/2003-2004/6112 in Gazette of India dated the 5th January, 2004.

(xxiv) The Mithila Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO Karmik/24/2003-2004/234 in Gazette of India dated the 23rd February, 2004.

(xxv) The Gopalganj Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Praka/Pers/2004-05/178 in Gazette of India dated the 26th July, 2004.

((xxvi) The Ballia Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/2004/06/PRS/265 in Gazette of India dated the 22nd June, 2004.

(22) Twenty six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(23) A copy of the Bank of Maharashtra (Shares and Meetings) Regulations, 2004 (Hindi and English versions) published in Notification No. AXI/SHARES/1201/2004-05 in Gazette of India dated the 10th August, 2004 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

(24) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural

Banks for the year ended the 31st March, 2004, together with Auditor's Report thereon:-

- (i) Buldana Gramin Bank, Buldana.
- (ii) Chaitanya Grameena Bank, Guntur.
- (iii) Faridkot-Bathinda Kshetriya Gramin Bank, Bhatinda.
- (iv) Gaur Gramin Bank, Malda.
- (v) Gorakhpur Kshetriya Gramin Bank, Gorakhpur.
- (vi) Gwalior Datia Kshetriya Gramin Bank, Datia.
- (vii) Kamraz Rural Bank, Sopore.
- (viii) Madhubani Kshetriya Gramin Bank, Madhubani.
- (ix) Manipur Rural Bank, Imphal.
- (x) Mewar Aanchalik Gramin Bank, Udaipur.
- (xi) Samastipur Kshetriya Gramin Bank, Samastipur.
- (xii) Uttarbanga Kshetriya Gramin Bank, Coochbehar.

(25) A copy of the Consolidated Review (Hindi and English versions) of the working of the Regional Rural Banks for the year ended the 31st March, 2004.

(26) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Tenth Amendment) Rules, 2004 published in Notification No. S.O. 980 (E) in Gazette of India dated the 2nd September, 2004 together with an explanatory memorandum.
- (ii) S.O. 1060 (E) published in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum specifying domestic company being a venture capital undertakings referred to clause (n) of the Regulation 2 of SEBI, 1996, as a venture capital undertaking.
- (iii) The Income-tax (Eleventh Amendment) Rules, 2004 published in Notification No. S.O.

1067 (E) in Gazette of India dated the 29th September, 2004, together with an explanatory memorandum.

(iv) The Income-tax (Twelfth Amendment) Rules, 2004 published in Notification No. S.O. 1180 (E) in Gazette of India dated the 25th October, 2004, together with an explanatory memorandum.

(v) The Income-tax (Thirteenth Amendment) Rules, 2004 published in Notification No. S.O. 1213 (E) in Gazette of India dated the 3rd November, 2004, together with an explanatory memorandum.

(vi) The Income-tax (Fourteenth Amendment) Rules, 2004 published in Notification No. S.O. 1275 (E) in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum.

(27) A copy of the Notification No. S.O. 1058 (E)(Hindi and English versions) published in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum appointing the 1st October, 2004 as the date on which the Chapter VII of the Finance (No. 2) Act, 2004 shall come into force, issued under sub-section (2) of section 96 of the said Act.

(28) A copy of the Securities Transaction Tax Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1059(E) in Gazette of India dated the 28th September, 2004, issued under section 114 of the Finance (No. 2) Act, 2004, together with an explanatory memorandum.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation of India Act, 1956:-

(i) The Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) (Amendment) Rules, 2004, published

in Notification No. G.S.R. 629 (E) in Gazette of India dated the 22nd September, 2004.

(ii) The Life Insurance Corporation of India Managing Directors (Revision of certain Terms and Conditions of Service) (Amendment) Rules, 2004, published in Notification No. G.S.R. 630 (E) in Gazette of India dated the 22nd September, 2004.

(iii) The Life Insurance Corporation of India Chairman (Payment of Gratuity to the Chairman and Managing Directors) (Amendment) Rules, 2004, published in Notification No. G.S.R. 631 (E) in Gazette of India dated the 22nd September, 2004.

(30) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) in terms of Scheme of Joint Consultative Machinery (JMC) and Compulsory Arbitration (under C.A. reference No. 7 of 1993) for the Central Government Employees.

31. **SHRI E.V.K.S. ELANGO VAN** to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 28 of the Indian Boilers Act, 1923:-

(i) The Indian Boiler (Amendment) Regulations, 2004 published in Notification No. G.S.R. 201 in Gazette of India dated the 19th June, 2004.

(ii) The Indian Boiler (Amendment) Regulations, 2004 published in Notification No. G.S.R. 203 in Gazette of India dated the 19th June, 2004.

(iii) The Indian Boiler (Third Amendment) Regulations, 2004 published in Notification No. G.S.R. 265 in Gazette of India dated the 7th August, 2004.

(32) A copy of the Marine Products Export Development Authority (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1096 (E) in Gazette of India dated the 8th

October, 2004 under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.

(33) A copy of the Export of Milk Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 999 (E) in Gazette of India date the 13th September, 2004 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

(34)(i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003.

(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(36) A copy of the Foreign Trade Policy (1st September, 2004-31st March, 2009) (Hindi and English versions).

(37) A copy of the Handbook of Procedures (Vol. I) (1st September, 2004 - 31st March, 2009) (Hindi and English versions)

(38)(i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Export Oriented Units (EOUs) and Special Economic Zone (SEZ Units), for the years 2002-2003 and 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Export Oriented Units (EOUs) and Special Economic Zone (SEZ Units), for the years 2002-2003 and 2003-2004.

(39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(40) A copy of the Notification No. S.O. 977 (E) (Hindi and English versions) published in Gazette of India dated the 1st September, 2004 regarding exemption to all tea produce in India and exported by the export-oriented units from the levy and collection of cess, issued under section 25 of the Tea Act, 1953.

(11) A copy of the Tea (Marketing) Control (Second Amendment) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 1170 (E) in Gazette of India dated the 20th October, 2004 issued under sub-sections (3) and (5) of section 30 of the Tea Act, 1953.

Shri Sunil Khan presented the First Report (Hindi and English versions) of the Committee on Government Assurances, Lok Sabha.

5. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Third Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2004-05) on Action Taken by the Government on the Recommendations/Observations contained in the Twenty-Seventh Report of the Committee (Thirteenth Lok Sabha) on “Sick Sugar Industry and Sugar Development Fund” of the Ministry of Consumer Affairs, Food and Public Distribution.

6. **Report of Standing Committee on Railways**

Shri Basudeb Acharia presented a copy of the Fourth Report (Hindi and English versions) of the Standing Committee on Railways - 2004 (14th Lok Sabha) on the subject ‘Passenger Amenities’.

7. **Statements by Ministers**

(i) The Minister of Finance laid on the Table a copy of the statement (Hindi and English versions) regarding third Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam.

(ii) The Minister of Parliamentary Affairs made a statement Government Business for the week commencing the 13th December, 2004.

**8. Motion for Election to the Central Coordination Committee
Constituted under the Persons with Disabilities (Equal
Opportunities, Protection of Rights and Full Participation) Act, 1995**

Shrimati Meira Kumar moved the following motion: -

“That in pursuance of section 3 (2) (h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Coordination committee for the period till they cease to be the members of the House, subject to other provisions of the said Act and Rules made thereunder.”

The motion was adopted.

9. Submissions by Members

(i) To the submission made by Shri Nitish Kumar regarding starvation deaths in drought affected areas of Nalanda Parliamentary Constituency, Bihar, Shri Shivraj V. Patil responded.

(ii) Securing early release of Indian fishermen lodged in Pakistani Jails.

The following members made submissions on securing the early release of Indian fishermen lodged in Pakistani Jails:-

(1) Shri Jashubhai Dhanabhai Barad

(2) Shri P.S. Gadhavi

(3) Shri Shivraj V. Patil

(iii) To the submission made by Shri Devendra Prasad Yadav regarding the resentment due to closure of the regional office of Allahabad Bank at Darbhanga and its merger with the regional office of the Bank at Muzaffarpur, Bihar, Shri P. Chidambaram responded.

- (iv) Reviewing the decision to reduce troops deployed in Jammu and Kashmir in view of increasing terrorist activities.

The following members made submissions regarding the need to review the decision of reducing troops deployed in Jammu and Kashmir in view of increasing terrorist activities: -

(1) Shri Shivraj Singh Chouhan

(2) Shri Ganesh Singh

(3) Shri Shivraj V. Patil

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2. 24 P.M.)

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10. Calling Attentions

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2.25 P.M.

- (i) Shri Dushyant Singh called the attention of the Minister of Finance to the situation arising out of hardships being faced by opium cultivators in opium growing areas and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

3.01 P. M.

(ii) Shri Chandrakant Khaire called the attention of the Minister of Finance to the situation arising out of implementation of various rules by the Life Insurance Corporation and General Insurance Corporation adversely affecting the income, service conditions and interests of Development Officers and Field Staff of the Corporations and steps taken by the Government in regard thereto.

The Minister of Finance made a statement in regard thereto.

11. Government Bills – Introduced

3.35 P.M.

- (i) The State Emblem of India (Prohibition of Improper Use) Bill, 2004.

3.36 P.M.

- (ii) The Special Tribunals (Supplementary Provisions) Repeal Bill, 2004.

3.39 P.M.

12. Motion regarding the Third Report of the Committee on Private Members' Bills and Resolutions

Shri Dhyabhai V. Patel moved the following motion:-

“That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December 2004.”.

The motion was adopted.

3.40 P.M.

13. Private Member's Resolution – Under consideration

Shri P.K. Vasudevan Nair concluded his speech on the following Resolution moved by him on 16th July, 2004.

“Taking into account the unprecedented crisis in agrarian sector, which has resulted in debt trap, unemployment and poverty of the farmers and agricultural workers and mass suicide by them, this House urges upon the Government to take adequate relief measures for the rehabilitation of the families of those who have committed suicide and also to take effective debt relief measures along with measures to refinance the agrarian sector so that it again gets revitalised as the most important economic sector in the country.”

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Ramji Lal Suman
- (3) Shri S.K. Kharventhan
- (4) Shri P. Karunakaran
- (5) Shri S. Sudhakar Reddy
- (6) Prof. Rasa Singh Rawat
- (7) Shri Sita Ram Singh
- (8) Prof. M. Ramadoss
- (9) Smt. C.S. Sujatha
- (10) Shri Bhanwar Singh Dangawas
- (11) Shri P.C. Thomas
- (12) Shri Ramdas Athawale
- (13) Dr. Ramakrishna Kusmaria
- (14) Dr. K.S. Manoj
- (15) Dr. Chinta Mohan (Speech unfinished)

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 13th December, 2004

G.C. MALHOTRA,

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Monday, December 13, 2004/Agrahayana 22, 1926 (Saka)

No. 40

11.00 A.M.

1. References by Speaker

The Speaker made reference to the Third Anniversary of terrorist attack on Parliament House on the 13th December, 2001 in which nine persons namely, Sarvashri Nanak Chand, Ram Pal, Om Prakash, Ghan Shyam, Vijayendra Singh, Jagdish Prasad Yadav, Matbar Singh Negi, Desh Raj and Smt. Kamlesh Kumari, had lost their lives while protecting the Parliament House Complex.

He also made reference to the passing away of Bharat Ratna Smt. M.S. Subbulakshmi, renowned exponent of Carnatic Music.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11. A.M.

2. Starred Questions

Starred Question Nos. 161, 162, 167 and 168 were orally answered. Replies to Starred Question Nos. 163 – 166 and 169 -180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1814-2043 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table: -

(1) A copy of the Mid-Year Review for the year – December, 2004 (Hindi and English versions).

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 2002-2003, alongwith Audited Accounts.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2000-2001.

(ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 2001-2002.

(ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1997-1998.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1997-1998, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2001-2002.

(ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2002-2003.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2004 (Hindi and English versions) published in Notification No. G.S.R. 522 (E) in Gazette of India dated the 12th August, 2004 under section 39 of the Bureau of Indian Standards Act, 1986.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2003-2004.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982: -

The Sugar Development Fund (Second Amendment) Rules, 2004 published in Notification No. G.S.R. 687 (E) in Gazette of India dated the 21st October, 2004.

The Sugar Development Fund (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 739 (E) in Gazette of India dated the 9th November, 2004.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

That at its sitting held on the 9th December, 2004, Rajya Sabha agreed without any amendment to the Prevention of Terrorism (Repeal) Bill, 2004, passed by Lok Sabha on the 6th December, 2004.

That at its sitting held on the 9th December, 2004, Rajya Sabha agreed without any amendment to the Unlawful Activities (Prevention) Amendment Bill, 2004, passed by Lok Sabha on the 6th December, 2004.

12.01 P.M.

6. Supplementary Demands for Grants (General) – 2004 – 2005

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2004-2005.

7. Calling Attentions

12.02 P.M.

(i) Shri Basudeb Acharia called the attention of the Minister of Coal to the situation arising out of subsidence at Sanctoria and other parts of Coal bearing areas of Eastern Coalfields Limited and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Coal and Mines made a statement in regard thereto.

12.21 P.M.

(ii) Shri Navjot Singh Sidhu called the attention of the Minister of Road Transport & Highways for early completion of four-lane road from Jalandhar to Amritsar and steps taken by the Government in regard thereto.

The Minister of Road Transport & Highways made a statement in regard thereto.

8. Submission by Member

To the submission made by Shri Shivraj Singh Chouhan regarding need to address the problem of rising unemployment in the country, Dr. Raghuvansh Prasad Singh responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.13 P.M.)

2.14 P.M.

9. Government Bill - Passed

Time Taken : 18 mts.

The Special Tribunals (Supplementary Provisions) Repeal Bill, 2004.

The motion for consideration of the Bill was moved by Shri Suresh Pachouri.

The following members took part in the debate: -

Shri Vijay Kumar Malhotra

Santosh Gangwar

Shri Mohan Singh

Shri Varkala Radhakrishnan

Shri K.S. Rao

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved Shri Suresh Pachouri.

The motion was adopted and the Bill was passed.

2.32 P.M.

10. Matters Under Rule 377

- (1) Dr. (Col. Retd.) Dhani Ram Shandil raised a matter regarding need to construct a helipad at Jubbal-Kotarvai in Himachal Pradesh for promoting tourism in the region.
- (2) Smt. Pratibha Singh raised a matter regarding need to clear the proposal of the Government of Himachal Pradesh for allocating funds from the Central Road Fund for construction of Ramshila Bijli Mahadev road and Thiyog Kotkhai-Hatkoti road in Kullu district.
- (3) Shri Dawa Narbula raised a matter regarding need to set up a full fledged Central University at Darjeeling.
- (4) Shri Santosh Gangwar raised a matter regarding need to set up a Rail Coach Factory in Bareilly, UP
- (5) Shri Chandra Mani Tripathi raised a matter regarding need to introduce mobile telephone service of B.S.N.L. in Reewa Parliamentary Constituency, Madhya Pradesh.
- (6) Shri Kharabela Swain raised a matter regarding need to allocate funds for construction of dams and strengthening of embankments on river Suvarnarekha in Jharkhand and Orissa with a view to check recurring floods in Jaleswar, Baliapal and Basta in Orissa.

- (7) Shri Shailendra Kumar raised a matter regarding need to check increase in prices of life saving drugs in the country.
- (8) Dr. Rattan Singh Ajnala raised a matter regarding need to expeditiously complete the construction of Jasroul-Lopoki-Jandiala border road in Amritsar district, Punjab.
- (9) Shri Sarbananda Sonowal raised a matter regarding need to take concrete measures to solve the problem of increasing unemployment in the State of Assam.

2.46 P.M.

11. Discussion Under Rule 193

Time Taken: 5 hrs. 20 mts.

Shri Ramji Lal Suman raised a discussion regarding matters relating to internal security in the country.

The following members took part in the discussion:-

Shri Vijay Kumar Malhotra
Shri Nikhil Kumar
Shri Mohd. Salim
Shri Raghunath Jha
Shri Anant Gudhe
Shri Tapir Gao
Shri Pawan Kumar Bansal
Shri Mohan Singh
Shri Braja Kishore Tripathy
Shri Ajoy Chakraborty
Shri Dharmendra Pradhan
Shri Kirip Chaliha
Shri Bajju Ban Riyan
Shri Prabhunath Singh
Shri Thawar Chand Gehlot
Ch. Lal Singh
Prof. M. Ramadoss
Shri K. Yerranaidu
Dr. H.T. Sangliana
Shri Adhir Chowdhary
Shri Suravaram Sudhakar Reddy
Shri Mani Charenamei
Dr. Babu Rao Mediyam
Shri Shailendra Kumar

Shri Asaduddin Owaisi

Shri Ramdas Athawale

Smt. Tejaswini Seeramesh

Dr. Thokchom Meinya

The discussion was not concluded.

8.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 14th December, 2004)

G.C. MALHOTRA,

Secretary-General.

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, December 14, 2004/Agrahayana 23, 1926 (Saka)

No. 41

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181-184 were orally answered. Replies to Starred Question Nos. 185-200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2044-2273 were laid on the Table.

12 Noon

3. Announcement by the Speaker

The Speaker made the following announcement:-

“I am extremely happy to inform you that our consistent efforts for having dedicated satellite channels for telecasting live the proceedings of both the Houses of Parliament have borne fruit. Our hopes for having a direct access to the people of the country have been fulfilled when the two satellite channels were launched at a function in the Central Hall at 1030 hrs this morning. The proceedings can now be seen nationwide with the help of dish antenna, etc. or through the cable network. I hope these channels would take the Parliament to the doorsteps of the people and prove extremely informative and educative. I take this opportunity to thank the Prasar Bharati who are providing infrastructure for the telecasting.”.

4. Papers Laid on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi for the year 2003-2004, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi for the year 2003-2004.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2003-2004.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2003-2004.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2003-2004.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2003-2004.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2003-2004.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (h) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2004-2005.
- (5) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi for the year 2003-2004.
- (6) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi for the year 2003-2004.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2003-2004.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2003-2004.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
- (a) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2003-2004.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2003-2004, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2003-2004.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2003-2004.
- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, Gurgaon, for the year 2003-2004.
- (ii) Annual Report of the Power Grid Corporation of India Limited, Gurgaon, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2005-2006, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2003-2004.
- (11) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2003-2004, alongwith Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2003-2004.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2003-2004.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2003-2004.

(15) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (3) and (5) of section 63 of the Prevention of Terrorism (Repeal) Ordinance 2004: -

- (i) S.O. 1185 (E) published in Gazette of India dated the 26th November, 2004, constituting the Review Committee for the purposes of the Prevention of Terrorism (Repeal) Ordinance.
- (ii) S.O. 1232 (E) published in Gazette of India dated the 4th November, 2004, constituting two Review Committees for the purposes of the Prevention of Terrorism (Repeal) Ordinance.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2002-2003.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 2002-2003.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2002-2003.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2002-2003.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had not recommendation to make to the Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 2004 as passed by Lok Sabha on the 8th December, 2004.

6. Reports of Standing Committee on Information Technology

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Shri M.M. Pallam Raju presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Fifth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-Eighth Report (Thirteenth Lok Sabha) on “Problems of Hardware and Software and requirements of IT industry” relating to the Department of Information Technology;

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(2) Sixth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Fortieth Report (Thirteenth Lok Sabha) on “Direct to Home (DTH) Telecast” relating to the Ministry of Information and Broadcasting;

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(3) Seventh Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Fifty-Fifth Report (Thirteenth Lok Sabha) on “Working of Directorate of Field Publicity (DFP)” relating to the Ministry of Information and Broadcasting;

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(4) Eighth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Fifty-Sixth Report (Thirteenth Lok Sabha) on “Working of National Informatics Centre (NIC)” relating to the Department of Information Technology;

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(5) Ninth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Fifty-Seventh Report (Thirteenth Lok Sabha) on “Working of Directorate of Advertising and Visual Publicity” relating to the Ministry of Information and Broadcasting; and

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(6) Tenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Sixtieth Report (Thirteenth Lok Sabha) on “Implementation of Software Technology Park (STP) Scheme” relating to the Department of Information Technology.

7. Statements By Ministers

12.04 P.M.

- (i) The Minister of Human Resource Development made a Statement (i) correcting the reply given on 06.07.2004 to Starred Question No. 23 by Sarvashri Bachi Singh Rawat "Bachda" and Brijbhushan Sharan Singh, M.Ps. regarding Sarva Shiksha Abhiyan and (ii) giving reasons for delay in correcting the reply.
- *(ii) The Minister of Railways made a statement regarding rail accident at Jalandhar Pathankot Section in Ferozpur Division of Northern Railway.

12.05 P.M.

8. Calling Attention

Shri P.C. Thomas called the attention of the Minister of Commerce and Industry to the situation arising out of the steep fall in prices of coffee, tea, pepper, vanilla, cardamom and areca-nut owing to the free trade agreements with the neighboring countries and steps taken by the Government in regard thereto.

The Minister of Commerce and Industry made a statement in regard thereto.

9. Submissions by Members

- (i) To the submission made by Shri Rupchand Pal regarding the problems faced by the domestic Vanaspati industry in the Eastern region due to duty free import under the Indo-Nepal Treaty, Shri Kamal Nath responded.
- (ii) To the submission made by Shri Ananth Kumar regarding non-payment of Crop Insurance dues to the farmers of Karnataka, Shri Shivraj V. Patil responded.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2. 16 P.M.)

2.18 P.M.

10. Matters Under Rule 377

- (1) Shri R. Dhanuskodi Athithan raised a matter regarding need to take appropriate measures for promoting the salt industry in Tamil Nadu.
- (2) Shri Madan Lal Sharma raised a matter regarding need to devise an employment package in Central and Para-military services for the youth of terrorist affected areas of Jammu and Kashmir.
- (3) Shri Kavuru Sambasiva Rao raised a matter regarding need to accord clearance to the proposal of the Government of Andhra Pradesh for implementing the Polovaram and Pulichintala irrigation projects which envisage linking the Godavari and Krishna Rivers.
- (4) Shri Bachi Singh Rawat raised a matter regarding need to accord the status of 'Nagar Palika' to the Cantonment Board at Ranikhet, Uttaranchal.
- (5) Shri Hansraj Gangaram Ahir raised a matter regarding need to amend laws

relating to forests for enabling setting up of industries and irrigation facilities in the tribal areas of Chandrapur and Gadachiroli districts of Maharashtra.

- (6) Shri Nihal Chand Chouhan raised a matter regarding need to increase the support price for 'Narma Cotton' with a view to protect the interests of cotton growers of Sriganganagar, Rajasthan.
- (7) Shri Dharmendra Pradhan raised a matter regarding need to ensure that people of Talcher Tehsil in Orissa receive uniform rate of compensation accruing due to acquisition of land for setting up Koniha Open Cast Project.
- (8) Shri P. Rajendran raised a matter regarding need to bring forward a Bill providing for assured employment on compassionate grounds to the wards of Central Government employees dying in harness.
- (9) Shri Kirti Vardhan Singh raised a matter regarding need to develop the air strip at Shravasti in U.P. into an aerodrome for promoting tourism in the area.
- (10) Shri Anirudh Prasad *alias* Sadhu Yadav raised a matter regarding need to modernize and utilize the unused Defence airport at Gopalganj, Bihar.
- (11) Shri D. Venugopal raised a matter regarding need to undertake drought relief measures in Vellore district, Tamil Nadu.
- (12) Shri Tukaram Ganpatrao Renge Patil raised a matter regarding need to set up an Agro- based industry in Parbhani Parliamentary constituency, Maharashtra.
- (13) Shri Furkan Ansari raised a matter regarding need to take appropriate measures to improve the living conditions of Beedi workers in Jharkhand.
- (14) Shri Subrata Bose raised a matter regarding need to re-name the Madurai Airport as 'Mathuramalingam Thevar Airport'.

2.39 P.M.

11. Discussion Under Rule 193

Time taken: 6 hrs. 53 mts.

Shri Shivraj V. Patil replied to the discussion regarding matters relating to internal security in the country, raised by Shri Ramji Lal Suman on the 13th December, 2004.

The discussion was concluded.

4.12. P.M.

12. Statutory Resolution – Under Consideration

Time allotted : 4 hours.

Time Taken: 2 hrs. 37 mts.

Balance: 1 hr. 23 mts.

Shri Bachi Singh Rawat moved the following resolution: -

“That this House disapproves of the National Commission for Minorities Educational Institutions Ordinance, 2004 (No. 6 of 2004) promulgated by the President on 11th November, 2004.”

13. Government Bill – under Consideration

The National Commission for Minority Educational Institutions Bill, 2004

The motion for consideration of the Bill was moved by Shri Arjun Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 20th March, 2005 was moved by Shri Bachi Singh Rawat.

The following members took part in the combined discussion on the Resolution (vide para 12 above) and the motion for consideration of the Bill: -

- (1) Shri Madhusudan Mistry
- (2) Dr. Sebastian Paul
- (3) Shri Mohan Singh
- (4) Shri Vijoy Krishna
- (5) Shri Sushil Kumar Modi
- (6) Shri R.L. Jalappa
- (7) Shri Ilyas Azmi
- (8) Prof. K.M. Kader Mohideen
- (9) Shri Anant Gangaram Geete
- (10) Shri Ramji Lal Suman

The discussion was not concluded.

6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 15th December, 2004)

G.C. MALHOTRA,

Secretary-General.

***At 2.16 P.M.**

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, December 15, 2004/Agrahayana 24, 1926 (Saka)

No. 42

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the loss of several lives in the tragic train accident on 14 December, 2004 when Jammu-Tawi Ahmedabad Express collided with the Jalandhar-Pathankot DMU Passenger train in Hoshiarpur District of Punjab.

Thereafter, members stood in silence for a short while as a mark of respect to the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 201–203 were orally answered. Replies to Starred Question Nos. 204-220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2274 – 2503 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2002-2003. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item No. (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries for the year 2004-2005.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2003-2004.

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2003-2004.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process cum Product Development Centre, Meerut, for the year 2003-2004.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2003-2004.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2003-2004.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2003-2004, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhari, for the year 2003-2004.

(10) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

(a) (i) Annual Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2002-2003, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2002-2003.

(b) (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2003-2004.

(c) (i) Annual Accounts of the Kandla Port Trust, Gandhidham, for the year 2003-2004, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Kandla Port Trust, Gandhidham, for the year 2003-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item No. (1) above.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963: -

(i) G.S.R. 539 (E) published in Gazette of India dated the 24th August, 2004 approving the Cochin Port Employees (Classification, Control and Appeal) Amendment Regulations, 2004.

- (ii) G.S.R. 707 (E) published in Gazette of India dated the 28th October, 2004 approving the New Mangalore Port Trust (Recruitment of Heads of Department) Amendment Regulations, 2004.
 - (iii) G.S.R. 708 (E) published in Gazette of India dated the 28th October, 2004 approving the Mormugao Port Trust Employees (Medical Attendance) Amendment Regulations, 2004.
 - (iv) G.S.R. 737 (E) published in Gazette of India dated the 5th November, 2004 approving the Mormugao Port Trust (Recruitment of Heads of Departments) Amendment Regulations, 2004.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2003-2004.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2003-2004.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for

Testing and Calibration Laboratories, New Delhi, for the year 2003-2004.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2003-2004.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2003-2004.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 2003-2004.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2003-2004.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Raman

Research Institute, Bangalore, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2003-2004.

(21)(i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences , Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences , Kolkata, for the year 2003-2004.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2003-2004.

(23)(i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2003-2004.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute Palaeobotany, Lucknow, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Birbal Sahni Institute Palaeobotany, Lucknow, for the year 2003-2004.

- (25)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2003-2004.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2003-2004.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2003-2004.
- (28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2003-2004.

- (29)(i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Center for Research in Powder Metallurgy and New Materials, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Center for Research in Powder Metallurgy and New Materials, Hyderabad, for the year 2003-2004.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951: -
- (i) The All India Services (Study Leave) Amendment Regulations, 2004 published in Notification No. G.S.R. 366 in Gazette of India dated the 23rd October, 2004.
- (ii) The All India Services (Leave) Amendment Rules, 2004 published in Notification No. G.S.R. 373 in Gazette of India dated the 30th October, 2004.
- (31) 12 Statement (Hindi and English versions) showing reasons for delay in laying the Notification No. G.S.R. 422* dated the 13th December, 2003 issued under All India Services Act, 1951.

* The Notification was laid on 1st December, 2004.

- (32)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2003-2004.
- (33)(i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2003-2004.

(34) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 451 (E) in Gazette of India dated the 15th July, 2004 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Chennai for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai for the year 2003-2004.

- (36)(i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2003-2004.

- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2003-2004.

- (38)(i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2002-2003.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Regional Cancer Centre, Raipur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Regional Cancer Centre, Raipur, for the year 2003-2004.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2000-2001.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (43)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2001-2002.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (45)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. B.D. Sharma Postgraduate Institute of Medical Sciences, Rohtak, for the year 2003-2004.
- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Mizoram, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Mizoram, for the year 2002-2003.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (48)(i) A copy of the Annual Report (Hindi and English versions) of Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, Wardha, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, Wardha, for the year 2003-2004.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 2001-2002.
- (ii) Annual Report of the Indian Medicines Pharmaceutical

Corporation Limited, Mohan, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, Delhi, for the year 2003-2004.
- (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item No. (16) above.

(51) A copy of the following Annual Reports for the year 2003-2004 (Hindi and English versions) alongwith Audited Accounts in respect of the following Centres:-

- (i) Population Research Centre, Bangalore.
- (ii) Population Research Centre, Baroda.
- (iii) Population Research Centre, Bhubaneswar.
- (iv) Population Research Centre, Punjab University, Chandigarh.
- (v) Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh.
- (vi) Population Research Centre, Delhi.
- (vii) Population Research Centre, Dharwad.
- (viii) Population Research Centre, Gandhigram.
- (ix) Population Research Centre, Guwahati.
- (x) Population Research Centre, Lucknow.
- (xi) Population Research Centre, Patna.
- (xii) Population Research Centre, Pune.
- (xiii) Population Research Centre, Sagar.

- (xiv) Population Research Centre, Shimla.
- (xv) Population Research Centre, Thiruvananthapuram.
- (xvi) Population Research Centre, Vishakhapatnam.
- (xvii) Population Research Centre, Udaipur.
- (xviii) Population Research Centre, Srinagar.

(52) A copy each of the Review (Hindi and English versions) by the Government on the working of the above Centres for the year 2003-2004.

(53) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited and the Ministry of Health and Family Welfare for the year 2004-2005.

(54) A copy of the Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2003 (Hindi and English versions) published in Notification No. 3-14.2004-Norms in Gazette of India dated the 16th March, 2004 under sub-section (3) of section 36 of the Indian Medicine Central Council Act, 1970.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(56) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

- (1) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2003-2004.
- (2) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(57) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997: -

- (i) The Reporting System on Accounting Separation Regulation, 2004, published in Notification No. 414-7/99-FA (No. 37) in Gazette of India dated the 23rd February, 2004.
- (ii) The Reporting System on Accounting Separation (First Amendment) Regulation, 2004, published in Notification No. 414-7/99-FA (No. 97) in Gazette of India dated the 25th May, 2004.

- (iii) The Reporting System on Accounting Separation (Second Amendment) Regulation, 2004, published in Notification No. 414-7/99-FA (No. 169) in Gazette of India dated the 11th October, 2004.

(58) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item No. (1) above.

(59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(60) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 87 of the Information Technology Act, 2000:-

(i) The Information Technology (Security Procedure) Rules, 2004 published in Notification No. G.S.R. 735 (E) in Gazette of India dated the 5th November, 2004.

(ii) The Information Technology (Use of Electronic Records and Digital Signatures) Rules, 2004 published in Notification No. G.S.R. 582 (E) in Gazette of India dated the 10th September, 2004.

(iii) The Information Technology (Certifying Authorities) (Amendment) Rules, 2004 published in Notification No. G.S.R. 535 (E) in Gazette of India dated the 21st August, 2004.

(iv) The Information Technology (Other Standards) Rules, 2003 published in Notification No. G.S.R. 904 (E) in Gazette of India dated the 27th November, 2003.

(v) The Information Technology (Certifying Authorities) (Amendment) Rules, 2003 published in Notification No. G.S.R. 902 (E) in Gazette of India dated the 27th November, 2003.

(vi) The Information Technology (Qualification and Experience of Adjudicating Officers and Manner of Holding Enquiry) Rules, 2003 published in

Notification No. G.S.R. 220 (E) in Gazette of India dated the 17th March, 2003.

- (vii) The Cyber Regulations Appellate Tribunal (Procedure for Investigation of Misbehavior or Incapacity of Presiding Officer) Rules, 2003, published in Notification No. G.S.R. 901 (E) in Gazette of India dated the 27th November, 2003.
 - (viii) G.S.R. 799 (E) published in Gazette of India dated the 9th October, 2003 making certain amendments in the Notification No. G.S.R. 220 (E) dated the 17th March, 2003.
 - (ix) G.S.R. 181 (E) published in Gazette of India dated the 3rd March, 2003 prescribing procedure for blocking websites under the said Act.
 - (x) G.S.R. 240 (E) published in Gazette of India dated the 25th March, 2003 regarding appointment of State/Union Territories Information Secretaries as Adjudicating Officers under the Information Technology Act, 2000.
 - (xi) G.S.R. 285 (E) published in Gazette of India dated the 27th April, 2004 making certain amendments in the Notification No. G.S.R. 789 (E) dated the 17th October, 2000.
 - (xii) The Information Technology (Other powers of Civil Court vested in Cyber Appellate Tribunal) Rules, 2003, published in Notification No. G.S.R. 903 (E) in Gazette of India dated the 27th November, 2003.
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- (61)(i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2003-2004.
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- (62)(i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2003-2004.
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- (63)(i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2003-2004.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, for the year 2003-2004.
- (65)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC), for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), for the year 2003-2004.
- (66) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 686 (E) in Gazette of India dated the 20th October, 2004, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum and Corrigendum thereto published in the Notification No. G.S.R. 761(E) dated the 23rd November, 2004.
- (67) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(68) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

(i) S.O. 1141 (E) published in Gazette of India dated the 15th October, 2004 regarding acquisition of land on the National Highway No. 67 for construction of Railway Over Bridge in Karur District in the State of Tamil Nadu.

(ii) S.O. 1039 (E) published in Gazette of India dated the 24th September, 2004 authorising District Revenue Officer, Office of the Collector and District Magistrate, Collectorate, District Thoothukkudi to acquire land for widening and construction of bypasses on National Highway No. 7 in the State of Tamil Nadu.

(iii) S.O. 1040 (E) published in Gazette of India dated the 24th September, 2004 authorising the officers mentioned in Notification as the competent authority to acquire land for widening and construction of bypasses on National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.

(iv) S.O. 1042 (E) published in Gazette of India dated the 24th September, 2004 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in District Tirunelveli in the State of Tamil Nadu.

(v) S.O. 1055 (E) published in Gazette of India dated the 28th September, 2004 regarding acquisition of land for four-laning of National Highway No. 76 in District Udaipur in the State of Rajasthan.

(vi) S.O. 1107 (E) published in Gazette of India dated the 12th October, 2004 authorising the officers mentioned in the Notification as the competent authority to acquire land for widening of National Highway No. 26 in the State of Madhya Pradesh.

(vii) S.O. 1111 (E) and S.O. 1112 (E) published in Gazette of India dated the 13th October, 2004 regarding acquisition of land for four-laning of different

stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in District Vellore, in the State of Tamil Nadu.

- (viii) S.O. 1113 (E) published in Gazette of India dated the 13th October, 2004 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (ix) S.O. 1202 (E) published in Gazette of India dated the 29th October, 2004 regarding acquisition of land for four-lane access controlled Chittorgarh bypass on National Highway No. 79 in the State of Rajasthan.
- (x) S.O. 1110 (E) published in Gazette of India dated the 13th October, 2004 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.
- (xi) S.O. 955 (E) published in Gazette of India dated the 27th August, 2004 regarding acquisition of land for building (widening) of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.
- (xii) S.O. 956 (E) published in Gazette of India dated the 27th August, 2004 making certain amendments in the Notification No. S.O. 219 (E) dated the 13th March, 2001.
- (xiii) S.O. 966 (E) published in Gazette of India dated the 31st August, 2004 regarding acquisition of land for building, maintenance, management or operation (four-laning) of National Highway No. 76 (Udaipur-Mangalwar Section) in the State of Rajasthan.
- (xiv) S.O. 967 (E) published in Gazette of India dated the 31st August, 2004 making certain amendments in the Notification No. S.O. 156 (E) dated the 11th February, 2003.
- (xv) S.O. 968 (E) published in Gazette of India dated the 31st August, 2004 making certain amendments in the Notification No. S.O. 1107 (E) dated the 24th September, 2004.
- (xvi) S.O. 969 (E) published in Gazette of India dated the 31st August, 2004 regarding acquisition of land for building (widening) of National

Highway No. 5 (Ichapuram to Ganjam of Vishakapatnam – Bhubaneswar Section) in the State of Orissa.

(xvii) S.O. 993 (E) published in Gazette of India dated the 9th September, 2004 regarding acquisition of land for building, maintenance, management or operation of National Highway No. 5 (Chennai-Vijayawada Section) in the State of Andhra Pradesh.

(xviii) S.O. 992 (E) published in Gazette of India dated the 8th September, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Thindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.

(xix) S.O. 1041 (E) published in Gazette of India dated the 24th September, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.

(xx) S.O. 1043 (E) published in Gazette of India dated the 24th September, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A in Kathua District in the State of Jammu & Kashmir.

(xxi) S.O. 1129 (E) published in Gazette of India dated the 15th October, 2004, regarding acquisition of land for building, maintenance, management and operation of Second Vivekananda Bridge on National Highway No. 2 across River Hooghly in the State of West Bengal.

(xxii) S.O. 1137 (E) published in Gazette of India dated the 15th October, 2004 authorising officers mentioned in the Notification as the competent authority to acquire land for widening of National Highway No. 47 (Salem – Coimbatore Section) in the State of Tamil Nadu.

(xxiii) S.O. 1138 (E) published in Gazette of India dated the 15th October, 2004, authorising Special Deputy Collector, Thrissur, Kerala, as the competent authority to acquire land for widening of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.

(xxiv) S.O. 1144 (E) published in Gazette of India dated the 18th October, 2004, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 45B (Tiruckirappali-Viralimalai-Madurai Section) in the State of Tamil Nadu.

(xxv) S.O. 1269 (E) published in Gazette of India dated the 16th November, 2004, making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(xxvi) S.O. 1002 (E) published in Gazette of India dated the 15th September, 2004, regarding acquisition of land for construction of trumpet interchange on National Highway No. 79A (from Kishangarh to Nasirabad) and National Highway No. 8 (Jaipur- Kishangarh) in District Ajmer in the State of Rajasthan.

(xxvii) S.O. 1003 (E) published in Gazette of India dated the 15th September, 2004, regarding acquisition of land for construction of trumpet interchange on National Highway No. 8 in District Ajmer in the State of Rajasthan.

(xxviii) S.O. 1004 (E) published in Gazette of India dated the 15th September, 2004, regarding acquisition of land for building (widening) of National Highway No. 8 (Jaipur – Kishangarh) in the State of Rajasthan.

(xxix) S.O. 1047 (E) published in Gazette of India dated the 27th September, 2004, regarding acquisition of land for four-laning of National Highway Nos. 25 and 76 to its junction point with National Highway No. 3 in Shivpuri District in the State of Madhya Pradesh.

(xxx) S.O. 1048 (E) published in Gazette of India dated the 27th September, 2004, regarding acquisition of land for building (four-laning) of National Highway Nos. 14 and 76 in District Sirohi in the State of Rajasthan.

(xxxi) S.O. 1054 (E) published in Gazette of India dated the 28th September, 2004, regarding acquisition of land for building of National Highway No. 76 in District Basan in the State of Rajasthan.

(xxxii) S.O. 1056 (E) published in Gazette of India dated the 28th September, 2004, regarding acquisition of land for four-laning of National Highway No. 14 in the State of Gujarat.

(xxxiii) S.O. 1115 (E) published in Gazette of India dated the 14th October, 2004, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 5 (Chennai-Vijayawada Section) in the State of Andhra Pradesh.

(xxxiv) S.O. 1117 (E) published in Gazette of India dated the 14th October, 2004, regarding acquisition of land for building, maintenance, management and operation of Porbandar to Rajkot District Border Section and construction of bypass on the National Highway No. 8 B in the State of Gujarat.

(xxxv) S.O. 1130 (E) published in Gazette of India dated the 15th October, 2004, making certain amendments in the Notification No. S.O. 595 (E) dated the 11th May, 2004.

(xxxvi) S.O. 1136 (E) published in Gazette of India dated the 15th October, 2004, authorising the Additional District Magistrate (Land Acquisition) District Burdwan, as the competent authority to acquire land for construction of slip road and toll plaza on the National Highway No. 2 (Raniganj-Panagarh Section) in the State of West Bengal.

(xxxvii) S.O. 989 (E) published in Gazette of India dated the 8th September, 2004, regarding acquisition of land for building of National Highway No. 76 in District Kota in the State of Rajasthan.

(xxxviii) S.O. 990 (E) and S.O. 991 (E) published in Gazette of India dated the 8th September, 2004, regarding acquisition of land for four-laning of different stretches of National Highway No. 76 in District Udaipur in the State of Rajasthan.

(xxxix) S.O. 1044 (E) published in Gazette of India dated the 24th September, 2004, regarding acquisition of land for building, maintenance and management of National Highway No. 1A in District Jammu, in the State of Jammu and Kashmir.

(xl) S.O. 1049 (E) published in Gazette of India dated the 27th September, 2004, regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in District West Godavari, in the State of Andhra Pradesh.

(xli) S.O. 1053 (E) published in Gazette of India dated the 28th September, 2004, regarding acquisition of land for four-laning of National Highway No. 76 in District Udaipur in the State of Rajasthan.

- (xlii) S.O. 1116 (E), S.O. 1118 (E) and S.O.1119 (E) published in Gazette of India dated the 14th October, 2004, authorising officers mentioned in the Notifications as the competent authority to acquire land on for widening of different stretches of National Highway No. 57 (Muzaffarpur to Purnea Section) in the State of Bihar.
- (xliii) S.O. 1167 (E) published in Gazette of India dated the 20th October, 2004, regarding acquisition of land for building of Katraj Bypass on National Highway No. 4 in the State of Maharashtra.
- (xliv) S.O. 1215 (E) published in Gazette of India dated the 4th November, 2004, making certain amendments in the Notification No. S.O. 596 (E) dated the 11th May, 2004.
- (xlv) S.O. 579 (E) published in Gazette of India dated the 17th May, 2004, authorising the Special Land Acquisition Officer, Thane as the competent authority to acquire land on the National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (xlvi) S.O. 811 (E) published in Gazette of India dated the 14th July, 2004, regarding acquisition of land for building (widening) of National Highway No. 5 (Vijaywada-Visakhapatnam Section) in East Godavari District the State of Andhra Pradesh.
- (xlvii) S.O. 912 (E) published in Gazette of India dated the 11th August, 2004, regarding acquisition of land for building (four-laning) of National Highway No. 45 (Chengalpattu-Thindivanam Section) in District Kanchipuram, in the State of Tamil Nadu.
- (xlviii) S.O. 934 (E) published in Gazette of India dated the 19th August, 2004, authorising Special Land Acquisition Officer, and Nagpur as the competent authority to acquire land for widening of National Highway No. 7 in the State of Maharashtra.
- (xlix) S.O. 935 (E) published in Gazette of India dated the 19th August, 2004, authorising officers mentioned in the Notification to acquire land for building (widening) and construction of bypasses on National Highway No. 7 in the State of Madhya Pradesh.
- (l) S.O. 938 (E) published in Gazette of India dated the 20th August, 2004, regarding acquisition of land for building, maintenance,

management and operation of Deesa-Radhanpur Section (District Border Patan) on National Highway No. 14 in the State of Gujarat.

(li) S.O. 862 (E) to S.O. 868 (E) published in Gazette of India dated the 29th July, 2004, regarding acquisition of land for widening of different stretches of National Highway No. 28 (Lucknow-U.P. /Bihar Border) in the State of Uttar Pradesh.

(lii) S.O. 885 (E) published in Gazette of India dated the 4th August, 2004, regarding acquisition of land for four laning of National Highway No. 45B (Trichy-Viralimalia-Madurai Section) in the State of Tamil Nadu.

(69) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xlv to lii) of item No. (3) above.

(70) A copy each of the following Notifications (Hindi and English versions) under section 11 of the National Highways Authority of India Act, 1988: -

(i) S.O. 1036 (E) published in Gazette of India dated the 23rd September, 2004 entrusting the section of National Highway No. N.E.-1 in the State of Gujarat to the National Highways Authority of India.

(ii) S.O. 1267 (E) published in Gazette of India dated the 16th November, 2004, entrusting stretches of Trichy-Melur-Madurai Section of National Highway No. 45B, in the State of Tamil Nadu to the National Highways Authority of India.

(iii) S.O. 1268 (E) published in Gazette of India dated the 16th November, 2004, making certain amendments in the Notification No. S.O. 78 dated the 4th February, 1999.

(71) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(72) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, New Delhi, , for the year 2003-2004.

- (73) A copy of the Atomic Energy (Radiation Protection) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 303 (E) in Gazette of India dated the 11th September, 2004, under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (74) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (75)(i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2003-2004.
- (76)(i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2003-2004.
- (77)(i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Gadanki, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National MST Radar Facility, Gadanki, for the year 2003-2004.
- (78)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Eastern Space Applications Centre, Shillong, for the year 2003-2004.

5. Departmentally Related Standing Committees — A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the –

(1) 'Departmentally Related Standing Committees (2003) — A Review'; and

(2) 'Departmentally Related Standing Committees (2004) – A Review'.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Charanjit Singh Atwal presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2004-2005): -

- (1) Fourth Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Thirtieth Report of PAC (13th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (1999-2000)" ;

(2) Fifth Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Thirty-ninth Report of PAC (13th Lok Sabha) on "Non-adjudication of demands and inordinate delay in the recovery of confirmed demands" ; and

(3) Sixth Report of PAC (14th Lok Sabha) on Action Taken on the recommendations contained in the Fortieth Report of PAC (13th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2000-2001)" .

8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya presented the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the Ministry of Finance on "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to them".

9. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the First Report (Hindi and English versions) of the Committee on Empowerment of Women (2004-05) on the Action Taken by the Government on the recommendations contained in the Eighteenth Report of the Committee (Thirteenth Lok Sabha) on the subject 'Functioning of Self Help Groups for Economic Empowerment of Women'.

10. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 14th December, 2004, Rajya Sabha passed the Delegated Legislation Provisions (Amendment) Bill, 2004.

11. Bill as passed by Rajya Sabha – Laid on the Table

The Delegated Legislation Provisions (Amendment) Bill, 2004.

12. Statement by Minister

The Minister of State in the Ministry of Railways laid on the Table a copy of the statement (Hindi and English versions) regarding train accident at Jalandhar-Pathankot Section in Ferozpur Division of Northern Railway on the 14th December, 2004.

12.18 P.M.

13. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of the move of the Government to change the Banking policy, dilute the Government stake in Public Sector banks, merge the Public Sector Banks to form giant banks and enhance foreign direct investment limit in private banks to the detriment of the interests of the common people.

The Minister of Finance made a statement in regard thereto.

The Calling Attention remained inconclusive due to interruptions.

(Due to interruptions in the House, Lok Sabha adjourned at 12.39 P.M. and re-assembled at 12.50 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.00 P.M.)

14 Matters Under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri M. Anjan Kumar Yadav regarding need to increase the working capital of Praga Tools Limited in Andhra Pradesh.
- (2) Shri M. Raja Mohan Reddy regarding need to instruct Cotton Corporation of India to open purchase centres in Guntur district of Andhra Pradesh for making purchases directly from the farmers at the prescribed minimum support price.
- (3) Shri Pawan Kumar Bansal regarding need to lift the ceiling of 5% on appointment on compassionate grounds in the services of the Union Territory of Chandigarh.
- (4) Shri S.P.Y. Reddy regarding need to ensure that Indian professionals working in U.S.A. are allowed to repatriate their social security savings on their return to India.
- (5) Shri Sushil Kumar Modi regarding need to introduce 'Pantry Car facility' in Vikramshila Express running between Bhagalpur and New Delhi.

- (6) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri, AVSM regarding need to construct an over bridge at Kotdwar railway station in Uttaranchal.
- (7) Shri Ratilal Kalidas Verma regarding need to review the mode of allocation of funds to the Government of Gujarat under 'Pradhan Mantri Gram Sarak Yojna'.
- (8) Shri Pankaj Chaudhary regarding need to build a double lane road between Gorakhpur and Thuthibari in U.P.
- (9) Shri A.P. Abdullakutty regarding need to enhance the loan amount given to members of Bidi Worker's Cooperative Societies in Kerala and exempt the societies from Central Excise levy.
- (10) Shri Parasnath Yadav regarding need to declare Allahabad – Jaunpur – Koshinagar road as a National Highway for promoting tourism in Jaunpur, U.P.
- (11) Shri Vijay Krishna regarding need to introduce suburban rail service on Buxar – Patna and Keol – Patna sectors.
- (12) Shri Lal Chandra regarding need to confer ownership rights on the inhabitants of forest areas in Robertsganj Parliamentary Constituency, U.P.
- (13) Shri Sugrib Singh regarding need to set up a Centrally funded College at Phulbani in Orissa.
- (14) Shri B. Vinod Kumar regarding need to provide funds to the Government of Andhra Pradesh for implementing developmental schemes for the Backward Classes.
- (15) Shri Ramdas Athawale regarding need to increase the percentage of reservation for SCs and STs in proportion to their population and include nomadic tribes in the category of SCs and STs.

2.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 16th December, 2004)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, December 16, 2004/Agrahayana 25, 1926 (Saka)

No. 43

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following Observation:-

" Hon'ble Members, at the request of the respected Shri Atal Bihari Vajpayee and the hon. Leader of the Opposition, but reluctantly with great sorrow, I had to adjourn the House yesterday soon after the Luncheon recess.

Since my assumption of this office, I have tried humbly to the best of my ability to discharge my onerous duties. I have been earnestly requesting the hon. Leaders of all the parties for their help and cooperation for running the House and also seeking guidance from them. I am thankful to all for giving me assurance of their help and cooperation. But in spite of that, the House could not function yesterday after the Question Hour. Further, I have been accused of indulging in *tanashahi*. The Chair does not have any prestige any longer and has become totally irrelevant. It has become a matter of agony for me to occupy this Chair which I never expected to do, far less solicited. So long as I am here, I shall try my best to discharge my duties and functions according to the Rules of Procedure and my conscience. If Members are not happy with the present incumbent, I shall have no regrets in leaving it. I was happier facing the Chair than occupying it.

Yesterday, about 40 students of a very well known college of Pune met me in the evening. They told me that they were in the Visitors Gallery and witnessed the proceedings yesterday. They asked me that, 'if the Parliament did not function what was the future of parliamentary democracy in this country'. I leave that question before all the hon. Members to ponder and find out the answer, and let the country know".

-
11.02 A.M.

2. Starred Questions

Starred Question Nos. 221-224 were orally answered. Replies to Starred Question Nos. 225-242 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2504 - 2733 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards, for the year 2003-2004.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2003-2004.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2003-2004.

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2003-2004.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi for the year 2001-2002.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2001-2002, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2002-2003.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2002-2003, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata for the year 2002-2003, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata for the year 2002-2003.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
- (a) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Kottayam, for the year 2003-2004.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, Kottayam, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2003-2004.

- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e)
 - (i) Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2003-2004.

 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f)
 - (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2003-2004.

 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g)
 - (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2003-2004.

 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h)
 - (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2003-2004.

 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (i) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2003-2004.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2003-2004.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Automatic Research Association of India, Pune, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automatic Research Association of India, Pune, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2003-2004, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2003-2004.

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.

- (1) A copy each of the following Notification (Hindi and English versions) under section 14A of the Aircraft Act, 1934: -
 - (i) The Aircraft (2nd Amendment) Rules, 2004 published in Notification No. G.S.R. 636 (E) in Gazette of India dated the 23rd September, 2004, together with an explanatory note.
 - (ii) The Aircraft (3rd Amendment) Rules, 2004 published in Notification No. G.S.R. 672 (E) in Gazette of India dated the 14th October, 2004, together with an explanatory note.
 - (iii) The Aircraft (4th Amendment) Rules, 2004 published in Notification No. G.S.R. 732 (E) in Gazette of India dated the 5th November, 2004, together with an explanatory note.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2003-2004.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -
 - (i) Statement regarding Review by the Government of the working of the

Vayudoot Limited, New Delhi, for the year 2002-2003.

- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 2003-2004.
- (2) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Reports of Standing Committee on Industry

Shri Sunil Kumar Mahato laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Industry:-

154th Report on Action Taken by the Government on recommendations contained in the Committee's 129th report on Credit Flow to SSI Sector in the Regions of Delhi, Noida and Ghaziabad (Ministry of Small Scale Industries);

155th Report on Action Taken by the Government on recommendations contained in the Committee's 130th report on Credit Flow to SSI Sector in Himachal Pradesh (Ministry of Small Scale Industries); and

156th Report on Action Taken by the Government on recommendations contained in the Committee's 131st report on the Constraints in Industrial Development of North Eastern Region (Ministry of Heavy Industries and Public Enterprises).

6. Report of the Business Advisory Committee

Shri Ghulam Nabi Azad presented the Sixth Report of the Business Advisory Committee.

7. Statement by Minister

The Minister of Railways **made a** statement regarding accident of Jalandhar-Pathankot Passenger (DMU) and Jammu Tawi Express between Jalandhar-Pathankot Section at 1200 hrs. on 14.12.2004.

8. Government Bill – Introduced

The Andhra Pradesh Legislative Council Bill, 2004.

9. Submission by Members

Regarding hardship caused to the people due to shortage of Anti Rabies Vaccines.

The following members made submissions on the hardship caused to the people due to shortage of Anti Rabies Vaccines: -

Dr. Ramchandra Dome

Shri Santasri Chatterjee

Shri Bijoy Handique

(Lok Sabha adjourned at 1. 02 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

10. Matters Under Rule 377

- (1) Shri Rayapati Sambasiva Rao raised a matter regarding need to transfer the Krishna Canal – Tada Railway Section in Vijayawada Division to Guntur Division of South Central Railways.
- (2) Dr. Karan Singh Yadav raised a matter regarding need to release funds to Rajasthan Government for providing scholarships to post matric students of Other Backward Classes category.

- (3) Shri Chandra Sekhar Sahu raised a matter regarding need to consider the Panchayats as units under the Crop Insurance Scheme in Orissa.
- (4) Shri Jasubhai Dhanabhai Barad raised a matter regarding need to conduct a survey for laying of new railway lines and gauge conversion work in Saurashtra region of Gujarat.
- (5) Shri Gauri Shankar Bisen raised a matter regarding need to give financial assistance to the Government of Madhya Pradesh for undertaking relief measures for the drought affected people of the State.
- (6) Shri Bhanu Pratap Singh Verma raised a matter regarding need to provide financial assistance to the Government of U.P. for constructing a dam at Pachnada in Jalaun district, Uttar Pradesh.
- (7) Shri Suresh Chandel raised a matter regarding need to construct an airport in Himachal Pradesh for promoting tourism in the State.
- (8) Shri Rajnarayan Budholia *alias* Rajju Maharaj raised a matter regarding need to construct bridges on Jhansi-Mirzapur National Highway in Hamirpur Parliamentary Constituency, U.P.
- (9) Shri Sita Ram Singh raised a matter regarding need to build the Ghorasahan – Sitamarhi road on Indo-Nepal border.
- (10) Shri C. Kuppusami raised a matter regarding need to incorporate 'Right to Strike' as a Fundamental Right in the Constitution.
- (11) Shri Bhubaneswar Prasad Mehta raised a matter regarding need to provide a special economic package for revival of industries in Jharkhand.
- (12) Shri P.C. Thomas raised a matter regarding need to erect a statue of the renowned social reformer, Sree Narayana Guru at a prominent place in Delhi.
- (13) Shri W. Wangyuh Konyak raised a matter regarding need to provide necessary support and inputs to the State Government of Nagaland to

track down the culprits involved in the explosions at Dimapur on 2 October, 2004.

- (14) Shri Bikram Keshari Deo raised a matter regarding need to allocate the required funds for enabling timely completion of the Special Rural Connectivity Programme – Phase I in KBK districts of Orissa.
- (15) Shri A. Ravichandran raised a matter regarding need to declare the road between Ettaiyapuram and Rajapalayam in Tamil Nadu as a National Highway.

2.22 P.M.

11. Statutory Resolution – Negatived

Time Taken: hrs. mts.

Discussion on the following resolution moved by Shri Bachi Singh Rawat on 14 December, 2004, continued: -

"That this House disapproves of the National Commission for Minorities Educational Institutions Ordinance, 2004 (No. 6 of 2004) promulgated by the President on 11th November, 2004."

After discussion as indicated vide para 12 below, the Resolution was negatived.

12. Government Bill – passed

The National Commission for Minority Educational Institutions Bill, 2004.

Combined discussion on the motion for consideration of the Bill moved by Shri Arjun Singh and an amendment moved thereto on 14 December, 2004 and Resolution vide para 11 above, continued:-

The following members took part in the debate: -

Shri Yogi Aditya
Nath

Shri K.S. Rao

Shri Bhartruhari
Mahtab

Smt. Paramjit
Kaur Gulshan

Shri P.K.
Vasudevan Nair

Prof. M.
Ramadoss

Shri Dharmendra
Pradhan

Shri Iqbal
Ahmed Saradgi

Shri A.V.
Bellarmin

Shri Haribhau
Rathod

Shri Almao
Churchil

Shri Bir Sigh
Mahato

Shri M.P.
Veerendra
Kumar

Shri Alok Kumar
Mehta

Shri Shailendra
Kumar

Shri Samik Lahiri

Shri Asaduddin
Owaisi

Shri Madan Lal
Sharma

Shri K. Francis
George

Dr. Shafiqur
Rahman Barq

Ms. Mehbooba
Mufti

Shri Varkala
Radhakrishnan

Shri Francis
Fanthome

Shri J.M. Aaron
Rashid

Shri S.K.
Bwiswmuthiary

Shri Ramdas
Athawale

Shri Arjun Singh replied to the combined debate.

Shri Bachi Singh Rawat spoke (by way of reply on his
Statutory Resolution)

An amendment moved by Shri Bachi Singh Rawat for circulation of the
Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and the clause-by-
clause consideration of the Bill was taken up.

Clauses 2 -9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11-26 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Arjun Singh.

The motion was adopted and the Bill, as amended was passed.

13. Half-an-hour Discussion

Shri Rajiv Ranjan Singh 'Lalan' raised a discussion on points arising out of the
answer given by the Minister for Agriculture on 06.12.2004 to Starred Question No.
64 regarding Drought Affected States.

Shri Kantilal Bhuria replied to the discussion.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 17th December, 2004)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, December 17, 2004/Agrahayana 26, 1926 (Saka)

No. 44

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Harihar Soren, who was a member of the Seventh and Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 243-246 were orally answered. Replies to Starred Question Nos. 247-262 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of External Affairs regarding threat to Indian Cricket team in Bangladesh was also orally answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2734 – 2963 were laid on the Table.

12.12 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2003-2004.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Wool Research Association, Thane, for the year 2003-2004.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2003-2004.

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2003-2004.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2003-2004.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2003-2004.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2003-2004,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

8

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2003-2004.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2003-2004.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2003-2004.

11.

- (1) A copy of the Annual Report (Hindi and English versions) of the National

Institute of Rural Development, Hyderabad, for the year 2003-2004.

- (12) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2003-2004, together with Audit Report thereon.

13. (1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 620A of the Companies Act, 1956:-

- (i) G.S.R. 91 (E) published in Gazette of India dated the 3rd February, 2004, declaring four companies mentioned therein as "Nidhis", subject to certain conditions together with a Corrigendum thereto published in the Notification No. G.S.R. 575 (E) dated the 8th September, 2004.
- (ii) G.S.R. 547 (E) published in Gazette of India dated the 27th August, 2004, declaring fifteen companies mentioned therein as "Nidhis", subject to certain conditions.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (1) above.

15.

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of Baroda for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Bank of Maharashtra for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Central Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Indian Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the United Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (ix) Report on the working and activities of the Union Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (x) Report on the working and activities of the Syndicate Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (xi) Report on the working and activities of the Punjab and Sind Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

- (xii) Report on the working and activities of the Oriental Bank of Commerce for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.
- (xiii) Report on the working and activities of the Vijaya Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(17) A copy each of the following Annual Reports (Hindi and English versions) for the year 2003-2004, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:-

- (i) State Bank of India.
- (ii) State Bank of Bikaner and Jaipur.
- (iii) State Bank of Hyderabad.
- (iv) State Bank of Indore.
- (v) State Bank of Mysore.
- (vi) State Bank of Patiala.
- (vii) State Bank of Saurashtra.
- (viii) State Bank of Travancore.

(18) A copy of the Fourth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 2004 under section 29 of the Life Insurance Corporation Act, 1956.

- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2003-2004.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2003-2004

(21) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

- (i) S.O. 2081 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Chief Minister’s Relief Fund, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (ii) S.O. 2082 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “West Bengal Council for Child Welfare, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (iii) S.O. 2083 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-Servicemen, Chennai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (iv) S.O. 2084 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Indian Institute of Management, Lucknow” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (v) S.O. 2085 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “National Association for the Blind, India, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (vi) S.O. 2086 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Joint Plant Committee, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (vii) S.O. 2087 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Asian Institute of Transport Development, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (viii) S.O. 2088 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Indian Council for Research on International Economic Relations, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the

period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

- (ix) S.O. 2089 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “The Clearing and Forwarding Unprotected Dock Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (x) S.O. 2090 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “Sri Sathya Sai Central Turst, Brindavan, Bangalore” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xi) S.O. 2091 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “T.T. Ranganathan Clinical Research Foundation, Chennai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xii) S.O. 2092 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xiii) S.O. 2093 published in Gazette of India dated the 28th August, 2004 regarding exemption to the “The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xiv) S.O. 2153 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xv) S.O. 2154 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Clearing and Forwarding Unprotected Dock Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xvi) S.O. 2155 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Clearing and Forwarding Unprotected Dock Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xvii) S.O. 2156 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Bombay Iron and Steel Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

- (xviii) S.O. 2157 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Bombay Iron and Steel Labour Board, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xix) S.O. 2158 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Bombay Iron and Steel Labour Board, Kalamboli, Taluka-Panvel, Distt. Raigarh, Maharashtra” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xx) S.O. 2159 published in Gazette of India dated the 4th September, 2004 regarding exemption to the “Bombay Iron and Steel Labour Board, Kalamboli, Taluka-Panvel, Distt. Raigarh, Maharashtra” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxi) S.O. 2413 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the “The Institute of Company Secretaries of India, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xxii) S.O. 2414 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the “Gandhi Smarak Sanghralaya Samiti, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxiii) S.O. 2415 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the “Indian Museum, Kolkata” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxiv) S.O. 2845 published in Gazette of India dated the 13th November, 2004 regarding exemption to the “Foundation Aga Khan, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xxv) S.O. 2846 published in Gazette of India dated the 13th November, 2004 regarding exemption to the “Bala Mandir Kamraj Trust, Chennai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxvi) S.O. 2847 published in Gazette of India dated the 13th November, 2004 regarding exemption to the “The Institute of Chartered Accountants of India, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxvii) S.O. 2848 published in Gazette of India dated the 13th November, 2004 regarding exemption to the “Jehangir Art Gallery, Mumbai” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2005-2006, subject to certain conditions.

(xxviii) S.O. 2849 published in Gazette of India dated the 13th November, 2004 regarding exemption to the “India Trade Promotion Organisation, New Delhi” under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(22) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992: -

- (i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2004 published in the Notifications No. S.O. 982 (E) in Gazette of India dated the 3rd September, 2004.
- (ii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Second Amendment) Regulations, 2004 published in the Notifications No. S.O. 997 (E) in Gazette of India dated the 9th September, 2004.

(23) A copy each of the following Notifications (Hindi and English versions) issued under Regulation 5A and 6 of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003:-

- (i) S.O. 954 (E) in Gazette of India dated the 26th August, 2003 so as to extend the date within which promoters or directors of specified intermediaries, as are resident outside India to enable them to obtain unique identification numbers.
- (ii) S.O. 1077 (E) in Gazette of India dated the 1st October, 2004 specifying certain conditions for the purpose of clause (a) of the Foreign Exchange Management Act, 1999.

(24) A copy of the Notification No. SBD-4/2004 (Hindi and English versions) published in Gazette of India dated the 28th August, 2004 amending the Regulation 42 of Subsidiary Banks General Regulations, 1959 under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 787(E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by goods transport agency to a customer, in relation to transport of goods by road in a goods carriage, from so much of service tax as is in excess of service tax calculated on twenty-five percent of the gross amount charged provided that input or capital goods credit is not availed, subject to certain conditions.
- (ii) G.S.R. 788 (E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by a goods transport agency to a customer, in

relation to transport of fruits, vegetables, eggs or milk by road in a goods carriage from whole of service tax leviable thereon.

(iii) G.S.R. 789 (E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by a goods transport agency to a customer, in relation to transport of goods by road in a goods carriage, from the whole of service tax leviable thereon.

(iv) The Service Tax (Fifth Amendment) Rules, 2004 published in Notification No. G.S.R. 790 (E) in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970 and 1980 :-

(i) The Vijaya Bank (Employees') Pension (Amendment) Regulations,

published in Notification No. PER/PA&PD/PENS/150/2004 dated 28th May, 2004 in Gazette of India dated the 15th June, 2004.

(ii) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. HO: HRM:95:E1 : REG41 (6) in Gazette of India dated the 30th July, 2004.

(iii) The United Bank of India (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 1/2004 in Gazette of India dated the 14th August, 2004.

(iv) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PSB/PEN/AMEND 1/2004 in Gazette of India dated the 11th August, 2004.

(v) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. AX-1/ST/OSR/2911/2004 in Gazette of India dated the 10th August, 2004.

(vi) The Bank of Maharashtra Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. AX-1/ST/DM/265/2004 in Gazette of India dated the 10th August, 2004.

(vii) The Andhra Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 666/20/IR/182 in Gazette of India dated the 11th September, 2004.

(viii) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No.

1281/PD:IRD(O)/0089/Reg. 17 in Gazette of India dated the 28th August, 2004.

- (ix) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. CO:PRS:LEGAL:MISC-3965:04-05:585 in Gazette of India dated the 25th September, 2004.
- (x) The Oriental Bank of Commerce Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 3942 in Gazette of India dated the 4th September, 2004.
- (xi) The United Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 1/2004 in Gazette of India dated the 4th September, 2004.
- (xii) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. PER/IRD/3789/2004 in Gazette of India dated the 16th October, 2004.
- (xiii) The Union Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 4 (a)/12.08.2004 in Gazette of India dated the 25th September, 2004.

(27) A copy of the Export-Import Bank Officers' Service (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. EXIM//Service/2004 in Gazette of India dated the 17th July, 2004 under sub-section (3) of section 39 of the Export Import Bank of India Act, 1981.

- (28)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2003-2004.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-

- (i) The Senior Citizens Savings Scheme Rules, 2004 published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 2nd August, 2004.
- (ii) The Senior Citizens Savings Scheme (Amendment) Rules, 2004 published in Notification No. G.S.R. 706 (E) in Gazette of India dated the 27th October, 2004.

(30) A copy of the Public Provident Fund (Amendment) Scheme, 2004 (Hindi and English versions) published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 19th November, 2004 under section 12 of the Public Provident Fund Act, 1968.

(31) A copy of the Notification No. G.S.R. 776 (E) (Hindi and English versions) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum seeking to impose final anti-dumping duty on BOPP film, originating in or exported from Taiwan, Hong Kong, Indonesia, Oman, Singapore and Thailand, at the rates recommended by the designated authority under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(32) A copy each of the following Notifications (Hindi and English versions) issued under sections 1 & 3 of the Industrial Development Bank (Transfer of Undertaking and Repeal) Act, 2003 :-

(i) S.O. 769 (E) published in Gazette of India dated the 2nd July, 2004 appointing the 2nd day of July, 2004, as the date on which the provisions of the Industrial Development Bank (Transfer of Undertaking and Repeal) Act, 2003 to come into force.

(ii) S.O. 1062 (E) published in Gazette of India dated the 29th September, 2004 appointing the 1st day of October, 2004, as the date on which the undertaking of the Development Bank shall be transferred to, and vest in, the Industrial Development Bank of India Limited.

(33) A copy of the Notification No. 8/5/2004-IF-I (Hindi and English versions) published in Gazette of India dated the 18th June, 2004 regarding extension of the period for closure of Accounts of IDBI from 31st March, 2004 to 30th September, 2004, issued under sub-section (2) section 18 of the Industrial Development Bank of India Act, 1964.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(35) A copy of the Report on the Trend and Progress of Housing in India (National Housing Bank) New Delhi (Hindi and English versions) for the year ended the 30th June, 2003, under section sub-section (5) of section 40 of the National Housing Bank Act, 1987.

36. SHRI E.V.K.S. ELANGO VAN to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2003-2004.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur,

for the year 2003-2004.

(39)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2003-2004.

(40) A copy of the Indian Boiler (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. G.S.R. 407 in Gazette of India dated the 22nd November, 2003 under sub-section (2) of section 28 of the Indian Boilers Act, 1923.

(41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(42)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2003-2004.

(43)(i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2003-2004.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2003-2004.
- (145)(i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Cochin, for the year 2003-2004.
- (46) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 157 of the Trade Marks Act, 1999 :-
- (i) The Intellectual Property Appellate Board (Salaries and Allowances payable to, and other terms and conditions of service of Chairman, Vice-Chairman and Members) Rules, 2003 published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 15th September, 2004 together with an explanatory note.
- (ii) The Trade Marks (Applications and Appeals to the Intellectual Property Appellate Board) Rules, 2003 published in Notification No. G.S.R. 928 (E) in Gazette of India dated the 5th December, 2004 together with an explanatory note.
- (iii) The Intellectual Property Appellate Board (Procedure) Rules, 2003 published in Notification No. G.S.R. 929 (E) in Gazette of India dated the 5th December, 2004 together with an explanatory note.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th December, 2004, Rajya Sabha agreed without any amendment to the Special Tribunals (Supplementary Provisions) Repeal Bill, 2004, passed by Lok Sabha on the 13th December, 2004.

7. Reports of Standing Committee on Industry

Dr. Vallabhbai Kathiria laid on the Table a copy each (Hindi and English versions) of the following reports of Standing Committee on Industry: -

- (1) 157th Report on Action Taken by the Government on recommendations contained in the Committee's 141st report on Potential and Promotion of Coir Industries in West Bengal and Andaman & Nicobar (Ministry of Agro and Rural Industries);
- (2) 158th Report on Action Taken by the Government on recommendations contained in the Committee's 143rd report on Level Playing Field for the Indian Capital Goods Industry (Ministry of Heavy Industries and Public Enterprises); and
- (3) 159th Report on Action Taken by the Government on recommendations contained in the Committee's 145th report on Problems being faced by Small Scale Industries in the Procurement of Steel (Ministry of Small Scale Industries).

8. Statement By Minister

The Minister of State in the Ministry of Parliamentary Affairs on behalf of Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of Winter Session.

9. Motion regarding the Sixth Report of the Business Advisory Committee

Shri Bijoy Handique on behalf of Shri Ghulam Nabi Azad moved the following motion: -

“That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 16th December, 2004.”

The motion was adopted.

10. Submission by Member

To the submission made by Prof. Vijay Kumar Malhotra regarding the reported proposal to increase the interest rate on E.P.F, Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1. 02 P.M. and re-assembled at 2.06 P.M.)

2.06 P.M.

11. Supplementary Demands for Grant (General) – 2004-2005

Time Allotted: 4 hours.

Time Taken: 54 mts.

Balance: 3 hrs. 06 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 5, 6, 7, 12, 13, 14, 15, 18, 20, 21, 30, 32, 34, 36, 40, 42, 44, 47, 48, 49, 50, 56, 57, 58, 59, 61, 65, 66, 68, 69, 70, 72, 73, 80, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 95, 96, 97, 98, 99, 100 and 104 in respect of the Budget (General) for 2004-2005 commenced.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Adhir Chowdhary (speech unfinished)

The discussion was not concluded.

3.00 P.M.

12. Motion Regarding the Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Jai Parkash (Hissar) moved the following motion:

-

“That this House do agree with the Fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 15th December 2004”

The motion was adopted.

3.01 P.M.

13. Private Members’ Bills – Introduced

- (1) The Constitution (Amendment) Bill, 2004 (Insertion of new article 100 A) by Shri C.K. Chandrappan.
- (2) The Constitution (Amendment) Bill, 2004 (Amendment of article 239 AA , etc.) by Shri C.K. Chandrappan.
- (3) The Ban on Cow Slaughter Bill, 2004 by Shri Yogi Aditya Nath.
- (4) The Constitution (Amendment) Bill, 2004 (Insertion of new article 45A) by Shri Suravaram Sudhakar Reddy.
- (5) The Constitution (Amendment) Bill, 2004 (Insertion of new article 47A) by Shri Suravaram Sudhakar Reddy.
- (6) The Constitution (Amendment) Bill, 2004 (Amendment of article 43A) by Shri Suravaram Sudhakar Reddy.
- (7) The Constitution (Amendment) Bill, 2004 (Insertion of new article 21B) by Shri Suravaram Sudhakar Reddy.
- (8) The Heritage Cities (Development) Bill, 2004 by Shri K. Manvendra Singh.
- (9) The Constitution (Amendment) Bill, 2004 (Amendment of articles 85, etc.) by Shri Pawan Kumar Bansal.
- (10) The Special Financial Assistance to the State of Uttaranchal Bill, 2004 by Shri K.C. Singh Baba.
- (11) The Rapid Action Force Bill, 2004 by Shri Iqbal Ahmed Saradgi.
- (12) The Reservation in Educational Institutions (For Children of Parents Living Below Poverty Line) Bill, 2004 by Shri Iqbal Ahmed Saradgi.

(13) The Adoption of Children (Regulation) Bill, 2004 by Shri Iqbal Ahmed Saradgi.

(14) The Computer Training Centres (Regulation) Bill, 2004 by Shri Iqbal Ahmed Saradgi.

(15) The Constitution (Amendment) Bill, 2004 (Amendment of article 130) by Shri S.K. Kharventhan.

*(16) The Buy Indian Bill, 2004 by Shri Sunil Khan

** (17) The Constitution (Amendment) Bill, 2004 (Amendment of article 275) by Shri Suresh Chandel.

3.10 P.M.

14. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 2004 (Insertion of new article 21B, etc.) by Shri Basudeb Acharia.

Further discussion on the motion for consideration of the Bill moved by Shri Basudeb Acharia on the 3rd December, 2004, continued.

The following members took part in the debate:-

- (1) Shri Bachi Singh Rawat
- (2) Shri Faggan Singh Kulaste
- (3) Shri K.S. Rao
- (4) Shri Varkala Radhakrishnan

- (5) Shri Shailendra Kumar
- (6) Shri S.K. Kharventhan
- (7) Shri Sunil Khan
- (8) Shri Haribhau Rathod
- (9) Shri M.P. Veerendra Kumar
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Ratilal Kalidas Verma
- (12) Shri K. Chandrashekhar Rao

Shri Basudeb Acharia replied to the debate.

The Bill was withdrawn by leave of the House.

5.24 P.M.

15. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2004 by Shri Bachi Singh Rawat.

The motion for consideration of the Bill was moved by Shri Bachi Singh Rawat and his speech was not concluded.

The discussion was not concluded.

5.30 P.M.

16. Half-an-hour Discussion

Dr. Chinta Mohan raised a discussion on points arising out of the answer given by the Minister of Small Scale Industries and Agro and Rural Industries on 01.12.2004 to Starred Question No. 3 regarding Production in SSI Sector.

Shri Mahavir Prasad replied to the discussion.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday the 20th December, 2004)

G.C. MALHOTRA,

Secretary-General.

*At 3.38 P.M.

** At 3.56 P.M.

Bulletin-Part I

(Brief Record of Proceedings)

Monday, December 20, 2004/Agrahayana 29, 1926 (Saka)

No. 45

11.00 A.M.

1. Starred Questions

Starred Question Nos. 263-266 were orally answered. Replies to Starred Question Nos. 267- 282 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2964-3193 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2003-2004, alongwith Audited Accounts.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 1998-1999.
 - (ii) Annual Report of the Kerala Land Development Corporation

Limited, Thiruvananthapuram, for the year 1998-1999, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2003-2004.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 1999-2000.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2000-2001.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Laxmibai National Institute of Physical Education, Gwalior for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Laxmibai National Institute of Physical Education, Gwalior for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Cooperative Union of India, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2003-2004.
- (14)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 2003-2004.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2003-2004.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board , Gurgaon, for the year 2002-2003.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2003-2004.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 2002-2003,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 2002-2003, alongwith Audited Accounts.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 2003-2004, alongwith Audited Accounts.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2003-2004.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2003-2004.

- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2003-2004.
 - (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section (3) of the Agricultural Produce (Grading and Marking) Act, 1937:-
 - (i) The Vermicelli Macaroni and Spaghetti Grading and Marking Rules, 2003 published in Notification No. G.S.R. 317 in Gazette of India dated the 6th September, 2003.
 - (ii) The Sundried Raw Mango Slices and Powder Grading and Marking Rules, 2003 published in Notification No. G.S.R. 416 in Gazette of India dated the 29th November, 2003.
 - (iii) The Wheat Atta Grading and Marking (Amendment) Rules, 2003 published in Notification No. G.S.R. 450 in Gazette of India dated the 20th December, 2003.
 - (iv) The Pulses Grading and Marking Rules, 2003 published in Notification No. G.S.R. 129 in Gazette of India dated the 17th April, 2004.
 - (v) The Fruits and Vegetables Grading and Marking Rules, 2004 published in Notification No. G.S.R. 220 in Gazette of India dated the 26th June, 2004.
 - (vi) The Makhana Grading and Marking Rules, 2004 published in Notification No. G.S.R. 244 in Gazette of India dated the 24th July, 2004.
- (28) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (29) A copy of the Environment (Protection) Second Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 12th July, 2004 under section 26 of the Environment (Protection) Act, 1986 together with a Corrigendum thereto published in Notification No. G.S.R. 520(E) dated the 12th August, 2004.

(30) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(31)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2003-2004.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2003-2004.

(33) A copy of the Notification No. S.O. 1211 (E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2004, delegating power under section 5 of the Environment (Protection) Act, 1986 to the Chairman of the Board mentioned in the Notification for issuing directions to any industry or any local or other authorities for the violations of the standards and rules relating to hazardous wastes, subject to certain conditions, issued under section 23 of the Environment (Protection) Act, 1986.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955: -

(i) The Sugar (Price Determination for 2003-2004 Production) Amendment Order, 2004 published in Notification No. G.S.R. 640 (E)/Ess. Com./Sugar in Gazette of India dated the 24th September, 2004.

(ii) G.S.R. 727(E) Ess. Com./Sugarcane published in Gazette of India dated the 2nd November, 2004 notifying the minimum support price of sugarcane payable by sugar factories as mentioned therein for 2003-2004 sugar season.

(iii) The Sugar (Price Determination for 1999-2000 Production) Amendment Order, 2004 published in Notification No. G.S.R. 428 (E) Ess. Com./Sugarcane in Gazette of India dated the 2nd November, 2004 together with a Corrigendum thereto published in Notification No. G.S.R. 762 (E) Ess. Com./Sugar dated the 23rd November, 2004.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 16th December, 2004, Rajya Sabha agreed without any amendment to the Securities Laws (Amendment) Bill, 2004, passed by the Lok Sabha on the 7th December, 2004.
- (ii) That at its sitting held on the 16th December, 2004, Rajya Sabha agreed without any amendment to the Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2004, passed by the Lok Sabha on the 7th December, 2004.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Central Excise Tariff (Amendment) Bill, 2004 passed by Lok Sabha on the 3rd December, 2004.

5. Reports of Committee on Petitions

Dr. M. Jagannath presented the First, Second, Third and Fourth Reports (Hindi and English versions) of the Committee on Petitions.

6. Statement By Minister

The Minister of Water Resources made a statement regarding the status of implementation of recommendations contained in the First Report of Standing Committee on Water Resources.

7. Submissions by Members

Regarding need to compensate the people of Jammu & Kashmir border areas on whose land Defence related installations have been set up by the Defence forces.

The following members made submissions regarding need to compensate the people of Jammu & Kashmir border areas on whose land Defence related installations have been set up by the Defence forces :-

- (1) Shri Madan Lal Sharma
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Shivraj V. Patil

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.14 P.M.)

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8. Calling Attention

Clarificatory question was asked by Shri Gurudas Dasgupta on the statement made by the Minister of Finance on 15.12.2004 regarding situation arising out of the move of the Government to change the Banking policy, dilute the Government stake in Public Sector Banks, merge the Public Sector Banks to form giant banks and enhance foreign direct investment limit in private banks to the detriment of the interests of the common people.

The minister of Finance replied.

9. Matters Under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Madhusudan Mistry regarding need to build a high bank canal in Sabarkantha district of Gujarat for the benefit of farmers.
- (2) Shri S.K. Kharventhan regarding need to release funds directly to the Gram Panchayat Presidents in Tamil Nadu for undertaking developmental work in their areas.
- (3) Dr. Karan Singh Yadav regarding need to computerize the rail reservation facility at Khairthal railway station in Jaipur Division of Rajasthan.
- (4) Shri Sachin Pilot regarding need to take steps to check the declining ground water level in Dausa and other districts of Rajasthan.
- (5) Smt. Sumitra Mahajan regarding need to expand the Indore Railway Station by acquiring land in the adjoining areas.
- (6) Smt. Jayaben B. Thakkar regarding need for extending Central assistance to the Government of Gujarat for re-surveying the villages of the tribal areas in the State.
- (7) Smt. Kiran Maheshwari regarding need to permit Government of Rajasthan to utilize the balance sanctioned amount for completion of Mewar Complex project in the State.

- (8) Shri Ananta Nayak regarding need for four laning of National Highway No. 215 stretching from Panikoili to Rajamunda in Orissa.
- (9) Shri P. Mohan regarding need to review the decision to demote a large number of Principals of Kendriya Vidyalayas.
- (10) Shri Shailendra Kumar regarding need to take steps to check the decline in the water table in the country.
- (11) Shri Girdhari Yadav regarding need to construct a reservoir in the upper reaches of Chandan river in Banka area of Bihar.
- (12) Shri Mahendra Prasad Nishad regarding need to provide funds for building a proper drainage system in Fatehpur city, U.P.
- (13) Shri Prabhunath Singh regarding need to conduct an enquiry into the work executed under the Pradhan Mantri Gramin Sadak Yojana in Saran and Sewan districts of Bihar.
- (14) Shri M.P. Veerendra Kumar regarding need to address the problem of pesticide residues in soft drinks.
- (15) Shri Vanlal Zawma regarding need to instruct NEEPCO to resume the work on Turial Hydro Power Project in Mizoram.

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2.49 P.M.

10. Supplementary Demands for Grants (General) – 2004-2005

Time Taken: 4 hrs 07mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 5, 6, 7, 12, 13, 14, 15, 18, 20, 21, 30, 32, 34, 36, 40, 42, 44, 47, 48, 49, 50, 56, 57, 58, 59, 61, 65, 66, 68, 69, 70, 72, 73, 80, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 95, 96, 97, 98, 99, 100 and 104 in respect of the Budget (General) for 2004-2005 continued.

The following members took part in the debate: -

- (1) Shri Adhir Chowdhary
- (2) Shri Samik Lahiri
- (3) Shri Ramji Lal Suman

- (4) Shri Suresh Prabhu
- (5) Shri Milind Deora
- (6) Prof. Mahadeorao Shiwankar
- (7) Shri Tathagata Satpathy
- (8) Shri Suravaram Sudhakar Reddy
- (9) Shri Jashubhai Dhanabhai Barad
- (10) Smt. Kiran Maheshwari
- (11) Shri Varkala Radhakrishnan
- (12) Shri K. Yerrannaidu
- (13) Shri S.K. Kharventhan
- (14) Shri Haribhau Rathod
- (15) Shri Lalit Mohan Suklabaidya

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 21st December, 2004)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, December 21, 2004/Agrahayana 30, 1926 (Saka)

No. 46

11.00 A.M.

1. Starred Questions

Starred Question Nos. 283-286 were orally answered. Replies to Starred Question Nos. 287-302 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3194-3423 were laid on the Table.

12.12 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, for the year 2002-2003.
- (ii) Memorandum of Action Taken on the Annual Reports of the National Human Rights Commission, for the year 2002-2003.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited (REPCO Bank), Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Repatriates Co-operative Finance and Development Bank Limited (REPCO Bank), Chennai, for the year 2003-2004.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2003-2004.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the MSTC Limited (including its subsidiary, Ferro Scrap Nigam Limited), for the year 2003-2004.
- (ii) Annual Report of the MSTC Limited (including its subsidiary, Ferro Scrap Nigam Limited), for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Smith Stanistreet

Pharmaceutical Limited, Kolkata, for the year 2003-2004.

- (ii) Annual Report of the Smith Stanistreet Pharmaceutical Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
- (i) Review by the Government of the working of the Bengal Immunity Limited, Kolkata, for the year 2003-2004.
 - (ii) Annual Report of the Bengal Immunity Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
- (i) Review by the Government of the working of the Bengal Chemical and Pharmaceuticals Limited, Kolkata, for the year 2003-2004.
 - (ii) Annual Report of the Bengal Chemical and Pharmaceuticals Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
- (i) Review by the Government of the working of the Mecon Limited, Ranchi, for the year 2003-2004.
 - (ii) Annual Report of the Mecon Limited, Ranchi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)
- (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2003-2004.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2003-2004.
- (6) A copy of the Delhi Development Authority (Disposal of Developed Nazual Land) Amendment Rules, 2004 published in Notification No. G.S.R. 801 (E) in Gazette of India dated the 9th December, 2004, under section 58 of the Delhi Development Authority Act, 1957.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2003-2004., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2003-2004.
- (ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2003-2004.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2003-2004.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission for the year 2003-2004, under section 101 of the Electricity Act, 2003.

(11) A copy of the each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

(i) The Procedure for Holding Inquiry by Adjudicating Officer Rules, 2004 published in Notification No. G.S.R. 563 (E) in Gazette of India dated the 2nd September, 2004.

(ii) The Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees Rules, 2004 published in Notification No. G.S.R. 721 (E) in Gazette of India dated the 30th October, 2004.

(iii) The Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2004 published in Notification No. L-7/25(4)-2003 in Gazette of India dated the 6th February, 2004.

(iv) The Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 published in Notification No. L-7/25(7)-2003-CERC in Gazette of India dated the 3rd August, 2004.

(v) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2004 published in Notification No. L-7/25(5)-2003-CERC in Gazette of India dated the 9th September, 2004.

(12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Urban Development and Poverty Alleviation, for the year 2003-2004.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2002-2003.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (15)(i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2003-2004.

16. A copy of the Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation, for the year 2002-2003.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2001-2002.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttaranchal, Dehradun, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttaranchal, Dehradun, for the year 2003-2004.

(20) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Primary Education (Sarva Shiksha Abhiyan), Jaipur, for the years

2001-2002 and 2002-2003, alongwith Audited Accounts

- (ii) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Primary Education (District Primary Education Programme) Jaipur, for the year 2002-2003, alongwith Audited Accounts.
 - (b) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Primary Education (Sarva Shiksha Abhiyan), Jaipur, for the years 2001-2002 and 2002-2003 and District Primary Education Programme, for the year 2002-2003.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Rajya Parambhik Shiksha Unnayan Sanstha (West Bengal District Primary Education Programme), Kolkata, for the year 2002-2003, alongwith Audited Accounts
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Rajya Parambhik Shiksha Unnayan Sanstha (West Bengal District Primary Education Programme), Kolkata, for the year 2002-2003.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2002-2003, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2002-2003.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2003-2004.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 2002-2003.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2002-2003.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2002-2003.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (31)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year

2002-2003, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2002-2003.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 2001-2002.

(iv) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Shikshan Mandal (Central Institute of Hindi), Agra, for the year 2001-2002.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (35)(i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2002-2003, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2002-2003.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (37)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 2002-2003, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chandigarh, for the year 2002-2003.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2001-2002.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (43)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2002-2003, together Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2002-2003.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (45) A copy each of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the years 1997-98 to 1999-2000, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2001-2002..
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the

Rashtriya Sanskrit Sansthan, New Delhi, for the year 2002-2003.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2002-2003, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Rashtriya Sanskrit Sansthan, New Delhi, for the year 2002-2003.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society, Shimla, for the year 2002-2003, alongwith Audited Accounts
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Himachal Pradesh Primary Education Society, Shimla, for the year 2002-2003
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (53) A copy each of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University New Delhi, the year 2002-2003, together with Audit Report thereon.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (55) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2002-2003.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the

working the Assam University, Silchar, for the year 2002-2003.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Charanjit Singh Atwal presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendation contained in their Eleventh Report (Thirteenth Lok Sabha) on "Air India Ltd. – Reconstitution of Board of Directors."

6. Study Tour Reports of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table a copy each of the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) First Study Tour Report on Antrix Corporation Limited; and
- (2) Second Study Tour Report on Spices Trading Corporation Limited.

7. Report of Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete presented a copy of the Third Report (Hindi and English versions) on Action Taken by the Government on the Recommendations contained in the First Report (Fourteenth Lok Sabha) of the Standing Committee on Chemicals & Fertilisers (2004-05) on 'Demands for Grants (2004-05) of the Ministry of Chemicals & Fertilisers (Department of Chemicals & Petrochemicals)'.

8. Report of Standing Committee on External Affairs

Dr. Laxminarayan Pandeya presented a copy (Hindi and English versions) of the 3rd Report of the Standing Committee on External Affairs on Action Taken Replies to the Recommendations contained in 13th Report (13th Lok Sabha) on "Working of Indian for Cultural Relations with special reference to Cultural Centres abroad".

9. Report of Railway Convention Committee

Shri Gingee N. Ramachandran presented the First Report (Hindi and English versions) of Railway Convention Committee (2004) on 'Rate of Dividend for 2004-05 and other Ancillary Matters'.

10. Report of Standing Committee on Human Resource Development

Dr.Thokchom Meinya laid on the Table a copy each (Hindi and English versions) of the One Hundred Fifty-third Report of Standing Committee on Human Resource Development on 'Gender Budget Analysis'.

11. Statements By Ministers

12.04 P.M.

- (i) The Minister of Home Affairs made a statement on the Memorandum of Settlement with National Liberation Front of Tripura.

12.13 P.M.

- (ii) The Minister of Power made a statement regarding (i) correcting reply given on 07.12.2004 to Starred Question No. 87 by Shri G.M. Siddeswara and Dr. Satyanarayan Jatia, M.Ps, regarding Per Capita Demand and Supply of Power and (ii) giving reasons for delay in correcting the reply.

12.05 P.M.

12. Submissions by Members

Regarding reported lodging of an F.I.R. against the Minister of Railways by the Election Commission for violating the Model Code of Conduct.

The following members made submissions regarding reported lodging of an F.I.R. against the Minister of Railways by the Election Commission for violating the Model Code of Conduct:-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Raghunath Jha
- (3) Shri Sushil Kumar Modi
- (4) Shri Devendra Prasad Yadav
- (5) Shri Prabhunath Singh
- (6) Shri P.C. Thomas
- (7) Shri Mohd. Salim
- (8) Shri Harin Pathak
- (9) Shri Atal Bihari Vajpayee
- (10) Shri Braja Kishore Tripathy
- (11) Shri Pranab Mukherjee

-

13. Calling Attentions

(i) Shri Ajay Maken called the attention of the Minister of Health and Family Welfare to the situation arising out of the fast deteriorating health care services in the premier health institute of the country i.e. AIIMS and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2. 22 P.M)

2. 22 P.M.

(ii) Maj. Gen (Retd.) B.C. Khanduri, AVSM called the attention of the Minister of Health and Family Welfare on the status of implementation of the decision taken to set up Medical Institutes on the lines of AIIMS, Delhi, in six States.

The Minister of Health and Family Welfare made a statement in regard thereto.

3.10 P.M.

(iii) Shri Annasaheb M.K. Patil called the attention of the Minister of Petroleum and Natural Gas to the situation arising out of the withdrawal of mandatory order regarding mixing of 5% of ethanol in petrol and the subsidy of 30 paise per litre given to the ethanol.

The Minister of Petroleum & Natural Gas made a statement in regard thereto.

3.58 P.M.

14. Government Bills – Introduced

(i) The Government Securities Bill, 2004.

@(ii) The National Rural Employment Guarantee Bill, 2004.

The motion for leave to introduce the National Rural Employment Guarantee Bill, 2004 moved by Dr. Raghuvansh Prasad Singh was opposed. After some discussion the motion was adopted and the Bill was introduced.

4.05 P.M.

15. Statement By Prime Minister

The Prime Minister made a statement on his visits abroad, and on important foreign dignitaries received by him since the last Session of Parliament.

He also laid a copy each of Hindi and English versions of following documents:-

- (1) India-UK: Towards a New and Dynamic Partnership-
A Joint Declaration
 - (2) US- India Partnership: Cooperation and Trust
 - (3) India-Pakistan Joint Statement
 - (4) Statement by India, Brazil, Germany and Japan (G-4)
 - (5) Joint Press Statement of the India-EU Summit
 - (6) ASEAN-India Partnership for Peace, Progress and Shared Prosperity.
-

4.26 P.M.

16. Matters Under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Kavuru Sambashiva Rao regarding need to encourage and ensure starting of more Veterinary Colleges, Polytechnics and Training Centres for Compounders and farmers in Andhra Pradesh and allocate adequate funds for the purpose.
- (2) Dr. Rameshwar Oraon regarding need for proper repair and maintenance of Ranchi-Gumla- Chhattisgarh and Kuddu-Gumla National Highways.
- (3) Shri Manoranjan Bhakta regarding need to give relaxation to fishing folk engaged in domestic shell collection by increasing Shell Fishing Zone in Andaman and Nicobar islands.
- (4) Shri Alemao Churchil regarding need to grant recognition to the Super Speciality Hospital in Goa for the benefit of CGHS subscribers.
- (5) Shri Bhanu Pratap Singh Verma regarding need to declare Jalaun district in U.P. as a dacoit prone area and deploy adequate Central Police Forces in the region.

- (6) Smt. Karuna Shukla regarding need to augment the power supply to Chhattisgarh.
- (7) Prof. Mahadeorao Sukaji Shivankar regarding need to provide funds for early completion of Gosikhurd Irrigation Project in Nagpur Zone of Maharashtra.
- (8) Shri Mansukhbhai D. Vasava regarding need to relax the laws relating to Environment and Forests with a view to provide irrigation facilities to tribals in Bharuch Parliamentary Constituency, Gujarat.
- (9) Shri Lakshman Seth regarding need to construct Rail Overbridges at Ranichak, Bhogpur and Panskure railway stations in West Bengal and review the guidelines for construction of ROB's.
- (10) Shri Rajendra Kumar regarding need to provide for stoppage of important trains at Roorkee railway station, Uttaranchal.
- (11) Shri Brajesh Pathak regarding need to provide financial assistance for building a proper drainage system in Unnao city, U.P.
- (12) Shri K.C. Palanisamy regarding need to set up the required infrastructural facilities at Karur, Tamil Nadu for enabling promotion of handloom exports from the region.
- (13) Smt. Kalpana Ramesh Narhire regarding need to address the problem of shortage of power supply in Maharashtra.
- (14) Shri Sansuma Khungur Bwiswmuthiary regarding need for a special financial package for the development of Bodoland Territorial Areas Districts in Assam.
- (15) Shri Asaduddin Owaisi regarding need to construct rail over bridge on the track near residential areas in Adilabad, Andhra Pradesh.

4.27 P.M.

17. Supplementary Demands for Grants (General) – 2004-2005

Time Taken: 5 hrs. 30 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 5, 6, 7, 12, 13, 14, 15, 18, 20, 21, 30, 32, 34, 36, 40, 42, 44, 47, 48, 49, 50, 56, 57, 58, 59, 61, 65, 66, 68, 69, 70, 72, 73, 80, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 95, 96, 97, 98, 99, 100 and 104 in respect of the Budget (General) for 2004-2005 continued.

The following members took part in the debate: -

- (1) Shri Dushyant Singh
- (2) Shri P. Rajendran
- (3) Shri Kirip Chaliha
- (4) Shri Brajesh Pathak
- (5) Shri Faggan Singh Kulaste
- (6) Dr. Col. (Retd.) Dhani Ram Shandil
- (7) Shri Shailendra Kumar
- (8) Shri Bikram Keshari Deo
- * (9) Prof. M. Ramadoss

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 3, 5, 6, 7, 12, 13, 14, 15, 18, 20, 21, 30, 32, 34, 36, 40, 42, 44, 47, 48, 49, 50, 56, 57, 58, 59, 61, 65, 66, 68, 69, 70, 72, 73, 80, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 95, 96, 97, 98, 99, 100 and 104 (both Revenue Account and Capital Account) for the amounts shown under Column 3 of the printed list of Supplementary Demands for Grants (General) for 2004-2005 were voted in full.

18. Government Bill-Introduced

The Appropriation (No. 4) Bill, 2004

19. **Government Bill- Passed**

The Appropriation (No. 4) Bill, 2004

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

5.50 P.M.

20. Half-an-hour Discussion

Shri V.K. Thummar raised a discussion on the points arising out of the answer given by the Minister of State (Independent Charge) of the Ministry of Civil Aviation on 09.12.2004 to Starred Question No. 122 regarding 'Proposals for New Airports'.

Shri Praful Patel replied to the discussion.

6. 40 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 22nd December, 2004)

G.C. MALHOTRA,

Secretary-General.

@ At 4.14 P.M.

* Written speech was laid on the Table

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Wednesday, December 22, 2004/Pausa 1, 1926 (Saka)

No. 47

11.00 A.M.

1. Starred Questions

Starred Question Nos. 304-308 were orally answered. Replies to Starred Question Nos. 303 and 309-322 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3424-3653 were laid on the Table.

12.12 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957 :-

- (i) G.S.R. 785(E) published in Gazette of India dated the 3rd December, 2004 regarding reservation of areas in favour of Steel Authority of India Limited, in the State of Chhattisgarh, for undertaking prospecting and /or mining operations.

- (ii) G.S.R. 677 (E) published in Gazette of India dated the 14th October, 2004 making certain amendments in the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) G.S.R. 678 (E) published in Gazette of India dated the 14th October, 2004 making certain amendments in the Third Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-
- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2003-2004.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2003-2004.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2A)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2003-2004.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2003-2004.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2003-2004.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2003-2004.

(6) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of section 124 of the Major Port Trusts Act, 1963 :-

(i) G.S.R. 771 (E) published in Gazette of India dated the 25th November, 2004 approving the Tuticorin Port Employees (Classification, Control and Appeal) Fifth Amendment Regulations, 2004.

(ii) The Tariff Authority for Major Ports (Medical Attendance and Treatment) Regulations, 2004 published in the Notification No. D-12011/1/98-TAMP dated the 17th July, 2004.

- (iii) G.S.R. 518 (E) published in Gazette of India dated the 11th August, 2004 approving the Madras Port Trust Employees (Appointment, Promotion etc.) Amendment Regulations, 2004.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii and iii) of item No. (1) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2003-2004.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2003-2004.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2003-2004.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2003-2004, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(9) A copy each of the following Annual Accounts (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-

- (i) Annual Accounts of the Cochin Port Trust, Cochin, for the year 2003-2004, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2003-2004.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2003-2004.

(11)(i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2003-2004.

(12)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2003-2004.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2003-2004.

(13)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2003-2004.

(14)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2003-2004.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2003-2004.

(15) A copy each of the following Notifications (Hindi and English versions) under subsection (2B) of section 6 of the Indian Ports Act, 1908.

(i) The Andaman and Nicobar Islands Port Rules, 2004 published in the Notification No. G.S.R 83 (E) in Gazette of India dated the 28th January, 2004.

(ii) The Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses, Sheds and other Miscellaneous Services) Amendment Rules, 2004 published in the Notification No. G.S.R.786 (E) in Gazette of India dated the 3rd December, 2004.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (15) above.

(17) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2003-2004, alongwith Audited Accounts.

(18) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2003-2004.

- (19)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2003-2004.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Sciences, Pune, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Sciences, Pune, for the year 2003-2004.
- (21)(i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2003-2004.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Plant Genome Research, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Plant Genome Research, New Delhi, for the year 2003-2004.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2003-2004, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2003-2004.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2003-2004.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2003-2004.
- (26)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2003-2004.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information

Services, Hyderabad, for the year 2003-2004.

- (28)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2003-2004.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2003-2004.
- (30)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2003-2004.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2003-2004.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals

Corporation Limited, Bulandshahr, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2003-2004.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2004 published in Notification No. G.S.R. 258 in Gazette of India dated the 7th August, 2004.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2004 published in Notification No. G.S.R. 259 in Gazette of India dated the 7th August, 2004.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2004 published in Notification No. G.S.R. 260 in Gazette of India dated the 7th August, 2004.

(iv) The Indian Forest Service (Pay) Amendment Rules, 2004 published in Notification No. G.S.R. 261 in Gazette of India dated the 7th August, 2004.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2004 published in Notification No. G.S.R. 275 in Gazette of India dated the 21st August, 2004.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 2004 published in Notification No. G.S.R. 276 in Gazette of India dated the 21st August, 2004.

(vii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2004 published in Notification No. G.S.R. 339 in Gazette of India dated the 9th October, 2004.

(viii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2004 published in Notification No. G.S.R. 340 in Gazette of India dated the 9th October, 2004.

(ix) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2004 published in Notification No. G.S.R. 347 in Gazette of India dated the 16th October, 2004.

(x) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2004 published in Notification No. G.S.R. 348 in Gazette of India dated the 16th October, 2004.

(xi) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2004 published in Notification No. G.S.R. 380 in Gazette of India dated the 6th November, 2004.

(xii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2004 published in Notification No. G.S.R. 381 in Gazette of India dated the 6th November, 2004.

(33)(i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2003-2004.

(34) A copy of the Central Vigilance Commission (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in the Notification No.G.S.R.654(E) in Gazette of India dated the 1st October, 2004, under sub-section (2) of section23 of the Central Vigilance Commission Act, 2003.

(35)(i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2003-2004.

(36)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 2003-2004.

(37)(i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2002-2003.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(39)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre for Research and Treatment, Gwalior, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre for Research and Treatment, Gwalior, for the year 2003-2004.

(40)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Medical College (Regional Cancer Centre), Shimla, for the year

2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Medical College (Regional Cancer Centre), Shimla, for the year 2003-2004.
- (41)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute (Regional Cancer Centre), Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute (Regional Cancer Centre), Ahmedabad, for the year 2003-2004.
- (42)(i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2002-2003.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2002-2003.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (9) above.

- (46)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2002-2003.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (48)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2003-2004.
- (49)(i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2003-2004.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2003-2004.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2003-2004.

(ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(53) A copy of the statement (Hindi and English versions) correcting the reply given on 15.12.2004 to Unstarred Question No. 2501 by Shri Kailash Meghwal, M.P., regarding CGHS Pool of Quarters.

(54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 2003-2004.

(ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem Collieries, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Coal India Limited (Volumes I and II), Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Coal India Limited (Volumes I and II), Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2003-2004.

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2003-2004.

(57) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

(i) G.S.R. 1045 (E) published in Gazette of India dated the 24th September, 2004 making certain amendments in the Notification No. S.O. 200 (E) dated the 17th February, 2004.

(ii) G.S.R. 1122 (E) published in Gazette of India dated the 14th October, 2004 authorising the Deputy Collector, Anjar, District Kachchh (Gujarat) as Special Land Acquisition Officer to acquire land for construction of Anjar bypass on National Highway No. 8A (Extension) in the State of Gujarat.

- (iii) S.O. 751 (E) publication Gazette of India dated the 1st July, 2004 making certain amendments in the Notification No. S.O. 194(E), dated the 2nd March, 2001.
- (iv) S.O. 1331 (E) and S.O. 1333 (E) publication Gazette of India dated the 7th December, 2004 regarding Acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (v) S.O. 1204 (E) publication Gazette of India dated the 29th October, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
- (vi) S.O. 1296 (E) publication Gazette of India dated the 24th November, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.
- (vii) S.O. 1297 (E) publication Gazette of India dated the 24th November, 2004 entrusting stretches mentioned therein to the Border Roads Organisation.

(58) A copy of the Notification No. S.O. 1205 (E) (Hindi and English versions) published in Gazette of India dated the 29th October, 2004, entrusting stretches mentioned therein to the National Highways Authority of India issued under section 11 of the National Highways Authority of India Act, 1988.

(59) A copy of the Highways Administration Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 700 (E) in Gazette of India dated the 26th October, 2004 under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

(60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2003-2004.

- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2003-2004.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2003-2004.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2003-2004.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2003-2004.
- (62)(i) A copy of the Annual Report (Hindi and English versions) of the

Harish Chandra Research Institute, Allahabad, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2003-2004.
- (63)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2003-2004.
- (ii) A copy of the Annual Account (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2003-2004, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2003-2004.
- (64)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2003-2004.
- (65)(i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2003-2004.
- (66)(i) A copy of the Annual Report (Hindi and English versions) of the Tata

Institute of Fundamental Research, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2003-2004.
- (67)(i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2003-2004.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2003-2004, together with Audit Report thereon.
 - (iii) A copy of the Summary of Annual Report and Action Taken Report on Auditor's Observations on Annual Statement of Accounts (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2003-2004.
 - (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, Mumbai, for the year 2003-2004.

69. A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Thirteenth and Fourteenth Lok Sabhas: -

TENTH LOK SABHA

1. Statement No. XIV Fourth Session, 1992

THIRTEENTH LOK SABHA

2. Statement No. XXIX Second Session, 1999
3. Statement No. XXIX Third Session, 2000
4. Statement No. XXIV Fourth Session, 2000
5. Statement No. XXIII Fifth Session, 2000
6. Statement No. XXII Sixth Session, 2001
7. Statement No. XXX Seventh Session, 2001
8. Statement No. XVII Eighth Session, 2001
9. Statement No. XV Ninth Session, 2002
10. Statement No. XII Tenth Session, 2002
11. Statement No. X Eleventh Session, 2002
12. Statement No. VIII Twelfth Session, 2003
13. Statement No. V Thirteenth Session, 2003
14. Statement No. IV Fourteenth Session, 2003

FOURTEENTH LOK SABHA

15. Statement No. II Second Session, 2004
-

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st December, 2004, Rajya Sabha agreed without any amendment to the National Commission for

Minority Educational Institutions Bill, 2004, passed by the Lok Sabha on the 16th December, 2004.

5. **Parliamentary Committees – Summary of Work**

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees) – Summary of Work' (Hindi and English versions) pertaining to the period from 1 June, 2003 to 5 February, 2004.

6. **Report of Committee on Public Undertakings**

Shri Rupchand Pal presented the Second Report (Hindi and English versions) of the Committee on Public Undertakings on Oil Exploration – Domestic and Overseas Projects.

7. **Study Tour Report of Committee on Public Undertakings**

Shri Rupchand Pal laid on the Table the Third Study Tour Report (Hindi and English versions) of the Committee on Public Undertakings on Bharat Electronics Limited.

8. **Report of Standing Committee on Social Justice and Empowerment**

Shrimati Sumitra Mahajan presented a copy of the Third Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on Action Taken by the Government on the recommendations contained in the Thirty-third Report of the erstwhile Standing Committee on Labour and Welfare (Thirteenth Lok Sabha) on "The Tribal Cooperative Marketing Development Federation of India Limited (TRIFED)".

9. **Reports of Standing Committee on Finance**

Shri M.A. Kharabela Swain presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Sixth Action Taken Report on the recommendations contained in Second Report on Demands for Grants (2004-2005) of the Ministry of Finance (Department of Revenue);
- (2) Seventh Action Taken Report on the recommendations contained in Third Report on Demands for Grants (2004-2005) of the Ministry of Planning;
- (3) Eighth Action Taken Report on the recommendations contained in Fourth Report on Demands for Grants (2004-2005) of the Ministry of Statistics and Programme Implementation;
- (4) Ninth Action Taken Report on the recommendations contained in Fifth Report on Demands for Grants (2004-2005) of the Ministry of Company Affairs ; and
- (5) Tenth Action Taken Report on the recommendations contained in Fifty-fifth Report on Credit Flow to Agriculture – Crisis in Rural Economy and Crop Insurance Scheme.

10. Reports of Standing Committee on Petroleum and Natural Gas

Shri N. Janardhana Reddy presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2004-05):-

- (1) Second Report on Action Taken by the Government on the recommendations contained in the Forty-fifth Report (Thirteenth Lok Sabha) of the erstwhile Standing Committee on Petroleum and Chemicals (2003) on ‘Parallel Marketing in Petroleum Products’; and
- (2) Third Report on Action Taken by the Government on the recommendations contained in the Forty-sixth Report (Thirteenth Lok Sabha) of the erstwhile Standing Committee on Petroleum and Chemicals (2003) on ‘Marketing Plans of Public Sector Oil Companies and their Implementation’.

11. Report of Standing Committee on Railways

Shri Basudeb Acharia presented a copy of the Fifth Report (Hindi and English versions) of the Standing Committee on Railways - 2004 (14th Lok Sabha) on the subject 'Safety and Security in Indian Railways'.

12. Statements of Standing Committee on Rural Development

Shri Kalyan Singh laid on the Table a copy each (Hindi and English versions) of the following Statements of the Standing Committee on Rural Development:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in Chapter I of the 52nd Report (13th Lok Sabha) of the then Standing Committee on Urban and Rural Development (2004) on Action Taken by the Government on the recommendations contained in the 46th Report (13th Lok Sabha) on Demands for Grants (2003-2004) of the Ministry of Rural Development (Department of Drinking Water Supply);
- (2) Statement showing Action taken by the Government on the recommendations contained in Chapter I of the 53rd Report (13th Lok Sabha) of the then Standing Committee on Urban and Rural Development (2004) on Action Taken by the Government on the recommendations contained in the 47th Report (13th Lok Sabha) on Demands for Grants (2003-2004) of the Ministry of Rural Development (Department of Land Resources); and
- (3) Statement showing Action taken by the Government on the recommendations contained in Chapter I of the 56th Report (13th Lok Sabha) of the then Standing Committee on Urban and Rural Development (2004) on Action Taken by the Government on the recommendations contained in the 37th Report (13th Lok Sabha) on Implementation of Part IX of the Constitution of the then Ministry of Rural Development (Department of Rural Development).

12.04 P.M.

13. Statement By Minister

The Minister of Mines made a statement regarding the status of implementation of recommendations contained in the Second Report of Standing Committee on Coal and Steel pertaining to Ministry of Mines.

14. Calling Attentions

12.19 P.M.

- (i) Shri Rupchand Pal called the attention of the Minister of Labour and Employment to the situation arising out of lock out at Dunlop India Ltd. in Sahagunj, West Bengal, resulting in unbearable suffering to thousands of workers and employees of Dunlop and steps taken by the Government in regard thereto.

The Minister of Labour and Employment made a statement in regard thereto.

The Minister of State in the Ministries of Parliamentary Affairs and Defence also clarified the points raised by the members.

12.38 P.M.

- (ii) Shri Prabhunath Singh called the attention of the Minister of Home Affairs to the need to include Bhojpuri language in the Eighth Schedule to the Constitution.

The Minister of Home Affairs made a statement in regard thereto.

12.57 P.M.

- (iii) Shri Mohan Singh called the attention of the Minister of Textiles to the problems being faced by cane growers and workers due to closure of four sugar mills in Yuari Bazar, Padrauna, Marama and Kathkuyan in Uttar Pradesh and steps taken by the Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2. 19 P.M.)

2.19 P.M.

- (1) Shri Mekapati Raja Mohan Reddy raised a matter regarding need to open more tobacco auction platforms in Andhra Pradesh and commence purchase operations in early January next year in areas where the crop is harvested early.
- (2) Shri Madan Lal Sharma raised a matter regarding need to set up more Doordarshan Studios in Jammu Parliamentary Constituency, J & K with a view to provide adequate coverage of Doordarshan programmes in border areas.
- (3) Shri Dushyant Singh raised a matter regarding need to expedite the construction of Ramganj – Mandi – Bhopal railway line.
- (4) Shri G. Karunakara Reddy raised a matter regarding need to provide financial assistance to the Government of Karnataka for undertaking small and medium irrigation projects in the State.
- (5) Smt. Manorama Madhavraj raised a matter regarding need to divert passage of heavy vehicular traffic of export oriented industrial raw material from the Bellary – Mangalore road in the Dakshina Kannada region of Karnataka with a view to protect the road from damage.
- (6) Shri Santosh Gangwar raised a matter regarding need for construction of rail overbridges at Mirganj and Western Fatehganj in Bareilly, U.P.
- (7) Dr. Midiyam Babu Rao raised a matter regarding need to take steps to revive the handloom sector in Andhra Pradesh.
- (8) Smt. Usha Verma raised a matter regarding need to provide financial assistance to the Government of Uttar Pradesh for constructing bridges on rivers in Hardoi Parliamentary Constituency.
- (9) Shri Sugrib Singh raised a matter regarding need to introduce a new Central Scheme to eradicate Malaria in Phulbani and other parts of Orissa.
- (10) Shri Chengara Surendran raised a matter regarding need to protect the interests of farmers and agricultural labourers settled in Railway ‘waste’ land on either side of

Kollam – Viruthnagar metre gauge railway line in Kerala.

- (11) Shri Sanat Kumar Mandal raised a matter regarding need to introduce mobile telephone service of BSNL in 24 Parganas District (South), West Bengal.
- (12) Shri Munshiram raised a matter regarding need to take steps for construction of a bridge to link Vidur Kuti with Hastinapur.
- (13) Ch. Lal Singh raised a matter regarding need to evolve a comprehensive plan for development of new tourist spots in the State of Jammu and Kashmir.

2. 41 P.M.

16. Discussion Under Rule 193

Time Taken: 4 hrs. 19 mts.

Shri Basudeb Acharia raised a discussion regarding problems being faced by the farmers.

The following members took part in the debate: -

- (1) Shri Shivraj Singh Chouhan
- (2) Shri Nitish Kumar
- (3) Dr. Chinta Mohan
- (4) Shri Ramji Lal Suman
- (5) Shri Devendra Prasad Yadav
- (6) Shri Mahboob Zahedi
- (7) Shri Ananth Kumar
- (8) Shri Sachin Pilot
- (9) Shri Brajesh Pathak
- (10) Shri A.K.S. Vijayan

- (11) Shri Anant Gudhe
- (12) Shri C.K. Chandrappan
- (13) Shrimati Archana Nayak
- (14) Shri Brijbhushan Sharan Singh
- (15) Shri Bhupinder Singh Hooda
- (16) Prof. M. Ramadoss
- (17) Dr. Jagannath Manda (speech unfinished)

The discussion was not concluded.

7. 00 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 23rd December, 2004)

G.C. MALHOTRA,

Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, December 23, 2004/Pausa 2, 1926 (Saka)No. 48

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri K.M. Koushik, who was a member of the Fourth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.14 A.M.

2. Starred Questions

Starred Question Nos. 323-326 were orally answered. Replies to Starred Question Nos. 327-342 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Railways regarding Rail Accident in Punjab was also orally answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3654-3883 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:-

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(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2003-2004.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2003-2004.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2003-2004 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2003-2004 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2003-2004 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2003-2004.

(3) A copy of the Report (Hindi and English versions) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes Against vacancies reserved for them in Recruitment and Promotion categories on the Railways for the year ending the 31st March, 2003.

(4) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Indian Railways Act 1989:-

(i) The Indian Railways (Open Lines) General (Amendment) Rules, 1999 published in Notification No. G.S.R. 47 (E) in Gazette of India dated the 13th February, 1999.

(ii) The Indian Railways (Open Lines) General (Amendment) Rules, 1998 published in Notification No. G.S.R. 101 in Gazette of India dated the 23rd May, 1998.

(iii) The Indian Railways (Open Lines) General (Amendment) Rules, 1999 published in Notification No. G.S.R. 213 (E) in Gazette of India dated the 18th March, 1999.

(iv) The Indian Railways (Open Lines) General (Third Amendment) Rules, 1999 published in Notification No. G.S.R. 283 (E) in Gazette of India dated the 26th April, 1999.

(v) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2000 published in Notification No. G.S.R. 708 (E) in Gazette of India dated the 6th September, 2000.

(vi) The Indian Railways (Open Lines) General (Amendment) Rules, 2002 published in Notification No. G.S.R. 394 (E) in Gazette of India dated the 31st May, 2002.

(vii) The Indian Railways (Open Lines) General (Second Amendment) Rules, 2000 published in Notification No. G.S.R. 581(E) in Gazette of India dated the 3rd July, 2000, together with a Corrigendum thereto published in Notification No. G.S.R. 852(E) dated the 8th November, 2000.

(viii) The Railway (Notices of and Inquiries into Accidents) Amendment Rules, 2001 published in Notification No. G.S.R. 858 (E) in Gazette of India dated the 22nd November, 2001.

(ix) The Indian Railways (Open Lines) General (Amendment) Rules, 2002 published in Notification No. G.S.R. 842 (E) in Gazette of India dated the 27th December, 2002.

(x) The Indian Railways (Open Lines) General (Third Amendment) Rules, 2000 published in Notification No. G.S.R. 893 (E) in Gazette of India dated the 24th November, 2000.

(xi) The Indian Railways (Open Lines) General (Fourth Amendment) Rules, 2000 published in Notification No. G.S.R. 913 (E) in Gazette of India dated the 12th December, 2000.

(5) Twelve Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(1) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2001-2002, 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(2) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Hindustan Antibiotics Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(3) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Organic Chemicals Limited for the year 2003-2004, within the stipulated period of nine months after the close of the financial year.

- (4) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Insecticides Limited for the year 2003-2004, within the stipulated period of nine months after the close of the financial year.
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2002-2003.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2002-2003, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2002-2003.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2002-2003.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2003-2004.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2002-2003.
 - (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
 - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2003-2004.
- (1) A copy of the Notification No. S.O. 1057 (E) (Hindi and English versions) published in Gazette of India dated the 28th September, 2004 specifying mandatory packaging of certain commodities mentioned therein in Jute Packaging Materials under sub-section (2) of section 3 of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Northern India Textile Research Association, Ghaziabad, for the year 2003-2004.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2003-2004.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2003-2004.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2003-2004.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2003-2004 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2003-2004.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2003-2004 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2003-2004.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2003-2004 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2003-2004.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2003-2004.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2003-2004.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2003-2004.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkatta, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2003-2004.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited,

Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Notification No. F.No. P-20012/5/99-PP/OR-II (Hindi and English versions) published in Gazette of India dated the 26th October, 2004 regarding supplementary Guidelines for laying petroleum product pipelines.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2003-2004.

(1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2003-2004.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2003-2004.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum Understanding (Hindi and English versions) between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2003-2004.

- (1) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2003-2004.
- (ii) Annual Report of the Air India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2003-2004.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian

Society of Agricultural Statistics, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2003-2004.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2003-2004.
- (4) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangaloare, for the year 2003-2004.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangaloare, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1987-1988 to 1990-1991 within the stipulated period of nine months after the close of the respective financial years.
- (6) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 1998-1999 to 2003-2004 within the stipulated

period of nine months after the close of the respective financial years.

- (7) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Kerala Agro Industries Corporation Limited for the years 1999-2000 to 2003-2004 within the stipulated period of nine months after the close of the respective financial years.
- (8) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Corporation Limited for the years 2001-2002 and 2002-2003 within the stipulated period of nine months after the close of the respective financial years.
- (9) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Assam Agro Industries Corporation Limited for the years 2001-2002 to 2003-2004 within the stipulated period of nine months after the close of the respective financial years.
- (10) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Andhra Pradesh Agro Industries Corporation Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.
- (11) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the West Bengal Agro Industries Corporation Limited for the years 2002-2003 and 2003-2004 within the stipulated period of nine months after the close of the respective financial years.

(1) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2003-2004.

(1) A copy of the Insurance (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 623 (E) in Gazette of India dated the 20th September,

2004 under sub-section (3) of section 114 of the Insurance Act, 1938.

(2) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (i) The Income-Tax (15th Amendment) Rules, 2004 published in Notification No. S.O. 1309 (E) in Gazette of India dated the 30th November, 2004 together with an explanatory memorandum.
- (ii) The Income-Tax (16th Amendment) Rules, 2004 published in Notification No. S.O. 1310 (E) in Gazette of India dated the 30th November, 2004 together with an explanatory memorandum.
- (iii) The Income-Tax (17th Amendment) Rules, 2004 published in Notification No. S.O. 1316 (E) in Gazette of India dated the 1st December, 2004 together with an explanatory memorandum.
- (iv) The Income-Tax (18th Amendment) Rules, 2004 published in Notification No. S.O. 1321 (E) in Gazette of India dated the 2nd December, 2004 together with an explanatory memorandum.
- (v) The Income-Tax (19th Amendment) Rules, 2004 published in Notification No. S.O. 1334 (E) in Gazette of India dated the 7th December, 2004 together with an explanatory memorandum.

(3) A copy of the Securities and Exchange Board of India (Debenture Trustee) (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1314 (E) in Gazette of India dated the 1st December, 2004 under Section 31 of the Securities and Exchange Board of India Act, 1992.

.) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) The CENVAT Credit (Second Amendment) Rules, 2004, published in the Notification No. G.S.R. 767(E) in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum.
- (ii) G.S.R. 768(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum seeking to exempt the requirement of filing of an Annual Declaration of monthly return, the assessee should

manufactures the excisable goods under certain tariff headings should paid duty of excise less than one hundred lakhs in rupees from account current during the preceding financial year.

- (iii) G.S.R. 769(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum specifying the form ER-5 of Annual Declaration of Principal Inputs for the purposes of rule 9A of the CENVAT Credit Rules, 2004.
 - (iv) G.S.R. 770(E) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum specifying form ER-6 of Monthly return of receipt and consumption of Principal Inputs for the purposes of rule 9A of the CENVAT Credit Rules, 2004.
 - (v) G.S.R. 733(E) published in Gazette of India dated the 5th November, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 38/2001-CE(N.T.) dated the 26th June, 2001.
 - (vi) The Central Excise (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 645 (E) in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum.
 - (vii) The Central Excise Rules, 2004 published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under sections 3, 12, 18, 19 and 37 of the Central Excise Rules 2002:-
- (i) G.S.R. 579(E) published in Gazette of India dated the 9th September, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-CE(N.T.) dated the 26th June, 2001.
 - (ii) G.S.R. 725(E) published in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum seeking to exempt the requirement of filing an Annual Financial Information Statement, the assessee who paid duty of excise less than One Hundred Lakh Rupees from account current during the financial year to which the Annual Financial Information Statement relates.

- (iii) G.S.R. 726(E) published in Gazette of India dated the 1st November, 2004 together with an explanatory memorandum specifying the form ER-4 of Annual Financial Information Statement for the purposes of the Central Excise Rules, 2002.
- (iv) G.S.R. 719(E) published in Gazette of India dated the 29th October, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-CE(N.T.) dated the 26th June, 2001.
- (v) G.S.R. 720(E) published in Gazette of India dated the 29th October, 2004 together with an explanatory memorandum making certain amendments in the Notification No. 43/2001-CE(N.T.) dated the 26th June, 2001.
- (vi) G.S.R. 572(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum specifying rebate on inputs including NCCD and Education Cess.
- (vii) G.S.R. 695(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 19/2004-CE(NT) dated the 6th September, 2004.
- (viii) G.S.R. 696(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 20/2004-CE(NT) dated the 6th September, 2004.
- (ix) G.S.R. 697(E) published in Gazette of India dated the 21st October, 2004 together with an explanatory memorandum making certain in the Notification No. 21/2004-CE(NT) dated the 6th September, 2004.
- (x) G.S.R. 570(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum granting rebate on the whole of the duty paid on all excisable goods exported to any country other than Nepal and Bhutan, subject to certain conditions.
- (xi) G.S.R. 571(E) published in Gazette of India dated the 6th September, 2004 together with an explanatory memorandum seeking to provide rebate of duty paid on export goods so far as exports to Nepal and to specify rebate of NCCD and Education Cess.

- (xii) G.S.R. 643(E) published in Gazette of India dated the 27th September, 2004 together with an explanatory memorandum specifying forms mentioned therein for the purposes of CENVAT Credit Rules, 2004.

- (xiii) G.S.R. 644(E) published in Gazette of India dated the 27th September, 2004 together with an explanatory memorandum specifying forms mentioned therein for the purposes of CENVAT Credit Rules, 2004.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2003-2004.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2003-2004.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2003-2004.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the General Insurance Corporation of India Limited, Mumbai, for the year 2003-2004.

(ii) Annual Report of the General Insurance Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2003-2004, alongwith Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2003-2004.

(8) A copy of the Notification No. F.No. 8(5)/2004-IF-I(Hindi and English versions) published in Gazette of India dated the 8th October, 2004 appointing 30th September, 2004 as the date on which the books and accounts of the Fund relating to the financial year beginning on the 1st day of April, 2003 and ending on the 31st March, 2004 may be closed, issued under sub-section (2) of section 21 of the Industrial Development Bank of India Act, 1964.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Investment Centre, New Delhi, for the year 2003-2004, for the year 2003-2004.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 55 of the National Housing Bank Act, 1987:-

(i) The National Housing Bank General (Amendment) Regulations, 2004 published in Notification No. File No. NHB/LD/Act-003 in Gazette of India dated the 17th July, 2004.

(ii) The National Housing Bank General (Amendment) Regulation, 2004 published in Notification No. File No. NHB/LD/Act-002 in Gazette of India dated the 11th September, 2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (10) above.

(12) A copy of the statement (Hindi and English versions) regarding the discontinuance of the Scheme of War Risks (Marine Hulls) Reinsurance Scheme, 1976.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2003-2004.

(ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2003-

2004. alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2001-2002.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2001-2002 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (1) above.

(3) A copy of the following Reports (Hindi and English versions) under Article 338 (6) of the Constitution:-

(i) Sixth Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1999-2000 and 2000-2001.

(ii) A copy of the Action Taken Memorandum (Hindi and English versions) on the Sixth Report of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1999-2000 and 2000-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for Hearing Handicapped, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for Hearing Handicapped, Mumbai, for the year 2003-2004.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National

Institute for the Mentally Handicapped, Secunderabad, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2003-2004.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2003-2004.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2003-2004.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2003-2004.
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2003-2004.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2003-2004.
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- (3)(i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL(formally Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL(formally Chemicals and Allied Products Export Promotion Council), Kolkata, for the year 2003-2004.
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- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2003-2004.
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- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2003-2004, for the year 2003-2004.
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- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2003-2004.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2003-2004.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2003-2004.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2003-2004 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2003-2004.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals, and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals, and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2003-2004.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Kolkata, for the year 2003-2004.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2003-2004.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India (Project Exports Promotion Council of India) , Mumbai, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India (Project Exports Promotion Council of India), Mumbai, for the year 2003-2004.
- (13) A copy of the Trade Marks (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 540(E) in Gazette of India dated the 28th April, 2004 under sub-section (4) of section 157 of the Trade Marks Act, 1999, together with an explanatory note.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. F.NO. APEDA/SEC/GEN/30 in Gazette of India dated the 12th July, 2004, under section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2003-2004.

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2003-2004, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2003-2004.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2004, passed by Lok Sabha on the 21st December, 2004.

7. Minutes of the Sitzings of the Committee on Private Members' Bills and Resolutions

Shri Charanjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the First to Fifth sittings of the Committee on Private Members' Bills and Resolutions held during the second and third session.

8. Report of Committee on Absence of Members from the Sitzings of The House

Shri Rajesh Verma presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

9. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya presented a copy each of the following Reports:-

(1) Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministry of Social Justice & Empowerment and the Ministry of Tribal Affairs on "Action Taken by the Government on the recommendations contained in their Twenty-fifth Report (Thirteenth Lok Sabha) – Working of National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC)"; and

(2) Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on the Ministry of Tribal Affairs on "Action Taken by the Government on the recommendations contained in their Twentieth Report (Thirteenth Lok Sabha) – Working of the Tribal Co-operative Market Development Federation of India Limited (TRIFED)".

10. Study Tour Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Satyanarayan Jatiya laid on the Table a copy each of the following Study Tour Reports (Hindi and English versions): -

(1) Report of the Study Tour of the Committee on the Welfare of Scheduled Castes and

Scheduled Tribes on their visit to Chennai, Ooty, Mysore, Bangalore, Ahmedabad, Rajkot and Mumbai during June, 2003; and

(2) Report of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Guwahati, Shillong, Kolkata, Port Blair and Chennai during October, 2003.

11. Reports of Standing Committee on Coal and Steel

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2004-05) :-

(1) Fourth Report on the Action Taken by the Government on the recommendations contained in the First Report of the Standing Committee on Coal and Steel (Fourteenth Lok Sabha) ; and

(2) Fifth Report on the Action Taken by the Government on the recommendations contained in the Second Report of the Standing Committee on Coal and Steel (Fourteenth Lok Sabha).

12. Report of Standing Committee on Water Resources

Shri R. Sambasiva Rao presented a copy of the Second Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Recommendations/Observations contained in the First Report (Fourteenth Lok Sabha) on Demands for Grants (2004-05) of the Ministry of Water Resources.

13. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri D.S. Sikka, General Secretary, IDPL Officers' Association, IDPL Complex, Gurgaon and others requesting for payment of additional *ex-gratia* to 196 employees of IDPL in Central Dearness Allowance (CDA) scale at par with other employees.

14. Statement By Minister

The Minister of Defence made a Statement regarding (i) correcting the reply given on 02.12.2004 to Starred Question No. 26 by Dr. Col. (Retd.) Dhani Ram Shandil, M.P. regarding Construction of Tunnel and (ii) giving reasons for delay in correcting the reply.

15. Government Bills-Introduced

The Constitution (One Hundred and Third Amendment) Bill, 2004 (Insertion of new article 340A).

The National Commission for Minorities (Repeal) Bill, 2004.

*(iii) The Right to Information Bill, 2004.

(iv) The Merchant Shipping (Amendment) Bill, 2004.

The motion for leave to introduce the Merchant Shipping (Amendment) Bill, 2004 moved by Shri T.R. Baalu was opposed.

The motion was adopted and the Bill was introduced.

(Due to interruptions in the House, Lok Sabha adjourned at 12.34 P.M. and re-assembled at 12.45 P.M.)

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*At 1.46 P.M.

12.45 P.M.

16. Submissions By Members

Regarding alleged interference in the functioning of CBI for pursuing cases against political opponents.

The following members made submissions regarding alleged interference in the functioning of CBI for pursuing cases against political opponents:-

Shri Vijay Kumar Malhotra

Shri Braja Kishore Tripathy

Shri Prabhunath Singh

Shri Atal Bihari Vajpayee

Shri Mohd. Salim

Shri Pawan Kumar Bansal

Shri Pranab Mukherjee

(Lok Sabha adjourned at 1.48 P.M. and re-assembled at 2.36 P.M.)

2.36 P.M.

17. Matters under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri A. Sai Prathap regarding need to clear the proposal of the Government of Andhra Pradesh for exempting raw materials imported for Micro Irrigation Projects from levy of Customs Duty.
- (2) Shri Avatar Singh Bhadana regarding need to lay the Aligarh-Palwal-Alwar rail line for the development of Mewat region.
- (3) Shri Dahyabhai V. Patel regarding need to take up the matter of securing the release of Indian fishermen under custody in Pakistan.
- (4) Shri Furkan Ansari regarding need to formulate and implement programmes for the welfare of the weaver community in the country.
- (5) Shri Suresh Chandel regarding need to allocate adequate funds for enabling early completion of the newly declared National Highways in Himachal Pradesh.
- (6) Shri Ram Singh Kaswan regarding need to ensure that Rajasthan gets its due share of water in accordance with the agreement with the adjoining States.

- (7) Shri Harising Nasaru Rathod regarding need to address the problem of shortage of water for wild animals in the forests of Yavatmal Parliamentary constituency, Maharashtra due to drought.
- (8) Shri Ganesh Singh regarding need to undertake suitable poverty eradication programmes in Satna and Katni districts of Madhya Pradesh and other parts of the country.
- (9) Shri A.V. Bellarmin regarding need to set up a rubber based industry for manufacture of tyres, tubes and automobile spare parts in Kanyakumari district, Tamil Nadu.
- (10) Shri Hari Kewal Prasad regarding need to open branches of Allahabad Bank and other commercial banks in Deoria district, Uttar Pradesh.
- (11) Shri Rajesh Kumar Manjhi regarding need to take steps to revive the closed N.T.C. Mill and a sugar mill in Gaya district, Bihar.
- (12) Shri A.K.S. Vijayan regarding need to issue instructions to ONGC to give a part of the royalty to the local administration for enabling proper maintenance of the Highways used by the company in Nagapattinam Parliamentary Constituency, Tamil Nadu.
- (13) Prof. M. Ramadass regarding need to review the Notification dated 19 March, 1983 relating to service regulations of the Indian Administrative Service, which makes the officers of State Civil Services ineligible for promotion on attaining the age of 54 years.
- (14) Shri Sunil Kumar Mahato regarding need for ensuring proper repair and maintenance of National Highway between Orissa border and Bohragoda in Jamshedpur Parliamentary constituency.

- (15) Shri K. Yerrannaidu regarding need to release funds for enabling early completion of the gauge conversion work on Naupada-Gunupur railway line in Andhra Pradesh.

2.37 P.M.

18. Government Bill - Passed

The Delegated Legislation Provisions (Amendment) Bill, 2004, as passed by Rajya Sabha.

The motion for consideration of the Bill moved by Shri H.R. Bhardwaj was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

2.41 P.M.

19. Discussion under Rule 193

Time Taken : 4 hrs. 23 mts.

Discussion regarding problems being faced by the farmers raised by Shri Basudeb Acharia on 22 December, 2004 continued.

Dr. Jagannath Manda took part in the debate and his speech was not concluded.

The discussion was not concluded.

2.50 P.M.

20. Death of Former Prime Minister

The Defence Minister and Leader of the House informed the House that Shri P.V. Narasimha Rao, former Prime Minister, had expired on the 23rd December, 2004.

Thereafter, the Speaker made reference to the passing away of Shri P.V. Narasimha Rao.

Members stood in silence for a short while as a mark of respect to the memory of the departed.

National Song

The National Song was played.

(Lok Sabha adjourned sine-die at 2.54 P.M.)

G.C. MALHOTRA,

Secretary-General.